BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

APPEAL No. 15 OF 2020 (SZ)

IN THE MATTER OF:

The Conservation of Action Trust,
rep by its Executive Trustee,
Mumbai & another .... Appellant (s)

Versus

The Union of India & others .... Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report of Telangana Pollution Control Board dated 17.08.2024 (Respondent No. 3).	1 – 2
2.	**Annexure-I** – Environmental Public hearing notification as per additional TOR dated 08.11.2023 published in Andhra Jyothi (Telugu Daily) and The Times of India (English daily) newspapers on 18.01.2024.	3 – 4
3.	**Annexure-II** – Minutes of the Environmental Public hearing conducted on 20.02.2024.	5 – 61
4.	**Annexure-III** – Respondent Board letter dated 02.03.2024 addressed to the Ministry of Environment, Forests & Climate Change, Government of India.	62 – 64
5.	**Annexure-IV** – Environmental Clearance Amendment Order dated 07.05.2024 issued by Ministry of Environment, Forests & Climate Change, Government of India to the Proposed Thermal Power Plant, Veeralapalem & Virrappagudem Villages, Damarcherla, Nalgonda District	65 – 80
6.	**Annexure-V** – Respondent Board Consent for Establishment (Amendment) Order dated 03.06.2024 issued to M/s. TSGENCO, 5x800 MW Super Critical Coal based Yadadri Thermal Power Station, Veeralapalem & Virrappagudem Villages, Damarcherla, Nalgonda District	81 – 85
7.	**Annexure-VI** – Hon'ble NGT, Chennai Order dated 15.07.2024.	86 – 87

Place: Hyderabad.

Date: 19-08-2024.

COUNSEL FOR THE RESPONDENT (R3)

REPORT DATED 17.08.2024 OF TELANGANA POLLUTION CONTROL BOARD (R-3) IN APPEAL NO. 15 OF 2020 FILED BY FILED BY THE CONSERVATION ACTION TRUST, MUMBAI.

It is to submit that, the Conservation Action Trust, Mumbai and others filed an Appeal No 15 of 2020 against the issue of Environmental Clearance dt.29.06.2017 to M/s. Telangana State Power Generation Corporation (M/s. TSGENCO) for establishment of 5 x 800 MW super critical coal based Yadadri Thermal Power Station at Veerlapalem (V), Damarcherla (M), Nalgonda District.

The Honble NGT Vide Judgment dated 30.09.2022 has "Suspended the Environmental Clearance granted to the 4th Respondent (M/s. Telangana State Power Development Corporation Limited) and also directed MoEF&CC to issue additional ToR to the Project Proponent for conducting further studies and directed that the entire exercise must be completed by the project proponent and the EAC and the issuing authority within a period of 9 (Nine) months". The case was last listed for hearing on 15.07.2024 and directed to file compliance report.

In this regard, the following is submitted:

1. M/s. Telangana State Power Generation Corporation Ltd., (TSGENCO) has proposed to set up 5x800 MW Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damarcherla (M), Nalgonda District.

2. M/s. Telangana State Power Generation Corporation Ltd., (TSGENCO) has obtained additional ToR vide No. F.L-11011/13/2021-IA-I dated 08.11.2023 and requested TSPCB, Regional Office, Nalgonda on 10.01.2024 to conduct Environmental Public Hearing (EPH).

3. The District Collector, Nalgonda has fixed the date & time of Public Hearing i.e. on 20.02.2024 at 11 AM near the proposed site as per additional TOR dated 08.11.2023.

4. As per the provisions of EIA Notification, a press notification regarding the Revised Public Hearing as per the Additional TOR dated 08.11.2023 was published in Andhra Jyothi (Telugu daily) and The Times of India (English daily) newspapers on 18.01.2024 (**Annexure - I)** duly giving 30 days time to the public to submit their opinions, objections, suggestions etc. in writing. The Executive Summaries both in Telugu & English and the draft EIA reports were displayed for access to the public at designated offices and also placed in the website of TSPCB.

5. The Revised Environmental Public Hearing was conducted on 20.02.2024 at 11 AM and Proceedings/minutes were recorded accordingly (**Annexure - II**) and the Minutes of the EPH were communicated to the MoEF&CC, GoI. on 02.03.2024.(**Annexure - III**).

6. The MoEF&CC, GoI, New Delhi has issued Environmental Clearance Amendment order No.J-13012/18/2015-IA.I (T) dated 07.05.2024 for the proposed Thermal Power Plant of capacity - 5 x 800 MW.(**Annexure - IV**)

7. The Project Proponent applied for CFE amendment for the proposed Thermal Power Plant of capacity 4000 MW(5x800 MW) and the Board vide order dated: 03.06.2024. (**Annexure - V**) has issued amendment and extension to earlier CFE order order dated:25.07.2017.

Place: Nalgonda.

Date: 17.08.2024

ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.

(3) ANNEXURE-I

గురువారం | 18-1-2024

వెల (Price) : Rs. 6.50

ఆంధ్రజ్యోతి

ANDHRAJYOTHI

సంపుటి (Volume) : 20

సంచిక (Issue) : 189

పేజీలు: 14

తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం, నల్లగొండ.

ఇంటి నెంబర్: 8-15, మొదటి అంతస్తు, శ్రీ లక్ష్మి కాంప్లెక్, ఐ.టి. టవర్ దగ్గర,
శ్రీ వినాయక నగర్, హైదరాబాద్ రోడ్, నల్లగొండ-508001.
ఫోన్ నం.:08682-248005, ఇ-మెయిల్ : ee-nlg-tspcb@telangana.gov.in

పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన

భారత ప్రభుత్వం, పర్యావరణం మరియు అటవీ మంత్రిత్వశాఖ EIA ప్రకటన నెం. S.O. 1533, తేదీ:14 సెప్టెంబర్ 2006కు అనుగుణంగా, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS) కోసం పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వశాఖ, భారత ప్రభుత్వం వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం ప్రజాభిప్రాయ సేకరణ చేయుటకు ప్రతిపాదించడమైనది. ఇట్టి ప్రతిపాదనకు EIA నోటిఫికేషన్, 2006 షెడ్యూల్ 1(డి) లో పేర్కొనబడిన థర్మల్ పవర్ ప్లాంట్స్ కేటగిరీ ప్రకారం పర్యావరణ ప్రజాభిప్రాయ సేకరణ నిమిత్తం ఈ ప్రకటనను జారీ చేయడం జరుగుతున్నది. ప్రాజెక్ట్ వివరాలు ఈ క్రింది విధంగా ఉన్నవి:

1.	ప్రాజెక్టు పేరు & ప్రతిపాదన ప్రదేశము	M/s తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) 4000 MW (5X800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS), వీర్లపాలెం గ్రామం, దామరచర్ల మండలం, నల్గొండ జిల్లా, తెలంగాణ రాష్ట్రం.
2.	కంపెనీ పేరు, రిజిస్టర్డ్ ఆఫీసు చిరునామా మరియు టెలిఫోన్ నెంబర్	M/s తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (ప్రభుత్వ రంగ సంస్థ) విద్యుత్ సౌధ, ఖైరతాబాద్, హైదరాబాద్-500082. తెలంగాణ రాష్ట్రం, ఫోన్ నెం.040-23499407 / 408, ఇ-మెయిల్ : cecthermal2@yahoo.com, ce.cth@tsgenco.gov.in
3.	ప్రాజెక్ట్ యొక్క భూమి వివరాలు	ప్రాజెక్ట్ విస్తీర్ణం : 2800 ఎకరాలు.
4.	సంప్రదించవలసిన అధీకృత అధికారి మరియు ఫోన్ నెంబర్	శ్రీ జి. శ్రీనివాసరావు, చీఫ్ ఇంజినీర్ / సివిల్ / థర్మల్, M/s తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్, విద్యుత్ సౌధ, ఖైరతాబాద్, హైదరాబాద్-500082. తెలంగాణ రాష్ట్రం, ఫోన్ నెం.040-23499407 / 408, మొబైల్ : 9848602111. ఇ-మెయిల్ : cecthermal2@yahoo.com, ce.cth@tsgenco.gov.in
5.	ప్రతిపాదిత ప్రాజెక్ట్ యొక్క పెట్టుబడి	రూ. 29,965.48 కోట్లు
6.	చేపట్టబడు కార్యక్రమములు	"థర్మల్ పవర్ ప్లాంట్" తేది : 08.11.2023 నాటి అదనపు ToR ప్రకారం ప్రజాభిప్రాయ సేకరణ నిర్వహించబడుతుంది.
7.	ప్రజాభిప్రాయ సేకరణ తేది / సమయం / ప్రదేశం	తేది.20.02.2024 (మంగళవారం), సమయం: ఉదయం 11.00 గం.టలకు ప్రదేశం : ప్రస్తుత ప్రాజెక్ట్ ప్రాంగణంలో, M/s. TSGENCO, 4000 MW (5X800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్, వీర్లపాలెం గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా.
8.	ప్రాజెక్ట్ కన్సల్టెంట్ / పర్యావరణ కన్సల్టెంట్ పేరు	M/s. బి.ఎస్.ఎన్వీ టెక్ ప్రైవేట్ లిమిటెడ్, సికింద్రాబాద్. ఫోన్ నెం. 040-49783062 & 27016806. ఇ-మెయిల్ : info@bsenvitech.com
9.	ప్రతిపాదిత ప్రాజెక్ట్ యొక్క ముసాయిదా EIA/EMP నివేదిక మరియు ఎగ్జిక్యూటివ్ సమ్మరి (తెలుగు మరియు అంగ్లము) ప్రజల కోసం లభించు ప్రదేశములు:	

1. జిల్లా కలెక్టర్ కార్యాలయం, నల్లగొండ.
2. చీఫ్ ఎగ్జిక్యూటివ్ ఆఫీసర్ కార్యాలయం, జిల్లా పరిషత్, నల్లగొండ.
3. జనరల్ మేనేజర్ కార్యాలయం, జిల్లా పరిశ్రమల కేంద్రం, నల్లగొండ.
4. రెవిన్యూ డివిజనల్ అధికారి కార్యాలయం, మిర్యాలగూడ, నల్లగొండ జిల్లా.
5. తహసీల్దార్ కార్యాలయం, దామరచర్ల మండలం, నల్లగొండ జిల్లా,
6. గ్రామ పంచాయతి కార్యాలయం, వీర్లపాలెం గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా,
7. గ్రామ పంచాయతి కార్యాలయం, తాళ్ల వీరప్ప గూడెం గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా,
8. గ్రామ పంచాయతి కార్యాలయం, తిమ్మాపూర్ గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా.
9. గ్రామ పంచాయతి కార్యాలయం, కొత్తపల్లి గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా.
10. గ్రామ పంచాయతి కార్యాలయం, కల్లేపల్లి గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లా.
11. సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ, భారత ప్రభుత్వం, 3వ అంతస్తు, అరణ్య భవన్, సైఫాబాద్, హైదరాబాద్.
12. తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి, పర్యావరణ భవనం, A-3, ఇండస్ట్రియల్ ఎస్టేట్, సనత్ నగర్, హైదరాబాద్.
13. తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి, జోనల్ కార్యాలయం, రామచంద్రాపురం, సంగారెడ్డి జిల్లా.
14. తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయం, నల్లగొండ.

ప్రభావితం అయ్యేటటువంటి ప్రాజెక్ట్/నిర్వాసిత ప్రదేశాల వద్ద ఉన్న వాస్తవ నివాసితులు, పర్యావరణ బృందాలు, ఇతరులతో సహా అందరు వ్యక్తుల నుండి ఎవరికైనా ఏదేని సలహాలు, అభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరాలు ఉన్నట్లయితే ప్రకటన ప్రచురణ తేది నుండి 30 రోజులలోగా కోరబడుచున్నవి. పై అందరు వ్యక్తులు తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి దిగువ సంతకం దారులకు సలహాలు వ్రాతపూర్వకంగా లేదా ఇ-మెయిల్ (ee-nlg-tspcb@telangana.gov.in) ద్వారా కూడా సమర్పించవచ్చును. ఆసక్తి గల వ్యక్తులు పైన నిర్దేశించిన తేది మరియు ప్రదేశమున జరుగు ప్రజాభిప్రాయ సేకరణలో పాల్గొనవచ్చును. ఎగ్జిక్యూటివ్ సమ్మరి (తెలుగు & అంగ్లము) మరియు డ్రాఫ్ట్ EIA నివేదిక TSPCB వెబ్ సైట్ (tspcb.cgg.gov.in) లో కూడా ప్రదర్శించబడును.

సం/-
పర్యావరణ ఇంజనీరు
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి,
ప్రాంతీయ కార్యాలయం, నల్లగొండ.

ప్రదేశము: నల్లగొండ
తేది : 17.01.2024

గమనిక: ప్రజాభిప్రాయ సేకరణ యొక్క ఈ ప్రకటన EIA నోటిఫికేషన్, 2006 యొక్క అనుబంధం-IV ప్రకారం ఇవ్వబడినది మరియు దీని వ్యయాన్ని ప్రాజెక్టు ప్రతిపాదకులు భరిస్తారు.

DIPR RO No.9496-PP/CL/ADVT/1/2023-24, తేది:17.01.2024

(4)

THE TIMES OF INDIA, HYDERABAD
THURSDAY, JANUARY 18, 2024

TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE: : NALGONDA
H.No.8-15, 1st Floor, Sri Lakshmi Complex, Near IT Tower, Sri Vinayaka Nagar,
Hyderabad Road, Nalgonda - 508 001
Phone No: 08682 - 248005, E-mail: ee-nlg-tspcb@telangana.gov.in

ENVIRONMENTAL PUBLIC HEARING NOTIFICATION

In accordance with the Notification No. S.O.1533 Dt.14th September, 2006 of Ministry of Environment and Forests, Government of India, it is to notify that M/s. Telangana State Power Generation Corporation Limited (TSGENCO) has proposed to have an Environmental Public Hearing (as per Additional Terms of Reference (ToR) dated 08.11.2023 issued by MoEF & CC, GoI) for 4000 MW (5x800 MW) Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State under category listed at 1(d) of the schedule to the EIA Notification 2006 i.e., Thermal Power Plants:

1	Name of the Project and location of the project	M/s. Telangana State Power Generation Corporation Limited (TSGENCO), 4000 MW (5x800 MW) Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State.
2	Name & registered office address of the company with Telephone No.	M/s. Telangana State Power Generation Corporation Limited (A Government Company), Vidyut Soudha, Khairatabad, Hyderabad - 500 082, Phone No: 040-23499407 / 408, E-mail: cectherma12@yahoo.com, ce.cth@tsgenco.gov.in
3	Land details	Total Project area — 2800 Acres (Existing project area).
4	Name of the authorized person to be contacted	Sri G. Sreenivasa Rao, Chief Engineer / Civil / Thermal, M/s. Telangana State Power Generation Corporation Limited, Vidyut Soudha, Hyderabad — 500 082, Telangana State. Ph.No. 040-23499407 / 408, Mobile : 9848602111, E-mail: cecthermal2@yahoo.com, ce.cth@tsgenco.gov.in
5	Capital Cost of the proposed project	Rs. 29,965.48 Crore
6	Line of activity	Thermal Power Plant Conducting Public Hearing as per Additional ToR dated 08.11.2023
7	Date / Time / Venue of Public Hearing	Date: 20.02.2024 (Tuesday), Time: 11.00 AM; Venue: In the premises of the existing project area, M/s. TSGENCO, 4000 MW (5x800 MW) Super Critical Coal based Yadadri Thermal Power Station, Veerlapalem (V), Damaracherla (M), Nalgonda District.
8	Project / Environmental consultant	M/s. B.S. Envi-Tech (P) Ltd., Secunderabad. Phone No: 040-49783062 & 27016806 E-mail: info@bsenvitech.com

9. Places of availability of Executive Summary (Telugu & English) & Draft EIA report on proposed project for the Public:
   1. District Collector's Office, Nalgonda.
   2. District Industries Centre, Nalgonda.
   3. Zilla Parishath Office, Nalgonda.
   4. Revenue Divisional Office, Miryalaguda, Nalgonda District.
   5. Tahasildar's Office, Damaracherla Mandal, Nalgonda District.
   6. Gram Panchayath Office, Veerlapalem Village, Damaracherla Mandal, Nalgonda District.
   7. Gram Panchayath Office, Talla Veerappagudem Village, Damaracherla Mandal, Nalgonda District.
   8. Gram Panchayath Office, Thimmapur Village, Damaracherla Mandal, Nalgonda District
   9. Gram Panchayath Office, Kothapalli Village, Damaracherla Mandal, Nalgonda District.
   10. Gram Panchayath Office, Kallepalli Village, Damaracherla Mandal, Nalgonda District.
   11. Integrated Regional Office, MoEF&CC, Govt. of India, 3rd Floor, Aranya Bhavan, Saifabad, Hyderabad.
   12. T.S. Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Sanath Nagar, Hyderabad.
   13. T.S. Pollution Control Board, Zonal Office, R.C. Puram, Sangareddy District.
   14. T.S. Pollution Control Board, Regional Office, Nalgonda.

Suggestions, views, comments and objections of the public, if any are invited within 30 days from the date of publication of the notification from all persons including bonafide, residents, environmental groups, others located at project site / sites of displacement / sites likely to be affected. All the above persons can also submit written suggestions to the undersigned of the Telangana State Pollution Control Board or through e-mail; ee-nlg-tspcb@telangana.gov.in. The interested persons can take part in the proceedings of the Public Hearing on the date and venue specified above. The Executive Summary (in English & Telugu) and draft EIA report is also displayed in TSPCB website @ tspcb.cgg.gov.in

Sd/-
ENVIRONMENTAL ENGINEER
T.S. POLLUTION CONTROL BOARD,
REGIONAL OFFICE, NALGONDA.

Place: Nalgonda
Date: 17.01.2024

Note: The notice of Public Hearing is issued as per the Appendix-IV of EIA Notification, 2006 and its cost is borne by the project proponent.

R.O. No.: 863-PP/CL-AGENCY/ADVT/1/2023-24

CMYK +

ANNEXURE-II

Minutes of the Environmental Public Hearing held as per directions of MOEF&CC, Govt. of India in connection with Additional Terms of Reference (ToR) dated 08.11.2023 for 4000 MW (5x800 MW) Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State by M/s. Telangana State Power Generation Corporation Limited (TSGENCO) on 20.02.2024 at 11.00 AM. Venue: In the premises of the existing project area, 4000 MW (5x800 MW) Super Critical Coal based Yadadri Thermal Power Station, Veerlapalem (V), Damaracherla (M), Nalgonda District of M/s. TSGENCO.

The following Public Hearing Panel Members were present:

Sl.No.	Name of the Panel Member	Name of the Department & Designation
1	Smt. D. Hari Chandana, IAS Collector & District Magistrate, Nalgonda.	Collector & District Magistrate, Nalgonda.
2	Sri P. Suresh Babu, Environmental Engineer, T.S. Pollution Control Board, Regional Office, Nalgonda.	Representative of T.S. Pollution Control Board.

The following Government Officials were also present:

Sl.No.	Name & Designation
1	Sri J. Srinivas, Additional Collector & Additional District Magistrate, Nalgonda.
2	Sri B. Chennaiah, Revenue Divisional Officer, Miryalaguda Division, Nalgonda District.
3	Dr. S. Purushotham Reddy, Assistant Environmental Scientist, TSPCB, Regional Office, Nalgonda.
4	Dr. M. Rama Krishna, Assistant Environmental Scientist, TSPCB, Regional Office, Nalgonda.

The following representatives of M/s. Telangana State Power Generation Corporation Limited and other officials were present:

Sl.No.	Name & Designation
1	Sri S.A.M. Rizvi, IAS, Chairman & Managing Director, M/s. Telangana State Power Generation Corporation Limited.
2	Sri A. Ajay, Director/Civil, M/s. Telangana State Power Generation Corporation Limited.
3	Sri M. Sachidanandam, Director/Projects, M/s. Telangana State Power Generation Corporation Limited.
4	Sri P.V. Srinivas, CE/TPC, M/s. Telangana State Power Generation Corporation Limited.
5	Sri J. Sammaiah, CE/Construction/YTPS, M/s. Telangana State Power Generation Corporation Limited.
6	Sri E. Hanuman, CE (NC)/Technical to CMD, M/s. Telangana State Power Generation Corporation Limited.
7	Sri G. Sreenivasa Rao, CE/Civil/Thermal, M/s. Telangana State Power Generation Corporation Limited.
8	Sri Y.B.S. Murthy, EIA Consultant, M/s. B.S. Envi - Tech (P) Limited, Secunderabad.

At the outset, **the Environmental Engineer, TSPCB, Regional Office, Nalgonda** invited the people gathered at the venue and public representatives and other officials to participate in the environmental public hearing held in connection with Additional Terms of Reference (ToR) dated 08.11.2023 issued by MoEF & CC, GoI for 4000 MW (5x800 MW) Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State. He invited the District Collector, Nalgonda to occupy the dais and conduct the public hearing in accordance with the procedure laid down in the Environment Impact Assessment Notification (EIA), 2006 issued by the Ministry of Environment, Forests and Climate Change, Government of India. While explaining the salient features of the EIA Notification, 2006 S. O. (E) No.1533, dated 14-09-2006 and its subsequent amendments issued from time to time, he stated that the public hearing is a mandatory process for the 4000 MW (5x800 MW)Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State as per Additional Terms of Reference (ToR) dated 08.11.2023 issued by MoEF & CC, GoI. He stated that the intimation of public hearing was published in 'Andhra Jyothi, Telugu Newspaper and in 'The Times of India' English Newspaper on 18-01-2024. The Executive Summary of the project and other relevant information was displayed at the offices of the local bodies and the Collectorate to enable the public to access the information. The present project is categorized as 'A' and the environmental public hearing is being held to elicit the views, opinion, suggestions and objections if any on the proposed project. He informed that the meeting would be conducted in the presence of the District Collector and the details of environmental impact studies would be explained by the Environmental Consultant / Proponent of the project, who would also clarify the doubts related to environmental impact if any on the project at the end of the session. He assured the public that opportunity would be given to all the public, who intended to speak on environmental aspects and the public hearing would be continued till the last person offered his opinion. Those, who could not get the opportunity during the hearing, were free to offer their views or opinion through written representations, which would be enclosed along with the minutes to the MoEF & CC. He informed that the entire proceedings of the hearing process would be video graphed and sent unedited to the Ministry of Environment and Forests and Climate Change for further appraisal and no final verdict on the proposal would be taken during public hearing. He then requested the District Collector, Nalgonda to conduct the proceedings of Public hearing.

The Collector & District Magistrate, Nalgonda: She welcomed all the people gathered at the venue. She then invited the Company representative, Sri A. Ajay, Director, TSGENCO to explain to gathering regarding Project proposal and requested the public to listen the details of the project and then respond after completion of the project proponent's address.

Sri A. Ajay, Director/Civil, M/s. Telangana State Power Generation Corporation Limited: He welcomed all the people gathered at the venue, public representatives, Management of the industry, other officials, NGOs, Print and Electronic media.

He stated that purpose of conducting this public hearing was to reflect upon Additional Terms of Reference (ToR) dated 08.11.2023 issued by MoEF & CC, GoI in compliance with Hon'ble NGT order, for 4000 MW (5x800 MW) Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District.

- Telangana State Power Generation Corporation is establishing Yadadri Thermal Power Station (YTPS) with 5 units of 800 MW capacity each with a total installed capacity of 4000 MW at Veerlapalem Village, Damaracherla Mandal, Nalgonda Districtof the Telangana State. This will immensely help in meeting the present and future needs of our state. At present, 29000 MW capacity of thermal power plants are under construction in 22 locations throughout India. One of them is Yadadri Thermal Power Plant.

- Environmental Clearance from the Ministry of Environment, Forest and Climate Change, Government of India was received on 29.06.2017 for this project. The Telangana State Pollution Control Board has also given permission for the establishment of the industry on 25.07.2017.

- The station is proposed to use 100% indigenous coal supplied by Singareni Collieries with a gross calorific valueof 4,530 kcal/kg. Assuming 85% capacity availability, the total five units require 36,376 MT of coal per day. That means 13.28 million metric tonnes of coal is required annually. Thus, 3.19 million tonnes per year of fly ash and 0.80 million tons of bottom ash will be generated. In this regard, fuel supply agreement has been entered into with Singareni collieries.

- As per the revised Environmental norms of MoEF&CC, GoI which was issued on 07.12.2015, TSGENCO is installing efficient and high efficiency Electro Static Precipitators for control of dust particles, FGD for control of sulphur emissions and SCRs for control of nitrogen emission in the YTPS project besides implementation of zero liquid discharge. Necessary systems are being set up to treat and re-use the waste water within the plant without causing pollution. For the operation of this plant, water will be drawn from the nearby Krishna River and due to implementation of ETP with recycling system, the usage of water will be 3 m^3/Hr per 1 MW which is as per the standard norms.

- As stated above, BHEL have started the project construction works on 17.10.2017 after obtaining the Environmental clearance. As on 30th September 2022, 61.5% of the project works have completed. While the works are progressing at brisk pace, Conservation Action Trust, Mumbai based NGO and another organization Samatha from Visakhapatnam have filed appeal challenging the environmental clearance in the Hon'ble National Green Tribunal (Southern Bench), Chennai. The Hon'ble National Green Tribunal after hearing the case in its judgment dated 30th September, 2022, directed the MOEF & CC, EAC to issue additional TOR if required and directed TSGENCO to comply the directions given by MoEF & CC, GoI.

- MoEF & CC has issued the following additional ToR on 08.11.2023.

1. Incremental pollution load and radio activity studies in the indigenous coal handling inview of the change in the source of coal.
2. Cumulative impact assessment study covering 25 km radius area with one season data and appropriate air modelling.
3. Project Proponent shall submit the letter from PCCF regarding the exact distance between the site and the tiger reserve.
4. Ash Utilization Plan for next 5 years including emergency ash utilization, disposal, and transportation.
5. Location Map of Industries willing to take Ash from the Thermal Power plant.
6. Certification of change in design parameter of Ash Pond by the reputed expert Government Institute in view of change in source of coal to ascertain the exact impact, if any.
7. Detailed plan for 3 rows plantation all along plant boundary.
8. A study on quantity and quality of ash to be generated, pollution load on environment and ecology of the surrounding area, assessment of anticipated impacts and its mitigation measures, transportation of coal and ash handling system for using 100% Indigenous coal.
9. All the tasks including conducting public hearing shall be done as per the provisions of EIA notification 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter.

He elaborated to the gathering on TSGENCO's compliance with respect to each additional ToR issued by MoEF & CC.

1. Incremental pollution load and radio activity studies in the indigenous coal handling in view of the change in the source of coal.

a) Incremental pollution load due to change in the source of coal:

- The coal samples from M/s. SCCL mines such as Manuguru, JVR – OC and Ramagundam were tested with M/s. Chennai Mettex Lab Private Limited, Chennai who are accredited by NABL with a validity upto 15.06.2024, for studying ash content and other metals.
- The predicted cumulative ground level concentrations (those concentrations which are observed at ground level) i.e. Particulate Matter (PM10), SO2 & NOx and

overall scenario are within the prescribed limits as per NAAQ standards, CPCB Notification dated. 18.11.2009 for Industrial, Residential, Rural and other areas i.e. 100 µg/m3, 80 µg/m3 & 80 µg/m3 respectively.

(b) Studies on Radio Activity:

- TSGENCO has arranged coal samples to M/s. Baba Atomic Research Centre (BARC), Mumbai for analysis of radio activity for various parameters and for the test results and they have confirmed that they are well below the exemption level of the Atomic Energy Regulatory Board (AERB) directive.

2. Cumulative impact assessment study covering 25 km radius area with one season data and appropriate air modelling.

- The Study area of 25 km radius of the YTPS project was considered for collecting baseline data. About 15 stations were selected based on the meteorological wind direction representing down wind, cross wind & up wind directions and nearest human habitation of the study area and sampling was conducted during the period from December, 2022 to February 2023.

- The Cumulative impact assessment study covering 25 km radius area with one season data was done using leading Air Quality modelling software (AERMOD). Not only existing industries and also proposed industries were considered as a part of the cumulative impact assessment study.

- The cumulative ambient air quality test results collected within 25 Km radius of the project are well within the prescribed limits as per NAAQ standards.

3. Project Proponent shall submit the letter from PCCF regarding the exact distance between the site and the tiger reserve.

- The PCCF & Chief Wild life Warden, Telangana state vide his letter dated 05.01.2023 has confirmed that the shortest distance between the boundary of Amrabad tiger reserve and the project boundary is 13.10 km and farthest distance between the above boundaries is 15.50 km.

4. Ash Utilization Plan for next 5 years including emergency ash utilization, disposal, and transportation.

- The total ash generation per day @ 85% PLF is 10913 Metric Tonnes and total demand of ash per day is 12230 Metric Tonnes as per the willingness furnished by 14 cement industries within 50 km radius of the project. Hence, 100% ash utilization will be met from the 1st year itself. In case of emergency, ash will be disposed off into the ash pond through ash disposal system.

- The ash pond has a storage capacity of 25.164 million tones, which is adequate for the life of power plant (25 years). As the demand for lifting of ash from various

cement plants and other industries, is more than the ash going to be generated, the ash pond constructed in 400 acres is sufficient to accommodate the left over ash during the 25 years life period of power plant.

5. Location Map of Industries willing to take Ash from the Thermal Power Plant.

- The location map of Cement Industries willing to take ash from YTPS power plant is incorporated in the draft EIA report.

6. Certification of change in design parameter of Ash Pond by the reputed expert Government Institute in view of change in source of coal to ascertain the exact impact, if any.

- The Design Report of Ash pond was prepared by Prof. V.S. Raju (Formerly: Director, IIT Delhi and Dean, IIT Madras) and also proof checked and approved by JNTU, Hyderabad.

7. Detailed plan for 3 rows plantation all along plant boundary.

- Along the plant boundary, 3 rows of plantation in the width of 100 m will be developed which comes to an extent of 432 acres and plantation will also be taken up in other areas such as ash pond & coal storage areas in an extent of 731 acres, one it her side of Tungapadu vagu with 100 m width barrier in an extent of 142 acres and either side of village road with 50 m width in an extent of 47 acres and totaling to an extent of 1352 acres.
- Further, the green belt development is already taken up in an extent of 45 acres by planting 27,900 saplings.

8. A study on quantity and quality of ash to be generated, pollution load on environment and ecology of the surrounding area, assessment of anticipated impacts and its mitigation measures, transportation of coal and ash handling system for using 100% Indigenous coal.

- The total quantity of ash generation from YTPS due to use of 100% indigenous coal is estimated to be about 3.98 MTPA (at 85 % PLF), out of which, 3.19 MTPA is fly ash and 0.80 MTPA is bottom ash.
- TSGENCO is installing High efficiency (99.97%) ESPs, Flue Gas De-sulphurization (FGD) system and Selective Catalytic Reduction (SCR) systems to comply with the new emission norms of MoEF & CC, GoI stipulated for thermal power plants as per the Gazette Notification S.O. 3305 (E), dated 07.12.2015.
- The ash pond has a storage capacity of 25.164 million tones, which is adequate for the life of power plant (25 years). As the demand for lifting of ash from various cement plants and other industries is more than the ash going to be generated, the ash pond constructed in 400 acres is sufficient to accommodate the left over ash in the 25 years life period of power plant.

- HDPE lining of 1000 microns will be provided to the ash pond to avoid leaching in to the ground as mandated by MoEF & CC, GoI.
- Sufficient coal and ash handling system for transportation of coal and ash in the plant for using 100% Indigenous coal are arranged.

9. All the tasks including conducting public hearing shall be done as per the provisions of EIA notification 2006 and as amended from time to time. Public hearing issues raised and compliance of the same shall be incorporated in the EIA/EMP report in the relevant chapter.

- The proponent stated that TSGENCO shall abide by all the directions issued by MoEF & CC, GoI and concluded by requesting the support of the public.

The District Collector, Nalgonda presiding over the public hearing requested the public gathered at the venue to offer their views, comments, suggestions and objections. She reminded that the present public hearing is mainly intended to elicit opinions on additional ToR issued by Ministry of Environment and requested public to specifically address their opinions with respect to these nine points as briefly described by the project proponent. She requested the public gathered to avoid repetition of issues already expressed and also to voice their opinions in a concise manner, as this would allow greater participation in the public hearing. She informed that people who do not get a chance to voice their opinions can submit written representations which would be forwarded to MoEF & CC.

She requested Hon'ble Member of Legislative Assembly, Miryalaguda constituency to offer his views on the proposed thermal power plant.

1. Sri BathulaLaxma Reddy, Member of Legislative Assembly, Miryalaguda, after customary address, firstly he expressed his gratitude for the people of the constituency for bestowing upon him an opportunity to serve them. Referring to the project, he stated that it is equivalent to a modern temple and should be welcomed by all unequivocally irrespective of their political affiliations.
   a. He appealed to the management to use best of existing technologies to ensure pollution free environment in surrounding villages.
   b. He urged the management to earmark 75 to 80 percent of the jobs for the eligible people of surrounding villages who have lost their land for setting up of this project.
   c. He further urged management to issue job cards to the eligible people of surrounding villages and provide training to inducted people and make them ready to work by the time of plants commissioning day. He stated that such a gesture by the management would foster a sense of belonging among the villagers that it is their company too and they shall endeavour to safeguard its interests.

d. He reiterated that this project should not be seen from political angle and should be welcomed by all cutting across political lines. He further stated that the political parties divides only at the time of election and rest of the times all should work in unison for the progress of the constituency. He stated that in lines of same he recently launched a campaign "Nenu Naa Miryalguda" (Me and my constituency) to strive for development of the constituency and appealed to all that they should support this project in that spirit.

e. He appealed to management to spend the CSR funds for improving infrastructure in the surrounding villages especially towards development of Roads, temples, schools and hospitals.

f. He informed the gathering that a four-lane road has been sanctioned from Damaracherla to the plant and the works would commence shortly.

g. He stated the plant management has laid metal roads surrounding the plant resulting in dust pollution causing inconvenience to the people and requested the management to convert them to BT roads.

h. He further requested the chair for critical examination and speedy redressal of all long pending issues pertaining to land acquisition and payment of compensation.

i. He informed the gathering that special counters have been setup in the premises of public hearing for accepting representations on issues pertaining to jobs and land acquisition.

2. Sri Shankar Naik, DCC President, Nalgonda, after customary address, firstly he extended unconditional support to the project and applauded the efforts of the management in transforming this rocky area into beautiful premises.

a. He urged the management to provide employment opportunities to the eligible people of surrounding five villages who lost their land for setting up this project.

b. He urged the management to explore the possibility of setting up an additional gate near Modugulakunta thanda and Kapura thanda as promised during the earlier public hearing.

c. He brought to notice of the management that there is a lift irrigation facility in Shanthi Nagar which caters to the needs of about 1000 Acres of irrigated area and this is not accessible as it now falls in project area.

d. He requested the management to resolve this issue and further pointed out that nearby thandas are grappling with slew of problems like poor drainage system, electricity issues, scarcity of drinking water and has no temples.

e. He further stated that road connecting to neighbouring villages is blocked due to the ongoing project works causing inconvenience to the commuters and requested the management to resolve this issue to ease transportation.

f. He requested TSGENCO management to spend CSR funds for providing infrastructural facilities in these project affected villages.

g. Further, he requested the chair for expeditious resolution of pending payments for land oustees especially those belonging to Project Affected Families (PAF) and Project Displaced Families (PDF) on priority basis. He urged management to provide employment to the villagers who lost their lands.

At this juncture, **the District Collector** presiding over the event, intervened and pointed out that the objective of the public hearing is to elicit opinions/objections in the matters relating to impact of the project on environment. She requested the aspirant speakers to confine themselves to the subject.

3. Sri N. Bhaskar Rao, Ex-MLA, Miryalaguda, BRS Party, after customary address, firstly he expressed his gratitude to the Ex-CM Sri KCR Garu, for sanctioning 4000 MW plant to Damaracherla on their request and expressed happiness that this project is going to put Damaracherla on Global Map. He stated that any project has its pros and cons but in the earlier public hearing, attempts were made with malafide intention to magnify the negatives and create hurdles to this project. He stated that it was due to their efforts in convincing people of the benefits of the project they could conduct public hearing successfully. He wondered as to why large police force was deployed for the public hearing when the project is welcomed by all irrespective of political affiliations. He stated that some NGO's have filed a petition in Hon'ble NGT on this project which is almost nearing completion only to create obstacles. He extended complete support to the project personally as well as on the behalf of BRS party and sought support of NGOs in this matter. He stated that issues, over which the NGO's filed a case in Hon'ble NGT, are frivolous as forest area as claimed does not inhabit wild life anymore and the said lands are being cultivated.

a. Further, he requested the chair to address the issue pertaining to 1235 Acres of forest land earlier handed over NTPC and subsequently transferred to the present project land. He brought to the notice of the chair that said land is not in the possession of TSGENCO and is in cultivation by the local tribal people since generations.

b. He requested the chair, to make necessary changes in records which would allow allotment of these "podu lands" (forest lands) to tribal people in future. He requested the chair, to ensure employment opportunities to the people who were cultivating the encroached lands and he mentioned a judgement passed by Hon'ble Court in Bombay to this effect.

c. He further stated that the past government has maintained utmost transparency with respect to land acquisition and there is no room for any apprehensions in this matter. He further stated that if present government identifies any discrepancies, they are at liberty to use 'Revenue Recovery Act'.

d. During concluding remarks, he requested the cooperation of NGO's for the project which would provide employment opportunities to the people of surrounding villages.

4. **Sri Skylab Naik, R/o RallavaguThanda** after customary address, he stated that he welcomed the project and expressed his agreement with the views of other speakers.

a. He claimed that nearby villages have given their lands they cultivated since generations to the project and some of them have not yet received the compensation.

b. He requested the management to resolve the issue at the earliest and also provide employment opportunities to the land losers.

c. He stated that two villages have been relocated due to the project and are put to inconvenience due to poor infrastructure.

d. He requested the management to address this issue and also requested to earmark at least 80 percent of the jobs to the people from the affected villages.

5. **Sri Ch. Anji Reddy, Ex. Sarpanch, Veerlapalem,** after customary address, he stated that villagers parted their lands they cultivated since generations for this thermal power project.

a. He further stated that the local villagers deriving their livelihood from agriculture and cattle rearing are affected by this project.

b. He requested the management to provide employment opportunities to the local villagers and land oustees.

6. **Sri M. Janardhan Naik, Ex. Sarpanch, Kallepally,** after the customary address, he welcomed the project and requested the management to expedite the pending compensation payments for the land oustees. He further requested the management to provide employment opportunities to the local villagers.

7. **Sri P. Srinivas, R/o Modhugukunta Thanda**, after the customary address, firstly he welcomed the project and brought to the notice of the chair, the problems of two villages which were displaced due to the project. He opined that this is right platform to voice their grievances and requested the management to provide in employment to the land oustees as well as resolve pending land compensation payment issues on priority basis.

8. **Sri S. Hathya Naik, R/o Narasapuram Thanda**,after customary address, he pointed out that the name of their village Narsapur has not been included in the list of villages affected by

the project and requested the chair to ensure the same. He further stated that their village has poor infrastructural facilities and opined that inclusion of village name in the list would greatly benefit them.

9. Sri J. Ranga Reddy, Ex-MLA, Miryalaguda, CPM Party, after customary address, he stated that the project work started in 2016 and was supposed to be completed in four years' time which was scheduled to be commissioned in October, 2021.

a. He raised concerns, about the delay in completion of the project from 4 years to 6 years 4 months has resulted in huge loss to the state exchequer. He questioned as to who would be held responsible for the loss to the tunes of thousands of crores to state exchequer caused due to the delay in execution of project works.

b. He stated that everyone especially SC, ST and BC communities of the region has unanimously welcomed this 4000 MW mega project in expectation of development and employment opportunities.

c. He recalled that during the inception stage the project proponents have assured that all measures will be taken to safeguard the environment and health of inhabitants of surrounding villages.

d. He raised concerns that the dust emanating from the plant would have a detrimental effect on the lives of villagers located in the radius of 5 to 10 KM from the proposed power plant.

e. He demanded assurance from the government and TSGENCO management to suitably compensate the chilly and cotton farmers whose yield is likely to bear the burden of dust nuisance from the power plant.

f. He further questioned the management regarding confidence building measures taken by them to remove the apprehensions in the nearby villages regarding the harmful effects of heat radiations from the thermal power plant.

g. He appealed to the management to spend CSR funds to provide medical facilities, drinking water and other facilities in the surrounding villages.

h. He requested the management to reserve 70 percent of the jobs to the inhabitants of surrounding villages.

i. He demanded fair compensation to people who lost their land for this project in accordance with new land acquisition Act and pointed out that the compensation paid is meagre 5 to 6 lakhs per Acre whereas prevailing market price is around 50 lakhs to one crore.

j. He requested the chair, to take measures to include the names of villages falling within 5-10 KMS of the plant as affected villages which are likely to be affected by the power plant.

k. He pointed out that out of 2800 Acres in the plant, 40 percent of the area was earmarked for greenery and questioned the failure of the management in planning the same.

l. He further stated that they all welcomed the project keeping in view the bright prospects the project holds for the region but warned the management of any lapses on its part shall draw the ire of the public.

10. Sri B. Kiran, Ex. Sarpanch, Damaracherla, after customary address, stated that all the surrounding villages have already consented to this project and the same opinion was conveyed unanimously in the public hearing conducted in the past. He urged management to expedite the payment of compensation to the land oustees on priority basis and also to provide employment to the people of surrounding villages.

11. Sri V. Sunanda Reddy, Environmentalist after customary address, firstly he extended his support to proposed power plant.

a. He pointed out that as per new EIA report Indigenous coal usage for the power generation is stipulated as 13.28 Million Tons whereas in old EIA the imported Coal consumption is stipulated as 11 Million Tons. He further stated that the Indigenous coal is priced in the range of Rs.5000 to Rs.6000 per ton whereas the imported coal is priced in the range of Rs 15,000 to Rs 25,000 per ton. He suggested the management that the huge savings resulting from switching to Indigenous coal should be invested in world class technologies to control air pollution.

b. He urged the plant management to take stringent measures to control dust generated during coal and ash handling. He cited the examples of power stations in other places wherein transport of coal and ash in open trucks have resulted in severe dust nuisance in the surrounding villages. He also suggested to the management to explore the possibility of setting up a closed facility for storing ash. He appealed to management to permit transportation of either coal or ash only through closed containers.

c. He stated that as per the EIA 1300 Acres is earmarked for plantation and it is informed that the management has already planted about 30,000 saplings. He requested the management to increase the plantation even more as it would immensely help in controlling dust pollution by acting as a barrier. He suggested the management to prefer fruit bearing and medicinal plants as they would cater to the requirements of the nearby villages.

d. He further requested management to constitute a Co-ordination committee with village local body members which would allow a meaningful spending of CSR works on demand basis in nearby villages.

e. He requested the management to set up skill development centres to train unemployed youth in the nearby villages.

f. He alarmed the management that any negligence on its side may result in pollution of River Krishna located in close proximity of the plant and requested them to take all necessary measures to recycle the water to the maximum extent possible.

g. He concluded by reiterating his support to the plant and requested management to ensure that all pollution control measures are in place to mitigate any adverse effects on surrounding villages.

12. Sri R. Saidulu, R/o Thalla Veerappagudem, after customary address, welcomed the setting up of the thermal power project.

a. He stated that their village "Thalla Veerappagudem" name has not been included in the list of affected villages and requested for the same.

b. He requested the management of the plant for augmenting the infrastructure in surrounding villages through their CSR funds.

c. He urged the management to provide employment opportunities preferentially to land oustees in the surrounding villages.

13. Sri P. Venkateshwarlu, R/o Thalla Veerappagudem, after customary address, firstly he welcomed the setting up of the project and stated he is resident of Thalla Veerappagudem located at a distance of 1 KM of this plant.

a. He requested the management to construct a by-pass road away from the village, as frequent plying of heavy trucks pose threat to the commuters on the village roads.

b. He humbly requested the chair to fix and announce a particular date for submission of issues pertaining to pending land compensation.

14. Sri P. Kiran Madiga, R/o Thalla Veerappagudem, after customary address, welcomed the setting up of the thermal power project and requested management for a by-pass road away from Thalla Veerappagudem village. He referred to the wrong practices of earlier government and started criticism on functioning of the previous government.

At this juncture, **the District Collector** presiding over the public hearing intervened and announced that this public hearing is intended to elicit views of the public with reference to impacts of proposed thermal plant on environment. She requested the speaker and the aspirant speakers not to deviate from the subject matter. She further informed the gathering that representations pertaining to jobs and land compensation can be submitted in the special counters set up in the designated place located close to the premises of public hearing.

The speaker concluded, with request to the management to address the long pending issues of payment of compensation to the land oustees.

15. Sri S. Papa Naik, R/o Narasapuram Thanda, after customary address, he stated that tribal people especially those belonging to ST communities since ages always lived close to forest and rivers.

a. He stated that forests are richest biomes for flora and fauna which supports a large diversity of species. He stated that about 2000 Acres of forest land in this region has been diverted for this project leading to migration of cattle leading to decreased availability of milk.

b. He further stated the power plant may cause severe dust pollution and escalation in temperatures leading to health issues in the surrounding villages.

c. He stated that some of the nearby villages who parted land for laying of railway track have not been included in the list of affected villages and requested the chair for inclusion of these villages.

16. Sri N. Ashok, R/o ThallaVeerappagudem, after customary address, he questioned the TSGENCO management the reasons for lesser green belt in contrast to their proposals in EIA report.

a. He expressed anguish on the management for not extending financial support to the local chilli farmers who incurred losses due to dust deposition on their crop due to their transport vehicles.

b. He further stated that some of the villagers are already suffering from pneumonia symptoms and lung diseases due to dust emanating from frequent plying of heavy vehicles.

c. He alleged that TSGENCO management has not bothered to conduct health camps and left them on their own. Citing the above, he opposed the proposal for setting up of thermal power plant.

17. Sri R. Shankar Naik, R/o KarpuraThanda, after customary address, firstly he welcomed setting up of the power plant.

a. He brought to the notice of the chair that their thanda was displaced and relocated near to Narsapur. He stated that earlier a gate was proposed near their thanda and no steps are taken in that direction due to which they are put to severe inconvenience.

b. He further lamented that compensation of 5 to 6 lakhs per acre was not commensurate with the prevailing markets rates.

c. He requested the management to provide employment opportunities to the members of project displaced families on priority basis.

18. Sri Mahesh Goud, President, BC Sangham, Nalgonda after customary address, he stated that he has participated in earlier public hearing on the same project. He opposed the proposal for thermal power generation and suggested eco-friendly and sustainable solar power

plant. He requested the management to take all necessary steps to control dust pollution using latest technologies.He expressed apprehensions on the viability of agriculture in view of the expected rise in temperatures on account of this mega project.

a. He alleged that non-local people are being recruited and sought employment to the local people in future recruitment.

b. He requested for expeditious payment of compensation to the lands lost under the project.

19. Sri M. Venkanna Goud, R/o Thalla Veerappagudem, after customary address, he stated that this region has about 5000 toddy trees and many families may lose their lively hood due to pollution. He stated that some people have lost lands to railway line intended for this project. During land pooling for railway line, the GENCO management filed cases against protesters. He requested the officials to withdrawal of cases against protesters. He further demanded the authorities to annex their village in Kothapally division.

20. Sri R. Kotaiah, Damaracherla after customary address, he welcomed the project from his party side. He stated that, compensation was paid at the rate of Rs. 5 lakhs per acre. He demanded the enhancement of compensation at the rate of Rs. 20 lakhs per acre for all lands. He further requested the govt the village lost its grazing ground to cattle and suitable place should be identified in the adjacent forest areas.

21. Sri B. Vijay Kumar, R/o TV Gudem he stated that, present road in their village is narrow and the villagers are facing problems due dust problem due to movement of heavy vehicles transporting construction material to the plant site. He further stated that they are cultivating paddy in the fields adjacent to the YTPS boundary wall and suffered losses due to poor yields due to pollution. He also requested for payment of compensation to the land losers of his village.

22. Sri Krishna, R/o Irkigudem after customary address, he stated that the proposed project land requirement is about 2800 Acres of which majority land about 2095 Acres is reserve forest and Amrabad Tiger Reserve forest is located at 10 km distance from the project boundary. He raises concerns regarding the safety of the wild life in the forest area diverted for this project and sought assurance for protective measures to safeguard the displaced wild life.

a. He further stated that the present plant location is known for highest temperatures recorded during summer and this plant may lead to pollution resulting in acid rains.

b. He requested to explore the possibility of an alternative location for the plant and opposed setting up of thermal power plant.

23. Sri N. Nagaraju, R/o Veerlapalem: He stated that nobody is able to stand near roads even a couple of days before this public hearing and such was the problem due to dust emanating from heavy vehicular movement to the plant. He raised concerns regarding depleting

ground water levels and acute shortage of drinking water in their villages. He stated that villagers nearby are already suffering various health issues due to the plant.

24. Sri Sidhu Naik, R/o KGR Colony, Damaracherla (M) after customary address to the chair, he appealed to the management to take initiative to provide employment to those who have lost their lands for the power plant. He alleged that about 300 members from other areas like Kothagudem, Bhupalapally, Sangareddy and Ramagundam working in this plant. He demanded the TSGENCO officials to fill up water in surrounding lakes and kuntas for better health to the surrounding villagers. He requested management to provide basic infrastructural facilities and employment opportunities in the surrounding villages of Karpurathanda, Moduguthanda and Narsapuram Thada.

25. Sri L. Yerra Naik, Raithu Sangham, Karyadharshi-Damaracherla, he stated that the villagers in the surrounding are facing trouble due to dust pollution from heavy vehicular movement on the roads. He requested the authorities to arrange sprinkling of water on roads to suppress the dust pollution.

26. Sri R. Eeshwar Naik, R/o Karpura Thanda, he raised concerns about promises made by the management with respect to compensation payment for the lands lost and regarding employment opportunities to the local villagers. He requested the management for speedy redressal of these issues to build confidence in them and also requested for providing basic infrastructural facilities and drinking water in their thanda displaced due to this project.

27. Sri Purnachander Rao, R/o Irkigudem, he stated that their village falls within 4.8 km of the radius of area stipulated to be affected as per the EIA report. He spoke about historical aspects related to migration of their ancestors to Irkigudem.

a. He raised concerns that due to the diversion of the forest lands for the power plant the wild life of these forests are damaging their fields resulting in crop losses.

b. He further raised apprehensions regarding the fly ash discharge into Tungapaduvagu which is their main source of drinking water.

28. Sri G. Srinivas, R/o Damaracherla, after customary address to the chair, he requested for speedy redressal of payment for people who lost lands for laying railway track for the plant. He opined that if management had consulted villagers and build confidence in them regarding pending issues it could have been better as everyone here are in support of the project.

29. Sri G. Ramesh Naik, R/o Veerlapalem, he stated that he welcomed the project and requested for provision of fodder to the cattle. He requested the chair, to consider of issue of white ration cards and financial assistance from government to the daily wage labourers of their village.

30. Sri P. Ramu, All India Forward Block Party, Nalgonda District General Secretary, after customary address, he stated that the plant management has not developed plantation as proposed earlier and requested them to develop greenbelt as stipulated in their EIA report. On behalf of All India Forward Block Party, he extended their full support for the proposed project.

31. Sri Malothu Vinod Naik, CPM Party Mandal Secretary, after customary address, he raised concerns regarding the heat effects of radiation, air quality and water quality of the region which are likely to be affected by the proposed project.

a. He pointed out that, as per EIA report the project requires about 3 Cusecs of water for power generation by burning coal and about 1 Cusec of waste water is likely to be generated in the process.

b. He alleged that EIA is silent on recycling of such water and also mentioned the distance of plant from Krishna river is falsely shown in EIA report as 12 KM whereas in actuality the distance is only 5 to 6 KM.

c. He further brought to the notice of the chair, that already different villages of the region are affected by backwaters of Pulichintala project and project proponent should clarify on water recycling.

d. He aggrieved that no local body level meetings were organized prior to this environmental public hearing.

32. Sri S. Laxman Goud, R/o Thalla Veerappagudem, after customary address, he requested management to expedite the long pending issues related to land acquisition on priority basis. He concluded by extending support to the project.

33. Sri Sayyad Mahaboob Ali, R/o Miryalaguda, after customary address, he stated that as a testament to their commitment, TSGENCO should submit an affidavit with respect to implementation of all environmental safeguards as stipulated in additional ToR issued and also duly mentioning in the affidavit that they would stop plant operations in case of any violations would send a positive message to the public. He raised concerns regarding the heat radiations from the power plant in the radius of 10 to 15 kms from the plant. He requested that management should take adequate cooling measures to reduce the heat radiations from the plant. He suggested to the management that they should develop reservoirs and fill them when water is excess and should recycle water to the maximum extent possible keeping in view the shortage of water in Nagarjuna Sagar.

34. Sri Nagaraju, R/o Mudhinaikam Gudem, after customary address, he brought to notice of the chair that their village is severely affected by backwaters of Pulichintala project and has poor infrastructure. He requested the plant management to provide employment opportunities to the people from their village.

35. Sri N. Harinder, Human Rights Forum, after customary address,

a. He stated that the copies of EIA report have not been made available in all villages located within 10 KM radius and requested state PCB and official machinery to ensure the availability of the report.

b. He pointed out that as per the EIA report, 1892 Hectares of land in Deverkonda division has been identified for alternative forest development and he informed the chair, that he personally visited the place and the said area is submerged from waters of Dindi Krishna Ram sagar project. He sought clarification on this from the TSGENCO management.

c. Further, he pointed out that as per Circular 807, GoI, Item no. 6 it is stipulated that Ash disposal shall be carried out in accordance with all environmental safeguards.

d. He further stated that as per EIA report the ash generated shall be used up by the cement factories.

e. He pointed out that as per their calculation, ash generated would be to the tunes of 10 Tons per minute and this implies one truck of capacity of 10 tons will have to pass on these roads for every minute. He sought clarification from the management if the transport system or the roads are designed to withstand such massive transport of the ash.

f. He further referred to page no. 54 of EIA report wherein it is mentioned that two bi-flue stacks of height 275 mts would be provided as per state PCB guidelines and it is also mentioned that FGD guidelines would be followed.

g. He further raised the issue of reheating for FGD system and alleged that EIA report is silent on the fuel to be used for reheating purpose.

h. Further, he pointed out that as per FGD guidelines a stack of 150 mts is adequate but it is proposed to erect a chimney of 275 mts height citing reheating. He sought clarification of the management on the issue of reheating duly taking into account the coal consumption data.

i. He drew attention of the chair to page no.97 of the EIA report wherein it is mentioned that there is surplus ground water in surrounding villages and that the proposed plant shall not tap any ground water for project requirements.

j. He referred to remarks made by some speakers regarding depletion of ground water in neighbouring village of Narsapur. He opined that even if the ground water tapping is ruled out, deep digging works results in accumulation of ground water in these pits and when the water is pumped out would result in depletion of ground water in the villages in close proximity to the plant.

k. He further stated that Deccan Chromates factory in Damaracherla was closed due to protest of local villagers but the hazardous waste of the plant, spread in an area of ten acres is

polluting the Musi river that subsequently joins the Krishna river. He questioned the inaction of state PCB in addressing the issue and raised doubts as to how it can assure to tackle the pollution that may arise once the power plant starts its operations.

l. He further cited reference of Central Electric Authority report quoting that after 2022, the power plants may not produce electricity more than 50 percent of their capacity owing to excess power already available in the grid. He raised question that in this scenario, the present plant may not operate to its full strength leading to loss of thousands of crores already invested in the project.

36. Sri Thirupathaiah, R/o Wadapally, stated that the region is already grappling with pollution caused due to cement industries and there are apprehensions in the minds of the people regarding the pollution issue. He requested the management to comply with norms stipulated by state PCB to control air pollution in the surrounding villages.

37. Sri MD. Khayyum, Save Earth Environment Society, requested the management for expeditious resolution of payment of compensation to farmers who lost their land for this project and also urged the management to take all necessary measures to control air pollution in the surrounding villages.

38. Sri K. Narsimha Reddy, R/o Wadapally, firstly he welcomed the project and stated that thermal power plants generate dust that would likely affect the farmers in the surrounding villages. He requested the management to provide compensation for crop losses and also requested the management to establish a hospital in the plant premises to cater to the medical needs of the surrounding villages.

39. Sri S. Saidi Reddy, MPTC Member, Damaracherla, after customary address, he welcomed the project and requested the plant management to provide employment opportunities to the people who lost their lands to this project. He urged the chair, to spend CSR funds of the plant to provide drinking facilities in the surrounding villages which are dry in nature and are facing acute shortage of drinking water.

40. Sri D. Srinivas, Ex-ZPTC, Miryalaguda, he stated that there are rumours that old machinery from other power plants are being installed in the plant and requested the management to install only new machinery so as to control the air pollution. He also requested the state PCB for a proactive role and to closely monitor the environmental compliance of the plant.

41. Sri B. Narsaiah, Praja Kalakarudu, he stated that uncontrolled industrial pollution may cause harm and requested the management to take all measures to control pollution.

42. Sri Subbaiah, Ex-Sarpanch, Wadapally, he stated that the region is already suffering with pollution caused due to cement industries and requested authorities to take notice of their problems. He requested the management for expeditious resolution of payment of compensation for land oustees. He also requested the management to provide employment opportunities to local villagers.

43. Sri Sathish, R/o Veerlpalem, he raised concern regarding the pollution that would emanate from burning tons of coal and sought assurance from the plant management regarding the measures they would take to control such pollution.

44. Sri K. Sathyanarayana, R/o Thalla Veerappagudem, he stated that their village is located at a distance of only one kilometre and he requested the plant management to take adequate measure to effectively handle the fly ash generated during power generation. He urged the plant management to provide compensation for the crop losses due to the dust pollution from the plant. He requested the plant management to build a water pond to cater to the drinking water needs of the villagers.

45. Sri Y. Chennakeshava Reddy, Social Worker, he sought information regarding impacts of the project on the wild life and people of surrounding villages. He requested the management to take measures for maintenance of roads in the affected villages and to carry out extensive plantation to control dust pollution.

46. Sri Sayyad, NGO, he requested the management to take all necessary measures to control air pollution and requested them spend CSR funds towards providing medical facilities to the needy of surrounding villages.

47. Sri ShobhanBabu, R/o Karpura Thanda, he stated that their villages have lost their lands to the project that intends to light up the country. He requested the management to provide employment opportunities for their villagers who sacrificed their lands for the plant.

48. Sri R. Saidulu, MPTC Member, TV Gudem, he requested the management to expedite the pending compensation payments for the land oustees. He further requested the management to provide employment opportunities to the local villagers.

The District Collector, Nalgonda requested the project proponent i.e. Director/Civil, TSGENCO to offer his clarifications on various issues raised during the course of public hearing.

Sri A. Ajay, Director/Civil – TSGENCO gave a detailed explanation to the technical issues raised as follows:

- The Plant is designed for Zero discharge concept. There is no room for apprehensions that effluents will be discharged into the Tungapadu vagu or River Krishna. Effluent treatment plant will be constructed with re-cycling system and treated water will be reused.

- Regarding Compensatory afforestation land, TSGENCO has already paid Rs. 80 Crores to Forest Department for 1892 Hectares proposed for developing alternative forest and allegations regarding the same are unfounded.
- With respect to apprehension about fly-ash transport, TSGENCO has stringent policy in place and only closed bulkers will be allowed for fly-ash transportation.
- Regarding leaching issues from ash ponds, entire ash pond is provided with HDPE lining to prevent any leaching effects and all necessary precautions will be taken in this matter.
- As far as the green belt development is concerned, plantation has already been commenced wherever vacant lands are available. The balance lands earmarked for the green belt are presently occupied by the construction material/activities. On clearance of the same, plantation will be taken up immediately.
- With respect to clarification regarding any additional fuel requirement for reheating in FGD system, the state-of-the art gas to gas heat exchangers (GGH) are being installed to tap the waste heat from the boilers. Hence no additional fuel is required for reheating purpose in FGD system and apprehensions about additional fuel or additional pollution from the same are unfounded.

The Environmental Engineer, TSPCB, Nalgonda stated that 48 speakers, (starting with Sri B. Lakshma Reddy, Hon'ble MLA, Miryalaguda and concluded by Sri R. Saidulu, MPTC Member, TV Gudem) offered their views on the proposed project. 35 written representations either in writing or through e-mails were received in Regional Office on this project and 25 written representations received on this project during public hearing. The unedited video of the entire proceedings including the written representations and the minutes of the meeting would be sent to the MoEF & CC, GoI for taking further action.

The District Collector announced the conclusion of public hearing.

Representations (60 Nos.) received in this connection are enclosed herewith.

List of the public participated in the public hearing is appended.

P. Suresh Babu,
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office, Nalgonda.

D. Hari Chandana, IAS
Collector & District Magistrate,
Nalgonda District.

STATEMENT OF WRITTEN REPRESENTATIONS RECEIVED IN CONNECTION WITH THE ENVIRONMENTAL PUBLIC HEARING PROPOSED TO HAVE AN ENVIRONMENTAL PUBLIC HEARING (AS PER ADDITIONAL TERMS OF REFERENCE (TOR) DATED 08.11.2023 ISSUED BY MOEF & CC, GOI) FOR 4000 MW (5X800 MW) SUPER CRITICAL COAL BASED YADADRI THERMAL POWER STATION (YTPS) AT VEERLAPALEM (V), DAMARACHERLA (M), NALGONDA DISTRICT, TELANGANA STATE BY M/S. TELANGANA STATE POWER GENERATION CORPORATION LIMITED (TSGENCO) ON 20.02.2024 AT 11.00 AM. VENUE: IN THE PREMISES OF THE EXISTING PROJECT AREA, M/S. TSGENCO, 4000 MW (5X800 MW) SUPER CRITICAL COAL BASED YADADRI THERMAL POWER STATION, VEERLAPALEM (V), DAMARACHERLA (M), NALGONDA DISTRICT.

A) Written representations received during the period from the date of publication of the Press Notification and the date of Public Hearing.			
S.No	**Representation given by**	**Date of receipt**	**Content of the representation**
1	Sri K. Govardhan, President, Nature Environment Protection, Chandupatla (V), Nakrekal (M), Nalgonda District.	05.02.2024	Supported
2	Sri P. Sydaiah, President, The Environment Social Service Society, Hyderabad.	05.02.2024	Supported
3	Sri V. Nagamani, President, Maithri Environmental Protection, Hyderabad.	05.02.2024	Supported
4	Sri K. Srinaiah, President, Sri Sai Ram Enivironmental Protection Society, Hyderabad.	05.02.2024	Supported
5	Sri A. Gopal Reddy, President, Think Green Environment Society, Peramandla Bavi, Ammanabole (V), Narketpally (M), Nalgonda District.	05.02.2024	Supported
6	Smt. P. Kalamma, President, Vikas Environmental Protection, Medchal, Hyderabad.	05.02.2024	Supported
7	Sri N. Govardhan, President, Global Environmental Protection, Hyderabad.	05.02.2024	Supported
8	Sri Palle Naveen Kumar, Founder President, United Social Services Society, Opp: DIET, Srinivasa Colony, Nalgonda Town & District.	05.02.2024	Supported
9	Sri T. Satti Reddy, President, Earth Green Development Society, Srinivasa Colony, BTS, Nalgonda Town & District.	05.02.2024	Supported
10	Sri Mohammad Javeed, President, Bharath Green Plant Environment, Rahamath Nagar, Nalgonda Town & District.	05.02.2024	Supported

11	Sri T. Anil Reddy, President, Green Innovation Natural and Environment Society, APHB Colony, Karimnagar.	05.02.2024	Supported
12	Sri T. Rama Krishna, President, Akshara Environmental Society, Somavarigudem (V), Nidmanoor (M), Nalgonda District.	06.02.2024	Supported
13	Sri Merugu Narsaiah, General Secretary, Pallavi Rural Development Society, Amanagallu (V), Vemulapally Mandal, Nalgonda District.	06.02.2024	Supported
14	Sri Md. Sayyad, President, Save Green Society, Thipparthy (V&M), Nalgonda District.	09.02.2024	Supported
15	Sri Md. Khayyum, Save Earth Environmental Society, Falaknuma, Hyderabad.	09.02.2024	Supported
16	Villagers of Irkigudem, Damaracherla Mandal, Nalgonda District.	09.02.2024	They requested to take loss prevention measures and requested to stop Environmental Public Hearing.
17	Sri R. Shankar & Others, Damaracheral Mandal, Nalgonda District.	12.02.2024	They requested to the District Collector to protect lands, crops and health by allowing to use only blended coal by YTPS
18	Sri D. Janaki Ram, Director, True Vision for Environment Rural Development Society, Sundar Nagar, Miryalaguda, Nalgonda District.	12.02.2024	Supported
19	Sri Md. Nazeeruddin, President, Green Climate Organization, Rahamat Nagar, Nalgonda Town & District.	12.02.2024	Supported
20	Sri D. Anjaneyulu, President, Save Natural Environmental Society, Sri Nagar Colony, Hyderabad Road, Nalgonda.	12.02.2024	Supported
21	Sri Srikakolla Sreenivas, President, Green Natural Environmental Society, Ravindra Nagar, Nalgonda Town & District.	12.02.2024	Supported
22	Sri K. Saidulu, Director, Sankalpa Swachanda Seva Samstha, Medaram (V), P.A. Pally (M), Nalgonda District.	12.02.2024	Supported
23	Sri Md. Parvez, President, Human Relife & Rural Environment Development Society, Durganagar, VT Palem, Miryalaguda, Nalgonda District.	12.02.2024	Supported
24	Sri Md. Rahmath, President, Green Rural Environment Development Society, Durganagar, VT Palem, Miryalaguda, Nalgonda District.	12.02.2024	Supported
25	Sri Ch. Venkanna, President, Jagruthi Rural Environment Development Society.	12.02.2024	Supported

26	Sri A. Venkaiah, Secretary, Navodaya Rural & Environment Development Society, Wadapally (V), Damaracherla (M), Nalgonda District.	12.02.2024	Supported
27	Sri G. Sudhakar, Secretary, Adarsh Rural Development Society, Miryalaguda, Nalgonda District.	12.02.2024	Supported
28	Sri A. Sudarshan, Director, Cheyutha Rural & Environment Development Society, Wadapally (V), Damaracherla (M), Nalgonda District.	12.02.2024	Supported
29	Sri Vulavapuri Rajesh, Director, Janani Swachanda Seva Samstha, Damaracherla (V&M), Nalgonda District.	12.02.2024	Supported
30	Sri Mohammad Khuddus, President, Green Environmental Voice, Bangarigadda, Choutuppal, Yadadri Bhuvanagiri District.	13.02.2024	Supported
31	Sri Devarakonda Venkanna, President, Paryavarana Parirakshana Samithi, Melladuppalapally (V), Nalgonda Mandal & District.	13.02.2024	Supported
32	Sri Katta Yadagiri, District President, Praja Samasyalu Parishkara Vedika, Chinna Suraram (V), Nalgonda Mandal & District.	13.02.2024	Supported
33	Sri K. Tharun, President, Environment Social Services Society, Sri Ram Nagar Colony, Panagal Road, Nalgonda Town & District.	13.02.2024	Supported
34	Sri Voora Ramesh, President, Aaradhya Paryavarana Parirakshana Samithi, Surya Nagar Colony, Nalgonda.	15.02.2024	Supported
35	Sri K. Lingaiah, President, Adarsha Welfare Social Organization, Chandampally (V), Nalgonda Mandal & District.	16.02.2024	Supported

B). Written representations received during the Public Hearing held on 20.02.2024.

Sl.No	Representation given by	Content of the representation
1	Sri Uyyala Lingaiah, President, Save Green Environmental Society, VT Colony, Hyderabad Road, Nalgonda Town & District.	Supported
2	Sri Pendem Kashaiah, S/o. Pedda Mallaiah, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	He requested to the District Collector for land compensation.
3	Sri Rekhala Saidulu, State President, Mala Mahanadu Samkshema Sangham, A.R. Nagar, Mushampally Road, Nalgonda Town & District.	Supported
4	Sri Rekhala Saidulu, President, National Paryavarana Parirakshana Development Society, A.R. Nagar, Mushampally Road, Nalgonda Town & District.	Supported
5	Sri Pendem Kashaiah, S/o. Pedda Mallaiah, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	He requested to the District Collector for land compensation.

6	Sri U. Praveen, President, Save Water, Save Society Environmental Society, Thummala Penpahad (V), Athmakur.S (M), Suryapet District.	Supported
7	Smt. Bala Sujatha, Ex Sarpanch, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	She requested to the RDO, Miryalaguda to take pollution control measures in YTPS and infrastructure development, employment, free electricity and land compensation in surrounding villages.
8	Sri Md. Kuthubuddin, District President, Aam Aadmi Party, Nalgonda.	He requested to take measures for ensuing people's health & Eco-friendly Environment Sustainability.
9	Smt. Ramavath Jeeja, W/o. Tharya, Modugulakunta Thanda, Veerlapalem (V), Damaracherla (M), Nalgonda District.	He requested to the Tahasildar for land compensation.
10	Sri T. Hussain Naidu, NGO, Environment Protection & Rural Development Foundation, Mellacheruvu (V&M), Suryapet District.	Supported
11	Smt. Bala Sujatha, Ex Sarpanch, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	She requested to the District Collector to take pollution control measures in YTPS and infrastructure development, employment, free electricity and land compensation in surrounding villages.
12	Sri Md. Kuthubuddin, District President, Aam Aadmi Party, Nalgonda.	He requested to take measures for ensuing people's health & Eco-friendly Environment Sustainability.
13	Sri Md. Majahar, Social Worker, President, Soorpi Viniyogadarula Sangham.	He requested for development, employment, Health camps, Education, Skill development centres and greenbelt development to the surrounding locals.
14	Sri Y. Chennakeshava Reddy, Danda Kondamma Charitable Trust, Swapna Madhavi Arcade, Vaidehinagar, Main Road, Vanastalipuram, Hydarabad.	Supported
15	Sri Nandyala Harinder, Human Rights Forum	Opposed
16	Smt. Angothu Lalitha, ZPTC Member, Damaracherla Mandal, Nalgonda District.	She requested to the District Collector for land compensation and employment.
17	Smt. Angothu Lalitha, ZPTC Member, Damaracherla Mandal, Nalgonda District.	She requested to the District Collector for laying of BT road and establishment of gate for R&R Colony.
18	Smt. Angothu Lalitha, ZPTC Member, Damaracherla Mandal, Nalgonda District.	She requested to the District Collector to sancton CSR funds of Rs.6 Crore for construction of bridge on Thungapadu bandham.

19	Smt. Angothu Lalitha, ZPTC Member, Damaracherla Mandal, Nalgonda District.	She requested to the District Collector for land compensation.
20	Smt. Bala Sujatha, Ex Sarpanch, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	She requested to the CMD, TSGENCO to take pollution control measures in YTPS and infrastructure development, employment, free electricity and land compensation in surrounding villages.
21	Sri Challa Anji Reddy, Ex Sarpanch, Veerlapalem (V), Damaracherla (M), Nalgonda District.	He requested to the District Collector for employment and land compensation in his village.
22	Sri J. Santhosh, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	He requested to the District Collector for job.
23	Smt. Raikindi Lingamma, W/o. Venkaiah, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	She requested to the District Collector for land compensation.
24	Sri B. Rambabu & Others, Land looser farmers, YTPS surrounding villages.	He requested to the District Collector to take action on land surveyor Balaji and recover their money from land surveyor Balaji.
25	Sri N. Ashok, S/o. Gangaiah, Thalla Veerappagudem (V), Damaracherla (M), Nalgonda District.	He asked to the CMD (TSGENCO) & the District Collector for information of Pollution index in their area, employment recruitment details, greenbelt development, Pollution control measures and health camps for vehicle pollution victims and compensation for land loosers

P. Suresh Babu,
Environmental Engineer,
T.S. Pollution Control Board,
Regional Office, Nalgonda.

M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS) కోసం పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వశాఖ, భారత ప్రభుత్వం వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం ప్రజాభిప్రాయ సేకరణ చేయుటకు ప్రతిపాదించుకొనిరి. ఇట్టి ప్రతిపాదనకు సంబంధించి తేది 20.02.2024 ఉదయం 11.00 గంటలకు నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామంలో, ప్రస్తుత ప్రాజెక్ట్ ప్రాంగణంలో జరిగిన పర్యావరణ ప్రజాభిప్రాయ సేకరణ కార్యక్రమం యొక్క మినిట్స్ పూర్తి వివరాలు.

క్రింది పబ్లిక్ హియరింగ్ ప్యానెల్ సభ్యులు హాజరయ్యారు:

వరుస సంఖ్య	ప్యానెల్ సభ్యుని పేరు	శాఖ పేరు & హోదా
1	శ్రీమతి D. హరి చందన, IAS కలెక్టర్ & జిల్లా మేజిస్ట్రేట్, నల్లగొండ.	కలెక్టర్ & జిల్లా మేజిస్ట్రేట్, నల్లగొండ
2	శ్రీ P. సురేష్ బాబు, ఎన్విరాన్‌మెంటల్ ఇంజనీర్, తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయం, నల్లగొండ.	తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి వారి ప్రతినిధి.

క్రింది ప్రభుత్వ అధికారులు కూడా హాజరయ్యారు:

వరుస సంఖ్య	పేరు & హోదా
1	శ్రీ J. శ్రీనివాస్, అదనపు కలెక్టర్ & అదనపు జిల్లా మేజిస్ట్రేట్, నల్లగొండ.
2	శ్రీ B. చెన్నయ్య, రెవెన్యూ డివిజనల్ అధికారి, మిర్యాలగూడ డివిజన్, నల్లగొండ జిల్లా.
3	డాక్టర్ S. పురుషోత్తం రెడ్డి, సహాయ పర్యావరణ శాస్త్రవేత్త, TSPCB, ప్రాంతీయ కార్యాలయం, నల్లగొండ.
4	డాక్టర్ M. రామ కృష్ణ, సహాయ పర్యావరణ శాస్త్రవేత్త, TSPCB, ప్రాంతీయ కార్యాలయం, నల్లగొండ.

M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ యొక్క ప్రతినిధులు మరియు ఇతర అధికారులు పాల్గొన్నారు:

వరుస సంఖ్య	పేరు & హోదా
1	శ్రీ S.A.M. రిజ్వీ, IAS, చైర్మన్ & మేనేజింగ్ డైరెక్టర్, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.

2	శ్రీ A. అజయ్, డైరెక్టర్/సివిల్, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
3	శ్రీ సచ్చిదానందం, డైరెక్టర్/ప్రాజెక్ట్స్, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
4	శ్రీ పి.వి. శ్రీనివాస్, CE/TPC, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
5	శ్రీ J. సమ్మయ్య, CE/కన్‌స్ట్రక్షన్/YTPS, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
6	శ్రీ E. హనుమాన్, CE (NC)/టెక్నికల్ to CMD, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
7	శ్రీ జి. శ్రీనివాసరావు, CE/సివిల్/థర్మల్, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్.
8	శ్రీ వై.బి.ఎస్. మూర్తి, EIA కన్సల్టెంట్, M/s. బి.ఎస్. ఎన్వి-టెక్ ప్రైవేట్ లిమిటెడ్, సికింద్రాబాద్.

ప్రారంభంలో, **ఎన్విరాన్‌మెంటల్ ఇంజనీర్, ప్రాంతీయ కార్యాలయం, నల్గొండ, TSPCB**, 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS)కు సంబంధించి జరిగిన పర్యావరణ ప్రజాభిప్రాయ సేకరణలో పాల్గొనాలని వేదిక వద్దకు వచ్చిన ప్రజలను మరియు ప్రజాప్రతినిధులు మరియు ఇతర అధికారులను ఆహ్వానించారు. M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS) కోసం పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వశాఖ, భారత ప్రభుత్వం వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం ప్రజాభిప్రాయ సేకరణ చేయుటకు ప్రతిపాదించడమైనది. భారత ప్రభుత్వం పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ జారీ చేసిన పర్యావరణ ప్రభావ అంచనా నోటిఫికేషన్ (EIA), 2006లో నిర్దేశించిన విధానానికి అనుగుణంగా, నల్లగొండ జిల్లా కలెక్టర్‌ను వేదికపై అలంకరించవలసిందిగా మరియు పబ్లిక్ హియరింగ్‌ను నిర్వహించవలసిందిగా ఆయన ఆహ్వానించారు. EIA నోటిఫికేషన్, 2006 S.O. (E) No.1533, తేదీ 14-09-2006 మరియు దాని తదుపరి సవరణల యొక్క ముఖ్యమైన లక్షణాలను వివరిస్తూ, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ కోసం MoEF&CC వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం పర్యావరణ అనుమతి పొందుటకు ప్రజాభిప్రాయ సేకరణ తప్పనిసరి ప్రక్రియ అని ఆయన పేర్కొన్నారు. M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS) కోసం పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వశాఖ, భారత ప్రభుత్వం వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం ప్రజాభిప్రాయ సేకరణ చేయుటకు ప్రతిపాదించడమైనది. తేది: 18-01-2024న 'ఆంధ్ర జ్యోతి', తెలుగు వార్తా దినపత్రిక మరియు 'The Times of India' ఆంగ్ల వార్తా దినపత్రికలలో పబ్లిక్ హియరింగ్ యొక్క సమాచారం ప్రచురించబడిందని ఆయన పేర్కొన్నారు. ప్రజలు సమాచారాన్ని పొందేందుకు వీలుగా ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సారాంశం మరియు ఇతర సంబంధిత సమాచారాన్ని స్థానిక సంస్థల

కార్యాలయాలు మరియు కలెక్టరేట్‌లో అందుబాటులో ఉంచడం జరిగింది. ప్రస్తుత ప్రాజెక్ట్ 'A' గా వర్గీకరించబడింది మరియు ప్రతిపాదిత ప్రాజెక్ట్ పై ఏవైనా అభిప్రాయాలు, ఉద్దేశ్యాలు, సూచనలు మరియు అభ్యంతరాలు ఉంటే సేకరించేందుకు పర్యావరణ ప్రజాభిప్రాయ సేకరణ నిర్వహించబడుతోంది. జిల్లా కలెక్టర్ సమక్షంలో సమావేశం నిర్వహించబడుతుందని, పర్యావరణ ప్రభావ అధ్యయనాల వివరాలను ప్రాజెక్ట్ ప్రతిపాదకుడు లేదా వారి కన్సల్టెంట్ వివరిస్తారని, చివరికి ప్రాజెక్ట్ పై ఏదైనా ఉంటే పర్యావరణ ప్రభావానికి సంబంధించిన సందేహాలను కూడా నివృత్తి చేస్తారని ఆయన తెలియజేశారు. పర్యావరణ అంశాలపై మాట్లాడాలనుకునే వారందరికీ అవకాశం కల్పిస్తామని, చివరి వ్యక్తి తన అభిప్రాయాన్ని వెల్లడించే వరకు ప్రజాభిప్రాయ సేకరణ కొనసాగుతుందని ఆయన ప్రజలకు హామీ ఇచ్చారు. విచారణ సమయంలో అవకాశం పొందలేని వారు, వ్రాతపూర్వక విజ్ఞాపనల ద్వారా తమ అభిప్రాయాలను లేదా ఉద్దేశ్యాలను స్వేచ్ఛగా తెలియజేయవచ్చు, ఇది మినిట్స్‌తో పాటు MoEF&CCకి జతచేయబడుతుంది. ప్రజాభిప్రాయ సేకరణ యొక్క మొత్తం ప్రక్రియ వీడియో గ్రాఫ్ చేయబడి, ఎటువంటి దిద్దుబాటు లేకుండా పర్యావరణ మరియు అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖకు తదుపరి అంచనా కోసం పంపబడతాయి మరియు పబ్లిక్ హియరింగ్ సమయంలో ఈ ప్రతిపాదనపై తుది నిర్ణయం తీసుకోబడదని ఆయన తెలియజేశారు.

కలెక్టర్ & జిల్లా మెజిస్ట్రేట్, నల్గొండ: వేదిక వద్దకు వచ్చిన ప్రజలందరికీ ఆమె స్వాగతం పలికారు. ప్రాజెక్ట్ ప్రతిపాదనకు సంబంధించి సమావేశానికి వివరించడానికి కంపెనీ ప్రతినిధి శ్రీ ఎ. అజయ్, TSGENCO డైరెక్టర్‌ను ఆమె ఆహ్వానించారు మరియు ప్రాజెక్ట్ యొక్క వివరాలను వినవలసిందిగా మరియు ప్రాజెక్ట్ ప్రతిపాదకుల వివరణను పూర్తి చేసిన తర్వాత ప్రతిస్పందించాలని ప్రజలను అభ్యర్థించారు.

శ్రీ A. అజయ్, డైరెక్టర్/సివిల్, M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్: వేదిక వద్దకు వచ్చిన ప్రజలందరికీ, ప్రజాప్రతినిధులు, పరిశ్రమల యాజమాన్యం, ఇతర అధికారులు, స్వచ్ఛంద సంస్థలు, ప్రింట్ మరియు ఎలక్ట్రానిక్ మీడియాకు ఆయన స్వాగతం పలికారు. నల్గొండ జిల్లా దామరచర్ల మండలం, వీర్లపాలెం గ్రామంలో 4000 MW (5x800 MW) సూపర్ క్రిటికల్ కోల్ బేస్డ్ యాదాద్రి థర్మల్ పవర్ స్టేషన్ (వైటిపిఎస్) కోసం గౌరవనీయమైన NGT ఆర్డర్‌కు అనుగుణంగా MoEF & CC, GoI జారీ చేసిన 08.11.2023 నాటి అదనపు రిఫరెన్స్ (ToR)ని ప్రతిబింబించడమే ఈ పబ్లిక్ హియరింగ్‌ని నిర్వహించడం ఉద్దేశమని ఆయన పేర్కొన్నారు.

- తెలంగాణ రాష్ట్ర పవర్ జనరేషన్ కార్పొరేషన్ రాష్ట్రంలోని నల్గొండ జిల్లా దామరచర్ల మండలం వీర్లపాలెం గ్రామంలో 4000 మెగావాట్ల మొత్తం స్థాపిత సామర్థ్యంతో ఒక్కొక్కటి 800 మెగావాట్ల 5 యూనిట్లతో యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS)ని ఏర్పాటు చేస్తోంది. ఇది మన రాష్ట్ర ప్రస్తుత మరియు భవిష్యత్తు అవసరాలను తీర్చడంలో ఎంతో సహాయపడుతుంది. ప్రస్తుతం, 29000 మెగావాట్ల సామర్థ్యం గల థర్మల్ పవర్ ప్లాంట్లు భారతదేశంలోని 22 ప్రదేశాలలో నిర్మాణంలో ఉన్నాయి. అందులో యాదాద్రి థర్మల్ పవర్ ప్లాంట్ ఒకటి.

- ఈ ప్రాజెక్ట్ కోసం 29.06.2017న భారత ప్రభుత్వం పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ నుండి పర్యావరణ క్లియరెన్స్ అందుకుంది. తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కూడా పరిశ్రమ స్థాపనకు 25.07.2017న అనుమతి ఇచ్చింది.

- 4,530 కిలో కేలరీలు/కిలో స్థూల క్యాలరీ విలువ కలిగిన సింగరేణి కాలరీస్ ద్వారా సరఫరా చేయబడిన 100% స్వదేశీ బొగ్గును ఉపయోగించాలని స్టేషన్ ప్రతిపాదించబడింది. 85% కెపాసిటీ లభ్యత ఊహిస్తే, మొత్తం ఐదు యూనిట్లకు రోజుకు 36,376 మెట్రిక్ టన్నుల బొగ్గు అవసరం. అంటే ఏటా 13.28 మిలియన్ మెట్రిక్ టన్నుల బొగ్గు అవసరం. తద్వారా, సంవత్సరానికి 3.19 మిలియన్ టన్నుల ఫ్లై యాష్ మరియు 0.80 మిలియన్ టన్నుల దిగువ బూడిద ఉత్పత్తి అవుతుంది. ఇందుకు సంబంధించి సింగరేణి కాలరీస్ తో ఇంధన సరఫరా ఒప్పందం కుదిరింది.

- 07.12.2015న జారీ చేయబడిన MoEF&CC, GoI యొక్క సవరించిన పర్యావరణ నిబంధనల ప్రకారం, TSGENCO ధూళి కణాల నియంత్రణ కోసం సమర్థవంతమైన మరియు అధిక సామర్థ్యం గల ఎలక్ట్రో స్టాటిక్ ప్రెసిపిటేటర్లను, సల్ఫర్ ఉద్గారాల నియంత్రణ కోసం FGD మరియు నత్రజని ఉద్గారాల నియంత్రణ కోసం SCRలు ఇన్‌స్టాల్ చేస్తోంది. YTPS ప్రాజెక్ట్ లో సున్నా ద్రవ ఉత్సర్గ అమలుతో పాటు ప్లాంట్‌లోని వ్యర్థ జలాలను కాలుష్యం లేకుండా శుద్ధి చేసి తిరిగి వినియోగించేందుకు అవసరమైన వ్యవస్థలను ఏర్పాటు చేస్తున్నారు. ఈ ప్లాంట్ యొక్క నిర్వహణ కోసం, సమీపంలోని కృష్ణా నది నుండి నీరు తీసుకోబడుతుంది మరియు రీసైక్లింగ్ సిస్టమ్‌తో ETP అమలు చేయడం వలన, ప్రామాణిక నిబంధనల ప్రకారం 1 MWకి 3 m3/Hr నీటి వినియోగం ఉంటుంది.

- పైన పేర్కొన్న విధంగా, పర్యావరణ అనుమతి పొందిన తర్వాత 17.10.2017న BHEL ప్రాజెక్ట్ నిర్మాణ పనులను ప్రారంభించింది. 30 సెప్టెంబర్ 2022 నాటికి, 61.5% ప్రాజెక్ట్ పనులు పూర్తయ్యాయి. పనులు శరవేగంగా సాగుతుండగా, కన్జర్వేషన్ యాక్షన్ ట్రస్ట్, ముంబైకి చెందిన ఎన్జీవో మరియు విశాఖపట్నంకు చెందిన సమత అనే మరో సంస్థ పర్యావరణ అనుమతిని సవాలు చేస్తూ గౌరవనీయమైన నేషనల్ గ్రీన్ ట్రిబ్యునల్ (సదరన్ బెంచ్), చెన్నైలో అప్పీల్ దాఖలు చేశాయి. గౌరవనీయమైన నేషనల్ గ్రీన్ ట్రిబ్యునల్ 30 సెప్టెంబర్, 2022 నాటి తన తీర్పులో కేసును విచారించిన తర్వాత, అవసరమైతే అదనపు TOR జారీ చేయాలని MOEF&CC, EACని ఆదేశించింది మరియు MoEF&CC, GoI ఇచ్చిన ఆదేశాలను పాటించాలని TSGENCOని ఆదేశించింది.

- **MoEF&CC 08.11.2023న కింది అదనపు ToRని జారీ చేసింది.**

    1. బొగ్గు మూలంలోని మార్పును దృష్టిలో ఉంచుకుని దేశీయ బొగ్గు నిర్వహణలో పెరుగుతున్న కాలుష్య భారం మరియు రేడియో కార్యకలాపాల అధ్యయనాలు.

    2. ఒక సీజన్ డేటా మరియు తగిన ఎయిర్ మోడలింగ్‌తో 25 కిమీ వ్యాసార్థం ప్రాంతాన్ని కవర్ చేసే క్యుములేటివ్ ఇంపాక్ట్ అసెస్‌మెంట్ స్టడీ.

    3. ప్రాజెక్ట్ ప్రతిపాదకుడు PCCF నుండి సైట్ మరియు టైగర్ రిజర్వ్ మధ్య ఖచ్చితమైన దూరానికి సంబంధించిన లేఖను సమర్పించాలి.

4. అత్యవసర బూడిద వినియోగం, పారవేయడం మరియు రవాణాతో సహా తదుపరి 5 సంవత్సరాలకు బూడిద వినియోగ ప్రణాళిక.

5. థర్మల్ పవర్ ప్లాంట్ నుండి యాష్ తీసుకోవడానికి ఇష్టపడే పరిశ్రమల స్థాన మ్యాప్.

6. బొగ్గు మూలంలోని మార్పును దృష్టిలో ఉంచుకుని, ఏదైనా ఉంటే ఖచ్చితమైన ప్రభావాన్ని నిర్ధారించడానికి ప్రఖ్యాత నిపుణుడైన ప్రభుత్వ సంస్థచే యాష్ పాండ్ డిజైన్ పరామితిలో మార్పు యొక్క ధృవీకరణ.

7. పరిశ్రమ సరిహద్దు పొడవునా 3 వరుసల ప్లాంటేషన్ కోసం వివరణాత్మక ప్రణాళిక.

8. ఉత్పత్తి చేయాల్సిన బూడిద పరిమాణం మరియు నాణ్యత, పర్యావరణంపై కాలుష్య భారం మరియు పరిసర ప్రాంతం యొక్క జీవావరణ శాస్త్రం, ఊహించిన ప్రభావాల అంచనా మరియు దాని ఉపశమన చర్యలు, 100% స్వదేశీ బొగ్గును ఉపయోగించడం కోసం బొగ్గు రవాణా మరియు బూడిద నిర్వహణ వ్యవస్థపై అధ్యయనం.

9. పబ్లిక్ హియరింగ్ నిర్వహించడంతోపాటు అన్ని పనులు EIA నోటిఫికేషన్ 2006లోని నిబంధనల ప్రకారం మరియు ఎప్పటికప్పుడు సవరించబడిన విధంగా చేయాలి. పబ్లిక్ హియరింగ్ సమస్యలు లేవనెత్తడం మరియు వాటికి అనుగుణంగా ఉండటం సంబంధిత అధ్యాయంలో EIA/EMP నివేదికలో పొందుపరచబడతాయి.

MoEF & CC జారీ చేసిన ప్రతి అదనపు ToRకి సంబంధించి TSGENCO యొక్క సమ్మతి గురించి అతను సమావేశానికి వివరించాడు.

1. బొగ్గు మూలంలోని మార్పును దృష్టిలో ఉంచుకుని దేశీయ బొగ్గు నిర్వహణలో పెరుగుతున్న కాలుష్య భారం మరియు రేడియో కార్యకలాపాల అధ్యయనాలు.

ఎ) బొగ్గు మూలంలో మార్పు కారణంగా పెరుగుతున్న కాలుష్య భారం:

- M/s. SCCL గనులైన మణుగూరు, JVR - OC మరియు రామగుండం నుండి బొగ్గు నమూనాలు M/s. చెన్నై మెటెక్స్ ల్యాబ్ ప్రైవేట్ లిమిటెడ్, చెన్నై తో పరీక్షించబడ్డాయి. వారు గ్యాస్ కంటెంట్ మరియు ఇతర లోహాలపై అధ్యయనం కోసం 15.06.2024 వరకు చెల్లుబాటుతో NABLచే గుర్తింపు పొందారు.
- అంచనా వేయబడిన సంచిత గ్రౌండ్ లెవెల్ సాంద్రతలు (భూమి స్థాయిలో గమనించిన సాంద్రతలు) అంటే పార్టిక్యులేట్ మ్యాటర్ (PM10), SO2 & NOx మరియు మొత్తం దృశ్యం NAAQ ప్రమాణాల ప్రకారం, CPCB నోటిఫికేషన్ తేదీ ప్రకారం నిర్దేశించిన పరిమితుల్లో ఉన్నాయి. 18.11.2009 పారిశ్రామిక, నివాస, గ్రామీణ మరియు ఇతర ప్రాంతాలకు అంటే వరుసగా ఘనపు మీటర్ కు 100 మైక్రో గ్రాములు, ఘనపు మీటర్ కు 80 మైక్రో గ్రాములు, ఘనపు మీటర్ కు 80 మైక్రో గ్రాములు.

(బి) రేడియో కార్యాచరణపై అధ్యయనాలు:

- TSGENCO బొగ్గు నమూనాలను M/s. బాబా అటామిక్ రీసెర్చ్ సెంటర్ (BARC), ముంబై కి పంపడం జరిగింది. వివిధ పారామితుల కోసం రేడియో కార్యకలాపాల విశ్లేషణ మరియు పరీక్ష ఫలితాల కోసం మరియు అవి అటామిక్ ఎనర్జీ రెగ్యులేటరీ బోర్డ్ (AERB) ఆదేశం యొక్క మినహాయింపు స్థాయి కంటే చాలా తక్కువగా ఉన్నాయని వారు ధృవీకరించారు.

2. ఒక సీజన్ డేటా మరియు తగిన ఎయిర్ మోడలింగ్‌తో 25కిమీ వ్యాసార్థం ప్రాంతాన్ని కవర్ చేసే క్యుములేటివ్ ఇంపాక్ట్ అసెస్మెంట్ స్టడీ.

- YTPS ప్రాజెక్ట్ యొక్క 25 కి.మీ వ్యాసార్థంలోని అధ్యయన ప్రాంతం బేస్ లైన్ డేటాను సేకరించడం కోసం పరిగణించబడింది. దిగువ గాలి, క్రాస్ విండ్ & పైకి గాలి దిశలు మరియు అధ్యయన ప్రాంతం యొక్క సమీప మానవ నివాసాలను సూచించే వాతావరణ శాస్త్ర పవన దిశ ఆధారంగా సుమారు 15 స్టేషన్లు ఎంపిక చేయబడ్డాయి మరియు డిసెంబర్, 2022 నుండి ఫిబ్రవరి 2023 మధ్య కాలంలో నమూనాలు నిర్వహించబడ్డాయి.

- 25 కి.మీ వ్యాసార్థంలో ఒక సీజన్ డేటాతో కూడిన క్యుములేటివ్ ఇంపాక్ట్ అసెస్మెంట్ స్టడీ ప్రముఖ ఎయిర్ క్వాలిటీ మోడలింగ్ సాఫ్ట్ వేర్ (AERMOD) ని ఉపయోగించడం జరిగింది. ప్రస్తుతం ఉన్న పరిశ్రమలు మాత్రమే కాదు మరియు ప్రతిపాదిత పరిశ్రమలు కూడా సంచిత ప్రభావ అంచనా అధ్యయనం కాకుండా పరిగణించబడ్డాయి.

- ప్రాజెక్ట్ యొక్క 25 కి.మీ వ్యాసార్థంలో సేకరించిన సంచిత పరిసర వాయు నాణ్యత పరీక్ష ఫలితాలు NAAQ ప్రమాణాల ప్రకారం నిర్దేశించిన పరిమితుల్లోనే ఉన్నాయి.

3. PP సైట్ మరియు టైగర్ రిజర్వ్ మధ్య ఖచ్చితమైన దూరానికి సంబంధించి PCCF నుండి లేఖను సమర్పించాలి.

- PCCF & చీఫ్ వైల్డ్ లైఫ్ వార్డెన్, తెలంగాణ రాష్ట్ర 05.01.2023 నాటి తన లేఖను బట్టి అమ్రాబాద్ టైగర్ రిజర్వ్ మరియు ప్రాజెక్ట్ సరిహద్దుల మధ్య అతి తక్కువ దూరం 13.10 కి.మీ మరియు పై సరిహద్దుల మధ్య దూరం 15.50 కి.మీ అని నిర్ధారించారు.

4. అత్యవసర బూడిద వినియోగం, పారవేయడం మరియు రవాణాతో సహా తదుపరి 5 సంవత్సరాలకు బూడిద వినియోగ ప్రణాళిక:

- రోజుకు 85% PLF మొత్తం బూడిద ఉత్పత్తి 10913 మెట్రిక్ టన్నులు మరియు ప్రాజెక్ట్ నుండి 50 కి.మీ వ్యాసార్థంలో 14 సిమెంట్ పరిశ్రమలు అందించిన సుముఖత ప్రకారం రోజుకు బూడిద మొత్తం డిమాండ్ 12230 మెట్రిక్ టన్నులు. కాబట్టి, 1వ సంవత్సరం నుండే 100% బూడిద వినియోగం జరుగుతుంది. అత్యవసర పరిస్థితుల్లో, బూడిద పారవేసే విధానం ద్వారా బూడిద చెరువులోకి పారవేయబడుతుంది.

- యాష్ పాండ్ 25.164 మిలియన్ టన్నుల నిల్వ సామర్థ్యాన్ని కలిగి ఉంది, ఇది పవర్ ప్లాంట్ (25 సంవత్సరాలు) జీవితానికి సరిపోతుంది. వివిధ సిమెంట్ ప్లాంట్లు మరియు ఇతర పరిశ్రమల నుండి బూడిదను ఎత్తడానికి డిమాండ్, ఉత్పత్తి చేయబోయే బూడిద కంటే ఎక్కువ, విద్యుత్ ప్లాంట్ యొక్క 25 సంవత్సరాల జీవిత కాలంలో మిగిలిపోయిన బూడిదను ఉంచడానికి Ac.400.00లో నిర్మించిన బూడిద చెరువు సరిపోతుంది.

5. థర్మల్ పవర్ ప్లాంట్ నుండి యాష్ తీసుకోవడానికి ఇష్టపడే పరిశ్రమల స్థాన మ్యాప్.

- YTPS పవర్ ప్లాంట్ నుండి బూడిదను తీసుకోవడానికి సిద్ధంగా ఉన్న సిమెంట్ పరిశ్రమల లొకేషన్ మ్యాప్ డ్రాఫ్ట్ EIA నివేదికలో పొందుపరచబడింది.

6. బొగ్గు మూలంలోని మార్పును దృష్టిలో ఉంచుకుని, ఏదైనా ఉంటే ఖచ్చితమైన ప్రభావాన్ని నిర్ధారించడానికి ప్రఖ్యాత నైపుణ్యం కలిగిన ప్రభుత్వ సంస్థచే యాష్ పాండ్ డిజైన్ పరామితిలో మార్పు యొక్క ధృవీకరణ.

- యాష్ పాండ్ డిజైన్ రిపోర్ట్లను ప్రొ. వి.ఎస్. రాజు (గతంలో: డైరెక్టర్, IIT ఢిల్లీ మరియు డీన్, IIT మద్రాస్) మరియు దీని ప్రూఫ్ JNTU, హైదరాబాద్ ద్వారా తనిఖీ చేయబడింది మరియు ఆమోదించబడింది.

7. పరిశ్రమ సరిహద్దు పొడవునా 3 వరుసల ప్లాంటేషన్ కోసం వివరణాత్మక ప్రణాళిక.

- ప్లాంట్ సరిహద్దు వెంబడి, 432 ఎకరాల విస్తీర్ణంలో 100 మీటర్ల వెడల్పులో 3 వరుసల ప్లాంటేషన్ను అభివృద్ధి చేస్తారు మరియు 731 విస్తీర్ణంలో యాష్ పాండ్ & బొగ్గు నిల్వ ప్రాంతాలు వంటి ఇతర ప్రాంతాలలో కూడా తోటల పెంపకం చేపట్టబడుతుంది. తుంగపాడు వాగుకు దాని వైపు 142 ఎకరాల విస్తీర్ణంలో 100 మీటర్ల వెడల్పు అడ్డంకి మరియు గ్రామ రహదారికి ఇరువైపులా 50 మీటర్ల వెడల్పుతో 47 ఎకరాల విస్తీర్ణంలో మొత్తం 1352 ఎకరాల విస్తీర్ణంలో ఉంది..
- ఇంకా, 27,900 మొక్కలు నాటడం ద్వారా గ్రీన్ బెల్ట్ అభివృద్ధి ఇప్పటికే 45 ఎకరాలలో పరిధిలో చేపట్టబడింది.

8. ఉత్పత్తి చేయాల్సిన బూడిద పరిమాణం మరియు నాణ్యత, పర్యావరణంపై కాలుష్య భారం మరియు పరిసర ప్రాంతం యొక్క జీవావరణ శాస్త్రం, ఊహించిన ప్రభావాల అంచనా మరియు దాని ఉపశమన చర్యలు, 100% స్వదేశీ బొగ్గును ఉపయోగించడం కోసం బొగ్గు రవాణా మరియు బూడిద నిర్వహణ వ్యవస్థపై అధ్యయనం.

- 100% స్వదేశీ బొగ్గును ఉపయోగించడం వల్ల YTPS నుండి మొత్తం బూడిద ఉత్పత్తి పరిమాణం సుమారు 3.98 MTPA (85 % PLF వద్ద) గా అంచనా వేయబడింది, వీటిలో 3.19 MTPA ఫ్లై యాష్ మరియు 0.80 MTPA దిగువ బూడిద.
- థర్మల్జెట్ పవర్ ప్లాంట్ల కోసం నిర్దేశించిన MoEF&CC, GoI యొక్క కొత్త ఉద్గార నిబంధనలకు అనుగుణంగా TSGENCO అధిక సామర్థ్యం (99.97%) ESPలు, ఫ్లూ గ్యాస్ డీ-సల్ఫరైజేషన్ (FGD)

సిస్టమ్ మరియు సెలెక్టివ్ క్యాటలిటిక్ రిడక్షన్ (SCR) సిస్టమ్‌లను ఇన్‌స్టాల్ చేస్తోంది. S.O.3305 (E), తేదీ 07.12.2015.

- యాష్ పాండ్ 25.164 మిలియన్ టన్నుల నిల్వ సామర్థ్యాన్ని కలిగి ఉంది, ఇది పవర్ ప్లాంట్ (25 సంవత్సరాలు) జీవిత కాలానికి సరిపోతుంది. వివిధ సిమెంట్ ప్లాంట్లు మరియు ఇతర పరిశ్రమల నుండి బూడిదను ఎత్తడానికి డిమాండ్ ఉత్పత్తి చేయబోయే బూడిద కంటే ఎక్కువగా ఉన్నందున, విద్యుత్ ప్లాంట్ యొక్క 25 సంవత్సరాల జీవిత కాలంలో మిగిలిపోయిన బూడిదను ఉంచడానికి 400 ఎకరాలలో నిర్మించిన యాష్ పాండ్ సరిపోతుంది.

- MoEF&CC, GoI నిర్దేశించిన ప్రకారం భూమిలోకి పోకుండా యాష్ పాండ్ కు 1000 మైక్రాన్ల HDPE లైనింగ్ అందించబడుతుంది.

- 100% స్వదేశీ బొగ్గును ఉపయోగించడం కోసం ప్లాంట్‌లో బొగ్గు మరియు బూడిద రవాణా చేయడానికి తగినంత బొగ్గు మరియు బూడిద నిర్వహణ వ్యవస్థ ఏర్పాటు చేయబడింది.

9. పబ్లిక్ హియరింగ్ నిర్వహించడంతోపాటు అన్ని పనులు EIA నోటిఫికేషన్ 2006లోని నిబంధనల ప్రకారం మరియు ఎప్పటికప్పుడు సవరించబడిన విధంగా చేయాలి. పబ్లిక్ హియరింగ్ లో లేవనెత్తిన సమస్యలు మరియు వాటికి సంబంధించిన సమాధానాలు సంబంధిత చాప్టర్‌లోని EIA/EMP నివేదికలో పొందుపరచబడాలి.

- TSGENCO MoEF & CC, GoI జారీ చేసిన అన్ని ఆదేశాలకు కట్టుబడి ఉంటుందని మరియు ప్రజల మద్దతును అభ్యర్థించడం ద్వారా ముగిస్తున్నట్లు ప్రతిపాదకుడు పేర్కొన్నారు.

జిల్లా కలెక్టర్, నల్గొండ అధ్యక్షతన జరిగిన పబ్లిక్ హియరింగ్ కి సభా వేదిక వద్ద గుమిగూడిన ప్రజలు తమ అభిప్రాయాలు, వ్యాఖ్యలు, సూచనలు, అభ్యంతరాలను తెలియజేయాలని కోరారు. ప్రస్తుత పబ్లిక్ హియరింగ్ ప్రధానంగా పర్యావరణ మంత్రిత్వ శాఖ జారీ చేసిన అదనపు ToRపై అభిప్రాయాలను సేకరించేందుకు ఉద్దేశించబడింది మరియు ప్రాజెక్ట్ ప్రతిపాదకుడు క్లుప్తంగా వివరించిన ఈ తొమ్మిది అంశాలకు సంబంధించి వారి అభిప్రాయాలను వ్యక్తపరచాలని ప్రజలను అభ్యర్థించారు. ఇప్పటికే వ్యక్తీకరించబడిన సమస్యలు పునరావృతం కాకుండా చూడాలని మరియు వారి అభిప్రాయాలను సంక్షిప్త పద్ధతిలో వినిపించాలని ఆమె గుమిగూడిన ప్రజలను అభ్యర్థించింది, ఇది పబ్లిక్ హియరింగ్ లో ఎక్కువ భాగస్వామ్యాన్ని అనుమతిస్తుంది. తమ అభిప్రాయాలను వినిపించే అవకాశం లేని వ్యక్తులు వ్రాతపూర్వక ప్రాతినిధ్యాలను సమర్పించవచ్చని, అవి MoEF&CCకి పంపబడతాయని ఆమె తెలియజేసింది.

ప్రతిపాదిత థర్మల్ పవర్ ప్లాంట్‌పై తన అభిప్రాయాలను తెలియజేయాల్సిందిగా మిర్యాలగూడ నియోజకవర్గానికి చెందిన గౌరవ శాసనసభ సభ్యుడిని ఆమె అభ్యర్థించారు.

1. **శ్రీ బత్తుల లక్ష్మా రెడ్డి, శాసన సభ సభ్యులు, మిర్యాలగూడ**, సంప్రదాయ ప్రసంగం తర్వాత, మొదటగా నియోజకవర్గ ప్రజలకు సేవ చేసే అవకాశాన్ని కల్పించినందుకు కృతజ్ఞతలు తెలిపారు. ప్రాజెక్టు గురించి ప్రస్తావిస్తూ, ఇది ఆధునిక దేవాలయంతో సమానమని, రాజకీయాలకు అతీతంగా అందరూ దీనిని నిస్సందేహంగా స్వాగతించాలని పేర్కొన్నారు.

a. చుట్టుపక్కల గ్రామాల్లో కాలుష్య రహిత వాతావరణం ఉండేలా ప్రస్తుత సాంకేతిక పరిజ్ఞానాన్ని వినియోగించుకోవాలని యాజమాన్యానికి విజ్ఞప్తి చేశారు.

b. ఈ ప్రాజెక్టు ఏర్పాటు కోసం భూమి కోల్పోయిన చుట్టుపక్కల గ్రామాల అర్హులైన వారికి 75 నుంచి 80 శాతం ఉద్యోగాలు కేటాయించాలని యాజమాన్యాన్ని కోరారు.

c. పరిసర గ్రామాలలో అర్హులైన వారికి జాబ్‌కార్డులు మంజూరు చేయాలని, చేరిన వారికి శిక్షణ అందించి పరిశ్రమను ప్రారంభించే రోజు నాటికి పని చేసేందుకు సిద్ధంగా ఉంచాలని యాజమాన్యాన్ని కోరారు. యాజమాన్యం ఇలాంటి చర్యల వల్ల గ్రామస్తుల్లో ఇది కూడా తమ సంస్థ అనే భావనను పెంపొందిస్తుందని మరియు వారు దాని ప్రయోజనాలను కాపాడుకోవడానికి ప్రయత్నిస్తారని ఆయన పేర్కొన్నారు.

d. ఈ ప్రాజెక్టును రాజకీయ కోణంలో చూడకూడదని, రాజకీయాలకు అతీతంగా అందరూ స్వాగతించాలని ఆయన పునరుద్ఘాటించారు. రాజకీయ విభేదాలు ఎన్నికల సమయంలో మాత్రమే ఉంటాయని, మిగిలిన సమయాల్లో అందరూ ఐక్యంగా నియోజక వర్గ ప్రగతికి కృషి చేయాలని సూచించారు. అదే తరహాలో నియోజకవర్గ అభివృద్ధికి పాటుపడేందుకు తాను ఇటీవల "నేను నా మిర్యాలగూడ" (నేను మరియు నా నియోజకవర్గం) అనే ప్రచారాన్ని ప్రారంభించానని, ఆ స్ఫూర్తితో ఈ ప్రాజెక్టుకు అందరూ సహకరించాలని విజ్ఞప్తి చేశారు.

e. సిఎస్ఆర్ నిధులను చుట్టుపక్కల గ్రామాలలో మౌలిక సదుపాయాలను మెరుగుపరచడానికి ముఖ్యంగా రోడ్లు, దేవాలయాలు, పాఠశాలలు మరియు ఆసుపత్రుల అభివృద్ధికి ఖర్చు చేయాలని ఆయన యాజమాన్యానికి విజ్ఞప్తి చేశారు.

f. దామరచర్ల నుంచి ప్లాంట్ వరకు నాలుగు లైన్ల రహదారి మంజూరైందని, త్వరలోనే పనులు ప్రారంభమవుతాయని సభకు తెలిపారు.

g. ప్లాంట్ యాజమాన్యం ప్లాంట్ చుట్టూ మెటల్ రోడ్లు వేయడం వల్ల దుమ్ము కాలుష్యం వల్ల ప్రజలకు అసౌకర్యం కలుగుతుందని, వాటిని బిటి రోడ్లుగా మార్చాలని యాజమాన్యాన్ని అభ్యర్థించారు.

h. భూసేకరణ మరియు నష్టపరిహారం చెల్లింపుకు సంబంధించి దీర్ఘకాలంగా పెండింగ్‌లో ఉన్న అన్ని సమస్యలను కూలంకుషంగా పరిశీలించి, సత్వర పరిష్కారం కోసం ఆయన అధ్యక్షుడిని అభ్యర్థించారు.

i. ఉద్యోగాలు, భూసేకరణకు సంబంధించిన సమస్యలపై వినతులు స్వీకరించేందుకు పబ్లిక్ హియరింగ్ ప్రాంగణంలో ప్రత్యేక కౌంటర్లు ఏర్పాటు చేసినట్లు ఆయన సభకు తెలిపారు.

2. **శ్రీ శంకర్ నాయక్, DCC ప్రెసిడెంట్, నల్గొండ**, సంప్రదాయ ప్రసంగం తర్వాత, మొదటగా అతను ప్రాజెక్ట్‌కు బేషరతుగా మద్దతునిచ్చాడు మరియు ఈ రాతి ప్రాంతాన్ని అందమైన ప్రాంగణంగా మార్చడంలో యాజమాన్యం చేసిన కృషిని ప్రశంసించారు.

a. ఈ ప్రాజెక్టు ఏర్పాటు కోసం భూమి కోల్పోయిన చుట్టుపక్కల ఐదు గ్రామాల అర్హులైన వారికి ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

b. గతంలో ప్రజాభిప్రాయ సేకరణ సందర్భంగా ఇచ్చిన హామీ మేరకు మోదుగులకుంట తండా, కాపుర తండాల దగ్గర అదనపు గేటు ఏర్పాటు చేసే అవకాశాలను పరిశీలించాలని యాజమాన్యాన్ని కోరారు.

c. శాంతినగర్‌లో సుమారు 1000 ఎకరాల సాగునీటి అవసరాలకు లిఫ్ట్ ఇరిగేషన్ సౌకర్యం ఉందని, ప్రస్తుతం ప్రాజెక్టు పరిధిలోకి రావడంతో అందుబాటులోకి రావడం లేదని యాజమాన్యం దృష్టికి తీసుకొచ్చారు.

d. ఈ సమస్యను పరిష్కరించాలని ఆయన యాజమాన్యాన్ని అభ్యర్థించారు మరియు సమీపంలోని తాండాలు అధ్వాన్నమైన డ్రైనేజీ వ్యవస్థ, విద్యుత్ సమస్యలు, తాగునీటి కొరత మరియు దేవాలయాలు లేకపోవడం వంటి అనేక సమస్యలతో సతమతమవుతున్నాయని ఆయన విన్నవించారు.

e. ప్రాజెక్టు పనులు కొనసాగుతున్నందున ప్రయాణికులకు అసౌకర్యం కలుగుతోందని, ఈ సమస్యను పరిష్కరించి రవాణా సౌకర్యం కల్పించాలని యాజమాన్యాన్ని అభ్యర్థించారు.

f. ఈ ప్రాజెక్టు ప్రభావిత గ్రామాల్లో మౌలిక సదుపాయాలు కల్పించేందుకు సీఎస్ఆర్ నిధులను వెచ్చించాలని టీఎస్‌జెన్‌కో యాజమాన్యాన్ని ఆయన కోరారు.

g. అంతేకాకుండా, ప్రాధాన్య ప్రాతిపదికన ప్రాజెక్ట్ ప్రభావిత కుటుంబాలు (PAF) మరియు ప్రాజెక్ట్ నిర్వాసిత కుటుంబాల (PDF)కి చెందిన భూ నిర్వాసితులకు పెండింగ్‌లో ఉన్న చెల్లింపులను త్వరితగతిన పరిష్కరించాలని ఆయన సభాపతిని అభ్యర్థించారు. భూములు కోల్పోయిన గ్రామస్థులకు ఉపాధి కల్పించాలని యాజమాన్యాన్ని కోరారు.

ఈ తరుణంలో, కార్యక్రమానికి అధ్యక్షత వహించిన జిల్లా కలెక్టర్ జోక్యం చేసుకుంటూ, పర్యావరణంపై ప్రాజెక్ట్ యొక్క ప్రభావానికి సంబంధించిన విషయాలలో అభిప్రాయాలు/అభ్యంతరాలను సేకరించడమే పబ్లిక్ హియరింగ్ యొక్క లక్ష్యం అని సూచించారు. ఔత్సాహిక వక్తలను విషయానికే పరిమితం అవ్వాలని ఆమె అభ్యర్థించారు.

3. **శ్రీ ఎస్. భాస్కర్ రావు, మాజీ ఎమ్మెల్యే, మిర్యాలగూడ, BRS పార్టీ**, సంప్రదాయ ప్రసంగం తర్వాత, వారి అభ్యర్ధన మేరకు దామరచెర్లకు 4000 MW ప్లాంట్‌ను మంజూరు చేసినందుకు ముందుగా మాజీ సీఎం శ్రీ కేసీఆర్ గారికి కృతజ్ఞతలు తెలిపారు మరియు ఈ ప్రాజెక్ట్ దామరచర్ల ను ప్రపంచ ముఖ చిత్రంలో పెట్టబోతోంది అని సంతోషం వ్యక్తం చేశారు. ఏ ప్రాజెక్ట్ అయినా దాని లాభనష్టాలు ఉంటాయని, అయితే అంతకుముందు పబ్లిక్ హియరింగ్‌లో, ప్రతికూలతలను పెద్దదిగా చేసి, ఈ ప్రాజెక్ట్‌కు అడ్డంకులు సృష్టించడానికి ప్రయత్నాలు జరిగాయని ఆయన పేర్కొన్నారు. ప్రాజెక్ట్ యొక్క ప్రయోజనాల గురించి ప్రజలను

ఒప్పించడంలో వారు చేసిన కృషి వల్లనే నాడు ప్రజాభిప్రాయ సేకరణ ను విజయవంతంగా నిర్వహించగలిగారని ఆయన పేర్కొన్నారు. రాజకీయాలకు అతీతంగా ప్రాజెక్టును అందరూ స్వాగతిస్తున్నప్పుడు ప్రజాభిప్రాయ సేకరణ కు పెద్ద ఎత్తున పోలీసు బలగాలను ఎందుకు మోహరించారు అని ఆయన ప్రశ్నించారు. దాదాపు పూర్తయ్యే దశలో ఉన్న ఈ ప్రాజెక్టుపై కొన్ని ఎన్జీవోలు గౌరవప్రదమైన ఎన్జీటీలో పిటిషన్ దాఖలు చేశారని, అడ్డంకులు సృష్టించడం కోసమేనని ఆయన పేర్కొన్నారు. అతను వ్యక్తిగతంగా అలాగే BRS పార్టీ తరపున ప్రాజెక్ట్‌కు సంపూర్ణ మద్దతును ప్రకటించారు మరియు ఈ విషయంలో NGOల మద్దతును కోరాడు. ఎన్‌జిఓలు గౌరవనీయమైన ఎన్‌జిటిలో కేసు దాఖలు చేసిన సమస్యలు పనికిరానివని, క్లెయిమ్ చేసిన అటవీ ప్రాంతంలో ఇకపై వన్యప్రాణులు నివసించవని మరియు పేర్కొన్న భూములను సాగు చేస్తున్నారని ఆయన పేర్కొన్నారు.

a. అంతేకాకుండా, గతంలో ఎన్‌టిపిసికి అప్పగించిన 1235 ఎకరాల అటవీ భూమికి సంబంధించిన సమస్యను పరిష్కరించాలని ఆయన సభాపతిని అభ్యర్థించారు. టీఎస్‌జెన్‌కో ఆధీనంలో భూమి లేదని, తరతరాలుగా స్థానిక గిరిజనులు సాగు చేసుకుంటున్నారని ఆయన సభాపతి దృష్టికి తీసుకొచ్చారు.

b. భవిష్యత్తులో గిరిజనులకు ఈ పోడు భూములను (అటవీ భూములు) కేటాయించేందుకు వీలుగా రికార్డుల్లో అవసరమైన మార్పులు చేయాలని ఆయన సభాపతిని అభ్యర్థించారు. ఆక్రమిత భూములను సాగుచేసుకుంటున్న ప్రజలకు ఉపాధి అవకాశాలు కల్పించాలని ఆయన సభాపతిని అభ్యర్థించారు మరియు ఈ మేరకు బొంబాయిలోని గౌరవనీయ న్యాయస్థానం ఇచ్చిన తీర్పును ప్రస్తావించారు.

c. భూసేకరణ విషయంలో గత ప్రభుత్వం అత్యంత పారదర్శకంగా వ్యవహరించిందని, ఈ విషయంలో ఎలాంటి అనుమానాలకు ఆస్కారం లేదని ఆయన స్పష్టం చేశారు. ప్రస్తుత ప్రభుత్వం ఏదైనా తప్పిదాలను గుర్తిస్తే, 'రెవెన్యూ రికవరీ యాక్ట్'ను ఉపయోగించుకునే స్వేచ్ఛ వారికి ఉందని ఆయన పేర్కొన్నారు.

d. ముగింపు సందర్భంగా, చుట్టుపక్కల గ్రామాల ప్రజలకు ఉపాధి అవకాశాలు కల్పించే ప్రాజెక్టుకు స్వచ్ఛంద సంస్థల సహకారం అందించాలని కోరారు.

<u>4. శ్రీ స్కైలాబ్ నాయక్, R/o రాళ్లవాగు తండా</u> సంప్రదాయ ప్రసంగం తర్వాత, అతను ప్రాజెక్ట్‌ను స్వాగతిస్తున్నట్లు మరియు ఇతర వక్తల అభిప్రాయాలతో తన అంగీకారాన్ని వ్యక్తం చేసినట్లు పేర్కొన్నాడు.

a. సమీప గ్రామాలు తరతరాలుగా సాగు చేసుకుంటున్న భూములను ప్రాజెక్టుకు ఇచ్చారని, వారిలో కొందరికి ఇంతవరకు పరిహారం అందలేదన్నారు.

b. సత్వరమే సమస్యను పరిష్కరించి భూమి కోల్పోయిన వారికి ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

c. ప్రాజెక్టు కారణంగా రెండు గ్రామాలు తరలిపోయాయని, మౌలిక సదుపాయాలు లేక ఇబ్బంది పడుతున్నాయని అన్నారు.

d. ఈ సమస్యను పరిష్కరించాలని యాజమాన్యాన్ని అభ్యర్థించారు మరియు బాధిత గ్రామాల ప్రజలకు కనీసం 80 శాతం ఉద్యోగాలు కేటాయించాలని అభ్యర్థించారు.

5. **శ్రీ Ch. అంజి రెడ్డి, మాజీ సర్పంచ్, వీర్లపాలెం,** సంప్రదాయ ప్రసంగం తర్వాత, ఈ థర్మల్ పవర్ ప్రాజెక్ట్ కోసం గ్రామస్తులు తరతరాలుగా సాగుచేస్తున్న తమ భూములను వదులుకున్నారని చెప్పారు.

a. వ్యవసాయం మరియు పశువుల పెంపకం ద్వారా జీవనోపాధి పొందుతున్న స్థానిక గ్రామస్తులు ఈ ప్రాజెక్ట్ వల్ల నష్టపోతున్నారని ఆయన అన్నారు.

b. స్థానిక గ్రామస్తులకు, భూ నిర్వాసితులకు ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

6. **శ్రీ ఎం. జనార్దన్ నాయక్, సర్పంచ్, కల్లేపల్లి,** సంప్రదాయ ప్రసంగం తర్వాత, అతను ప్రాజెక్ట్‌ను స్వాగతించారు మరియు భూ నిర్వాసితులకు పెండింగ్‌లో ఉన్న పరిహారం చెల్లింపులను వేగవంతం చేయాలని యాజమాన్యాన్ని అభ్యర్థించారు. స్థానిక గ్రామస్థులకు ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

7. **శ్రీ పి. శ్రీనివాస్, ఆర్/ఓ మోదుగులకుంట తండా,** సంప్రదాయ ప్రసంగం తర్వాత, ముందుగా ప్రాజెక్టుకు స్వాగతం పలికి, ప్రాజెక్టు కారణంగా నిర్వాసితులైన రెండు గ్రామాల సమస్యలను సభాపతి దృష్టికి తీసుకొచ్చారు. తమ సమస్యలను చెప్పుకునేందుకు ఇదే సరైన వేదిక అని, భూ నిర్వాసితులకు ఉపాధి కల్పించాలని, అలాగే పెండింగ్‌లో ఉన్న భూ పరిహారం చెల్లింపు సమస్యలను ప్రాధాన్యతా ప్రాతిపదికన పరిష్కరించాలని యాజమాన్యాన్ని అభ్యర్థించారు.

8. **శ్రీ S. హత్యా నాయక్, R/o నరసాపురం తండా,** సంప్రదాయ ప్రసంగం తర్వాత, ప్రాజెక్ట్ ప్రభావిత గ్రామాల జాబితాలో తమ గ్రామం నర్సాపూర్ పేరు చేర్చబడలేదని కావున నర్సాపూర్ పేరు చేర్చాల్సిందిగా సభాపతిని అభ్యర్దించారు. తమ గ్రామంలో మౌలిక సదుపాయాలు తక్కువగా ఉన్నాయని, జాబితాలో గ్రామం పేరు చేర్చడం వల్ల తమకు ఎంతో మేలు జరుగుతుందని అభిప్రాయపడ్డారు.

9. **శ్రీ జె. రంగా రెడ్డి, మాజీ ఎమ్మెల్యే, మిర్యాలగూడ, సిపిఎం పార్టీ,** సంప్రదాయ ప్రసంగం తర్వాత, ప్రాజెక్ట్ వర్క్ 2016లో ప్రారంభమైందని, నాలుగేళ్లలో ప్రాజెక్ట్ వర్క్ పూర్తి చేయాలని అనుకున్నట్లు, 2021 అక్టోబర్‌లో ప్లాంట్లను ప్రారంభించాల్సి ఉంది అని తెలిపారు.

a. నిర్దేశించిన 4 సంవత్సరాల గడువును దాటి 6 సంవత్సరాల 4 నెలల వరకు ప్రాజెక్ట్ పూర్తి చేయడంలో జాప్యం వల్ల రాష్ట్ర ఖజానాకు భారీ నష్టం వాటిల్లిందని ఆయన ఆందోళన వ్యక్తం చేశారు. ప్రాజెక్టు పనుల్లో జాప్యం వల్ల రాష్ట్ర ఖజానాకు వేల కోట్ల మేర నష్టం వాటిల్లితే ఎవరు బాధ్యత వహించాలని ప్రశ్నించారు.

b. అభివృద్ధి, ఉపాధి అవకాశాలను ఆశించి ఈ 4000 మెగావాట్ల బృహత్తర ప్రాజెక్టును ప్రతి ఒక్కరు ప్రత్యేకించి ఈ ప్రాంతంలోని ఎస్సీ, ఎస్టీ, బీసీ వర్గాలు ఏకగ్రీవంగా స్వాగతిస్తున్నారని తెలిపారు.

c. పరిసర గ్రామాల ప్రజల పర్యావరణాన్ని, ఆరోగ్యాన్ని కాపాడేందుకు అన్ని చర్యలు తీసుకుంటామని ప్రాజెక్టు ప్రారంభ దశలోనే ప్రాజెక్టు ప్రతిపాదకులు హామీ ఇచ్చారని గుర్తు చేశారు.

d. ప్లాంట్ నుండి వెలువడే దుమ్ము, ప్రతిపాదిత పవర్ ప్లాంట్ నుండి 5 నుండి 10 కిమీ వ్యాసార్ధంలో ఉన్న గ్రామస్తుల జీవితాలపై హానికరమైన ప్రభావాన్ని చూపుతుందని ఆయన ఆందోళన వ్యక్తం చేశారు.

e. మిర్చి, పత్తి రైతులకు విద్యుత్ ప్లాంట్ వల్ల వచ్చే దుమ్ము వల్ల దిగుబడి తగ్గే అవకాశం ఉందని ప్రభుత్వం, టీఎస్‌జెన్‌కో యాజమాన్యం నుంచి తగిన పరిహారం అందజేయాలని డిమాండ్ చేశారు.

f. థర్మల్ పవర్ ప్లాంట్ నుండి వచ్చే హీట్ రేడియేషన్‌ల హానికరమైన ప్రభావాల గురించి సమీప గ్రామాల్లో ఉన్న భయాలను తొలగించడానికి వారు తీసుకున్న విశ్వాసాన్ని పెంపొందించే చర్యల గురించి ఆయన యాజమాన్యాన్ని ప్రశ్నించారు.

g. చుట్టుపక్కల గ్రామాల్లో వైద్య సదుపాయాలు, తాగునీరు తదితర సౌకర్యాలు కల్పించేందుకు సీఎస్ఆర్ నిధులు వెచ్చించాలని యాజమాన్యానికి విజ్ఞప్తి చేశారు.

h. 70 శాతం ఉద్యోగాలను చుట్టుపక్కల గ్రామాల వాసులకు కేటాయించాలని యాజమాన్యాన్ని అభ్యర్థించారు.

i. కొత్త భూసేకరణ చట్టం ప్రకారం ఈ ప్రాజెక్టు కోసం భూమిని కోల్పోయిన ప్రజలకు న్యాయమైన పరిహారం చెల్లించాలని ఆయన డిమాండ్ చేశారు మరియు ప్రస్తుతం మార్కెట్ ధర సుమారు 50 లక్షల నుండి కోటి రూపాయలు ఉండగా, ఎకరాకు కేవలం 5 నుండి 6 లక్షల వరకు పరిహారం చెల్లించాలని సూచించారు.

j. ప్లాంట్‌కు 5-10 కిలోమీటర్ల లోపు ఉన్న గ్రామాలను విద్యుత్ ప్లాంట్ వల్ల ప్రభావితమయ్యే గ్రామాలుగా చేర్చడానికి చర్యలు తీసుకోవాలని ఆయన సభాపతిని అభ్యర్థించారు.

k. ప్లాంట్‌లోని 2800 ఎకరాల్లో 40 శాతం విస్తీర్ణం పచ్చదనానికి కేటాయించారని, ఆ ప్రణాళికను అమలు పరచడంలో యాజమాన్యం ఎందుకు వైఫల్యం చెందిందని ఆయన ప్రశ్నించారు.

l. ఈ ప్రాజెక్ట్ వల్ల ఈ ప్రాంతానికి వచ్చే మెరుగైన అవకాశాలను దృష్టిలో ఉంచుకుని వారందరూ ప్రాజెక్ట్ ను స్వాగతిస్తున్నారని, అయితే దాని నిర్వహణలో ఏదైనా లోపాలు ఉంటే ప్రజల ఆగ్రహానికి గురికావాలని హెచ్చరించారు.

10. శ్రీ బి.కిరణ్, సర్పంచ్, దామరచర్ల, సంప్రదాయ ప్రసంగం తర్వాత, చుట్టుపక్కల గ్రామాలన్నీ ఇప్పటికే ఈ ప్రాజెక్టుకు సమ్మతించాయని, గతంలో నిర్వహించిన పబ్లిక్ హియరింగ్‌లో కూడా ఇదే అభిప్రాయాన్ని ఏకగ్రీవంగా తెలియజేసినట్లు పేర్కొన్నారు. భూ నిర్వాసితులకు ప్రాధాన్యతా ప్రాతిపదికన పరిహారం త్వరగా చెల్లించాలని, పరిసర గ్రామాల ప్రజలకు ఉపాధి కల్పించాలని యాజమాన్యాన్ని కోరారు.

11. శ్రీ వి. సునంద రెడ్డి, పర్యావరణవేత్త, సంప్రదాయ ప్రసంగం తర్వాత, ముందుగా అతను ప్రతిపాదిత పవర్ ప్లాంట్‌కు తన మద్దతును ప్రకటించారు.

a. కొత్త EIA నివేదిక ప్రకారం విద్యుత్ ఉత్పత్తి కోసం దేశీయ బొగ్గు వినియోగం 13.28 మిలియన్ టన్నులుగా నిర్దేశించబడిందని, పాత EIAలో దిగుమతి చేసుకున్న బొగ్గు వినియోగం 11 మిలియన్

టన్నులుగా నిర్దేశించబడిందని ఆయన పేర్కొన్నారు. స్వదేశీ బొగ్గు టన్నుకు రూ.5000 నుంచి రూ.6000 ధర పలుకుతుండగా, దిగుమతి చేసుకున్న బొగ్గు టన్నుకు రూ.15,000 నుంచి రూ.25,000 వరకు ధర పలుకుతున్నట్లు ఆయన తెలిపారు. స్వదేశీ బొగ్గుకు మారడం వల్ల వచ్చే భారీ బొదుపును వాయు కాలుష్యాన్ని నియంత్రించేందుకు ప్రపంచ స్థాయి సాంకేతికతల్లో పెట్టుబడి పెట్టాలని ఆయన యాజమాన్యానికి సూచించారు.

b. బొగ్గు మరియు బూడిద నిర్వహణ సమయంలో ఉత్పన్నమయ్యే దుమ్మును నియంత్రించడానికి ప్లాంట్ యాజమాన్యం కఠినమైన చర్యలు తీసుకోవాలని ఆయన కోరారు. బహిరంగ ట్రక్కులలో బొగ్గు మరియు బూడిద రవాణా చేయడం వల్ల చుట్టుపక్కల గ్రామాలలో తీవ్రమైన దుమ్ము ఇబ్బంది ఏర్పడిందని ఇతర ప్రదేశాలలో పవర్ స్టేషన్ల ఉదాహరణలను ఆయన ఉదహరించారు. బూడిదను నిల్వ చేసేందుకు క్లోజ్డ్ ఫెసిలిటీని ఏర్పాటు చేసే అవకాశాలను కూడా పరిశీలించాలని యాజమాన్యానికి సూచించారు. మూసి ఉన్న కంటైనర్ల ద్వారా మాత్రమే బొగ్గు లేదా బూడిద రవాణాను అనుమతించాలని ఆయన యాజమాన్యానికి విజ్ఞప్తి చేశారు.

c. ఈఏవి నివేదిక ప్రకారం 1300 ఎకరాలు ప్లాంటేషన్‌కు కేటాయించామని, యాజమాన్యం ఇప్పటికే 30 వేల మొక్కలు నాటినట్లు సమాచారం. ప్లాంటేషన్‌ను మరింత పెంచాలని యాజమాన్యాన్ని అభ్యర్థించారు, ఇది అవరోధంగా పని చేయడం ద్వారా దుమ్ము కాలుష్యాన్ని నియంత్రించడంలో గొప్పగా సహాయపడుతుందని అభిప్రాయపడ్డారు. సమీప గ్రామాల అవసరాలను తీర్చే విధంగా పండ్ల మొక్కలు, ఔషధ మొక్కలకు ప్రాధాన్యత ఇవ్వాలని యాజమాన్యానికి సూచించారు.

d. సమీప గ్రామాల్లో డిమాండ్ ఆధారంగా CSR పనులను అర్థవంతంగా ఖర్చు చేసేందుకు వీలుగా గ్రామ స్థానిక సంస్థ సభ్యులతో సమన్వయ కమిటీని ఏర్పాటు చేయాలని యాజమాన్యాన్ని అభ్యర్థించారు.

e. సమీప గ్రామాల్లోని నిరుద్యోగ యువతకు శిక్షణ ఇచ్చేందుకు స్కిల్ డెవలప్‌మెంట్ సెంటర్లను ఏర్పాటు చేయాలని యాజమాన్యాన్ని కోరారు.

f. యాజమాన్యం నిర్లక్ష్యంగా వ్యవహరిస్తే ప్లాంట్‌కు సమీపంలో కృష్ణానది కలుషితమయ్యే అవకాశం ఉందని, సాధ్యమైనంత వరకు నీటిని రీసైకిల్ చేసేందుకు అవసరమైన అన్ని చర్యలు తీసుకోవాలని ఆయన కోరారు.

g. అతను ప్లాంట్‌కు తన మద్దతును పునరుద్ఘాటించడం ద్వారా ముగించాడు మరియు చుట్టుపక్కల గ్రామాలపై ఏవైనా ప్రతికూల ప్రభావాలను తగ్గించడానికి అన్ని కాలుష్య నియంత్రణ చర్యలు తీసుకోవాల్సిందిగా యాజమాన్యాన్ని అభ్యర్థించారు.

12. శ్రీ ఆర్. సైదులు, R/o తాళ్ల వీరప్పగూడెం: సంప్రదాయ ప్రసంగం తర్వాత, థర్మల్ పవర్ ప్రాజెక్ట్ ఏర్పాటును స్వాగతించారు.

a. బాధిత గ్రామాల జాబితాలో తమ గ్రామం "తాళ్ల వీరప్పగూడెం" పేరును చేర్చలేదని, చేర్చవల్సిందిగా అభ్యర్థించారు.

b. తమ సిఎస్ఆర్ నిధుల ద్వారా పరిసర గ్రామాలలో మౌలిక సదుపాయాలను పెంపొందించాలని ప్లాంట్ యాజమాన్యాన్ని కోరారు.

c. పరిసర గ్రామాల్లో భూ నిర్వాసితులకు ప్రాధాన్యత ఇచ్చి ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

13. శ్రీ పి. వెంకటేశ్వర్లు, R/o తాళ్ల వీరప్పగూడెం (TV గూడెం), సంప్రదాయ ప్రసంగం తర్వాత, మొదట అతను ప్రాజెక్ట్ ఏర్పాటును స్వాగతించారు మరియు ఈ ప్లాంట్‌కు 1 KM దూరంలో ఉన్న తాళ్ల వీరప్పగూడెంలో నివాసం ఉంటున్నట్లు తెలిపారు.

a. గ్రామ రహదారులపై తరచూ భారీ ట్రక్కులు రాకపోకలు సాగించడం వల్ల గ్రామస్తులకు ముప్పు వాటిల్లుతుందని, గ్రామానికి దూరంగా బైపాస్ రోడ్డు నిర్మించాలని యాజమాన్యాన్ని కోరారు.

b. పెండింగ్‌లో ఉన్న భూ పరిహారానికి సంబంధించిన సమస్యల సమర్పణకు నిర్దిష్ట తేదీని నిర్ణయించి ప్రకటించాల్సిందిగా ఆయన సభాపతిని వినమ్రంగా అభ్యర్థించారు.

14. శ్రీ పి. కిరణ్ మాదిగ, R/o తాళ్ల వీరప్పగూడెం, సంప్రదాయ ప్రసంగం తర్వాత, థర్మల్ పవర్ ప్రాజెక్ట్ ఏర్పాటును స్వాగతించారు మరియు తాళ్ల వీరప్పగూడెం గ్రామానికి దూరంగా బై-పాస్ రోడ్డు కోసం యాజమాన్యాన్ని అభ్యర్థించారు. గత ప్రభుత్వాల తప్పుడు పద్ధతులను ప్రస్తావించిన ఆయన గత ప్రభుత్వ పనితీరుపై విమర్శలు ప్రారంభించారు.

ఈ తరుణంలో, ప్రజా విచారణకు అధ్యక్షత వహించిన జిల్లా కలెక్టర్ జోక్యం చేసుకుని, పర్యావరణంపై ప్రతిపాదిత థర్మల్ ప్లాంట్ యొక్క ప్రభావాలను ప్రస్తావిస్తూ ప్రజల అభిప్రాయాలను సేకరించేందుకు ఈ ప్రజాభిప్రాయ సేకరణ ఉద్దేశించబడినట్లు ప్రకటించారు. పర్యావరణానికి సంబంధించిన అభిప్రాయాలు మాత్రమే ప్రస్తావించాలని ఆమె వక్తను, ఔత్సాహిక వక్తలను అభ్యర్థించారు. ఉద్యోగాలు, భూపరిహారానికి సంబంధించిన ప్రాతినిధ్యాలను పబ్లిక్ హియరింగ్ ప్రాంగణానికి సమీపంలోని నిర్దేశిత స్థలంలో ఏర్పాటు చేసిన ప్రత్యేక కౌంటర్లలో సమర్పించవచ్చని ఆమె సభకు తెలియజేశారు.

భూ నిర్వాసితులకు పరిహారం చెల్లింపులో దీర్ఘకాలికంగా పెండింగ్‌లో ఉన్న సమస్యలను పరిష్కరించాలని యాజమాన్యాన్ని కోరుతూ స్పీకర్ ముగించారు.

15. శ్రీ S. పాపా నాయక్, R/o నరసాపురం తండా, సంప్రదాయ ప్రసంగం తర్వాత, గిరిజన ప్రజలు ముఖ్యంగా ST వర్గాలకు చెందిన వారు యుగయుగాల నుండి ఎల్లప్పుడూ అటవీ మరియు నదులకు దగ్గరగా నివసిస్తున్నారని పేర్కొన్నారు.

a. వృక్షజాలం మరియు జంతుజాలం కోసం అడవులు అత్యంత సంపన్నమైన జీవావరణాలు అని, ఇది అనేక రకాల జాతులకు మద్దతునిస్తుందని ఆయన పేర్కొన్నారు. ఈ ప్రాజెక్టు కోసం ఈ ప్రాంతంలోని

దాదాపు 2000 ఎకరాల అటవీ భూమిని మళ్లించడం వల్ల పశువుల వలసల మూలంగా పాల లభ్యత తగ్గిపోయాయని ఆయన పేర్కొన్నారు.

b. పవర్ ప్లాంట్ వల్ల తీవ్రమైన దుమ్ము కాలుష్యం మరియు ఉష్ణోగ్రతలు పెరగడం వల్ల చుట్టుపక్కల గ్రామాల్లో ఆరోగ్య సమస్యలు తలెత్తుతాయని ఆయన అన్నారు.

c. రైల్వే ట్రాక్ వేయడానికి భూమిని ఇచ్చిన కొన్ని సమీప గ్రామాలను బాధిత గ్రామాల జాబితాలో చేర్చలేదని, ఈ గ్రామాలను చేర్చాలని సభాపతిని అభ్యర్థించారు.

16. శ్రీ N. అశోక్, R/o తాళ్ల వీరప్పగూడెం, సంప్రదాయ ప్రసంగం తర్వాత, EIA నివేదికలోని వారి ప్రతిపాదనలకు విరుద్ధంగా గ్రీన్ బెల్ట్ తక్కువగా ఉండటానికి గల కారణాలను TSGENCO యాజమాన్యాన్ని ప్రశ్నించారు.

a. రవాణా వాహనాల వల్ల పంటపై దుమ్ము చేరి నష్టపోయిన స్థానిక మిర్చి రైతులకు ఆర్థికంగా ఆదుకోవడం లేదని యాజమాన్యంపై ఆగ్రహం వ్యక్తం చేశారు.

b. భారీ వాహనాలు తరుచూ రాకపోకలు సాగించడం వల్ల వెలువడే దుమ్ము వల్ల గ్రామస్తుల్లో కొందరు ఇప్పటికే న్యుమోనియా లక్షణాలు, ఊపిరితిత్తుల వ్యాధులతో బాధపడుతున్నారని తెలిపారు.

c. ఆరోగ్య శిబిరాలు నిర్వహించేందుకు టీఎస్‌జెన్‌కో యాజమాన్యం పట్టించుకోలేదని, గ్రామస్తులను గాలికి వదిలేశారని ఆరోపించారు. పై విషయాలను ఉటంకిస్తూ థర్మల్ పవర్ ప్లాంట్ ఏర్పాటు ప్రతిపాదనను ఆయన వ్యతిరేకించారు.

17. శ్రీ ఆర్. శంకర్ నాయక్, R/o కర్పూర తండా: సంప్రదాయ ప్రసంగం తర్వాత, మొదటగా పవర్ ప్లాంట్ ఏర్పాటును స్వాగతించారు.

a. తమ తండా స్థానభ్రంశం చెంది నర్సాపూర్ సమీపంలోకి మార్చారని ఆయన సభాపతి దృష్టికి తీసుకెళ్లారు. గతంలో తమ తండా సమీపంలో గేటును ప్రతిపాదించారని, ఆ దిశగా ఎలాంటి చర్యలు తీసుకోకపోవడంతో తీవ్ర అసౌకర్యానికి గురవుతున్నామని తెలిపారు.

b. ఎకరాకు 5 నుంచి 6 లక్షల పరిహారం ప్రస్తుత మార్కెట్ ధరలకు పొంతన లేదని వాపోయారు.

c. ప్రాజెక్టు నిర్వాసిత కుటుంబాల సభ్యులకు ప్రాధాన్యత ప్రాతిపదికన ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

18. శ్రీ మహేష్ గౌడ్, అధ్యక్షుడు, బీసీ సంఘం, నల్గొండ: సంప్రదాయ ప్రసంగం తర్వాత, ఇదే ప్రాజెక్ట్ పై ఇంతకు ముందు జరిగిన పబ్లిక్ హియరింగ్‌లో తాను పాల్గొన్నట్లు పేర్కొన్నాడు. అతను థర్మల్ విద్యుత్ ఉత్పత్తి ప్రతిపాదనను వ్యతిరేకించాడు మరియు పర్యావరణ అనుకూలమైన మరియు స్థిరమైన సోలార్ పవర్ ప్లాంట్‌ను సూచించాడు. అత్యాధునిక సాంకేతిక పరిజ్ఞానాన్ని ఉపయోగించి దుమ్ము కాలుష్యాన్ని నియంత్రించేందుకు అవసరమైన అన్ని చర్యలు తీసుకోవాలని యాజమాన్యాన్ని అభ్యర్థించారు. ఈ మెగా

ప్రాజెక్ట్ కారణంగా ఉష్ణోగ్రతలు పెరిగే అవకాశం ఉన్నందున వ్యవసాయం యొక్క సాధ్యతపై ఆయన ఆందోళన వ్యక్తం చేశారు.

a. ఇప్పటి వరకు జరిగిన నియామకాలలో స్థానికేతరులను నియమించారని చూస్తున్నారని ఆరోపించారు భవిష్యత్తులో జరిగే నియామకాలలో స్థానికులకే ఉపాధి కల్పించాలని కోరారు.

b. ప్రాజెక్టు కింద నష్టపోయిన భూములకు పరిహారం త్వరగా చెల్లించాలని కోరారు.

19. శ్రీ ఎం. వెంకన్న గౌడ్, R/o తాళ్ల వీరప్పగూడెం: సంప్రదాయ ప్రసంగం తర్వాత, ఈ ప్రాంతంలో దాదాపు 5000 తాటి చెట్లు ఉన్నాయని, కాలుష్యం కారణంగా చాలా కుటుంబాలు జీవనోపాధిని కోల్పోతాయని పేర్కొన్నారు. ఈ ప్రాజెక్టు కోసం ఉద్దేశించిన రైలు మార్గానికి కొంతమంది భూములు కోల్పోయారని ఆయన పేర్కొన్నారు. రైల్వే లైన్ కోసం ల్యాండ్ పూలింగ్ సమయంలో, GENCO యాజమాన్యం నిరసనకారులపై కేసులు నమోదు చేసింది. ఆందోళనకారులపై పెట్టిన కేసులను ఉపసంహరించుకోవాలని అధికారులను కోరారు. తమ గ్రామాన్ని కొత్తపల్లి డివిజన్‌లో కలపాలని అధికారులను డిమాండ్ చేశారు.

20. శ్రీ ఆర్. కోటయ్య, దామరచెర్ల: సంప్రదాయ ప్రసంగం తర్వాత, ఆయన తన పార్టీ వైపు నుండి ప్రాజెక్ట్ ను స్వాగతించారు. ఎకరాకు 5 లక్షల పరిహారం చెల్లించారని దానిని ఎకరానికి 20 లక్షలు గా పెంచి పరిహారం చెల్లించాలని సభాపతిని అభ్యర్థించారు. గ్రామంలో పశువులు మేత కోల్పోయాయని, పక్కనే ఉన్న అటవీ ప్రాంతాల్లో అనువైన స్థలాన్ని గుర్తించాలని ప్రభుత్వాన్ని కోరారు.

21. శ్రీ బి. విజయ్ కుమార్, R/o TV గూడెం: తమ గ్రామంలో ప్రస్తుతం ఉన్న రహదారి ఇరుకైనదని, ప్లాంట్‌కు నిర్మాణ సామగ్రిని తరలించే భారీ వాహనాలు వెళ్లడం వల్ల గ్రామస్తులు దుమ్ము సమస్యతో ఇబ్బందులు పడుతున్నారని తెలిపారు. వైటీపీఎస్ సరిహద్దు గోడకు ఆనుకుని ఉన్న పొలాల్లో వరి సాగు చేస్తున్నామని, కాలుష్యం కారణంగా దిగుబడులు రాకపోవడంతో నష్టపోయామని తెలిపారు. అలాగే తమ గ్రామంలో భూమి కోల్పోయిన వారికి నష్టపరిహారం చెల్లించాలని కోరారు.

22. శ్రీ కృష్ణ, R/o ఇర్కిగూడెం: సంప్రదాయ ప్రసంగం తర్వాత, ప్రతిపాదిత ప్రాజెక్ట్ భూమి అవసరం దాదాపు 2800 ఎకరాలు, ఇందులో ఎక్కువ భాగం దాదాపు 2095 ఎకరాలు రిజర్వ్ ఫారెస్ట్ కు సంబంధించిన భూములని పేర్కొన్నారు మరియు అమ్రాబాద్ టైగర్ రిజర్వ్ ఫారెస్ట్ ప్రాజెక్ట్ సరిహద్దు నుండి 10 కి.మీ దూరంలో ఉందని పేర్కొన్నారు. ఈ ప్రాజెక్ట్ కోసం మళ్లించిన అటవీ ప్రాంతంలోని వన్యప్రాణుల భద్రత గురించి అతను ఆందోళనలను లేవనెత్తాడు మరియు నిర్వాసిత వన్యప్రాణులను రక్షించడానికి రక్షణ చర్యల కోసం హామీని కోరాడు.

a. ప్రస్తుత ప్లాంట్ ప్రదేశం వేసవిలో అత్యధిక ఉష్ణోగ్రతలు నమోదవుతుందని మరియు ఈ ప్లాంట్ కాలుష్యానికి దారితీస్తుందని, దీని ఫలితంగా యాసిడ్ వర్షాలు కురుస్తాయని ఆయన పేర్కొన్నారు.

b. ప్లాంట్‌కు ప్రత్యామ్నాయ ప్రదేశాన్ని అన్వేషించాలని అభ్యర్థించారు మరియు థర్మల్ పవర్ ప్లాంట్ ఏర్పాటును వ్యతిరేకించారు.

23. శ్రీ ఎస్.నాగరాజు, ఆర్/వో వీర్లపాలెం: ఈ పబ్లిక్ హియరింగ్‌కు రెండు రోజుల ముందు కూడా ఎవరూ రోడ్ల దగ్గర నిలబడలేకపోయారని, ప్లాంట్‌కు భారీ వాహనాల రాకపోకల నుండి వెలువడే దుమ్ము వల్ల సమస్య ఏర్పడిందని ఆయన పేర్కొన్నారు. తమ గ్రామాల్లో భూగర్భ జలాలు అడుగంటిపోతున్నాయని, తాగునీటి ఎద్దడిపై ఆయన ఆందోళన వ్యక్తం చేశారు. ఇప్పటికే ఈ పరిశ్రమ వల్ల చుట్టుపక్కల గ్రామస్తులు అనేక అనారోగ్య సమస్యలతో బాధపడుతున్నారని తెలిపారు.

24. శ్రీ సిద్ధునాయక్, R/o KGR కాలనీ, దామరచర్ల (M): సంప్రదాయ ప్రసంగం తర్వాత, పవర్ ప్లాంట్ కోసం భూములు కోల్పోయిన వారికి ఉపాధి కల్పించడానికి యాజమాన్యం చొరవ తీసుకోవాలని విజ్ఞప్తి చేశారు. కొత్తగూడెం, భూపాలపల్లి, సంగారెడ్డి, రామగుండం తదితర ప్రాంతాలకు చెందిన సుమారు 300 మంది సభ్యులు ఈ ప్లాంట్‌లో పనిచేస్తున్నారని ఆరోపించారు. చుట్టుపక్కల గ్రామస్తులకు మేలును చేకూర్చేవిధంగా చుట్టుపక్కల ఉన్న చెరువులు, కుంటలలో నీటిని నింపాలని టీఎస్‌జెన్‌కో అధికారులను డిమాండ్ చేశారు. పరిసర గ్రామాలైన కర్పూర తండ, మోదుగులకుంట తండా, నర్సాపురం తాడ గ్రామాల్లో కనీస మౌలిక వసతులు కల్పించి ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

25. శ్రీ ఎల్. యర్రా నాయక్, రైతు సంఘం, కార్యదర్శి-దామరచెర్ల, రోడ్లపై భారీ వాహనాల రాకపోకల వల్ల దుమ్ము కాలుష్యం వల్ల చుట్టుపక్కల గ్రామస్తులు ఇబ్బందులు పడుతున్నారని తెలిపారు. దుమ్ము కాలుష్యాన్ని అరికట్టేందుకు రోడ్లపై నీళ్లు చల్లేలా ఏర్పాట్లు చేయాలని అధికారులను కోరారు.

26. శ్రీ ఆర్.ఈశ్వర్ నాయక్, R/o కర్పూర తండా, కోల్పోయిన భూములకు పరిహారం చెల్లింపు మరియు స్థానిక గ్రామస్తులకు ఉపాధి అవకాశాలకు సంబంధించి యాజమాన్యం చేసిన వాగ్దానాలపై ఆయన ఆందోళన వ్యక్తం చేశారు. ఈ సమస్యలను సత్వరమే పరిష్కరించి వారిలో విశ్వాసాన్ని పెంపొందించాలని, ఈ ప్రాజెక్టు కారణంగా నిర్వాసితులైన వారి తండాలో కనీస మౌలిక సదుపాయాలు, తాగునీరు అందించాలని ఆయన కోరారు.

27. శ్రీ పూర్ణచందర్ రావు, R/o ఇర్కిగూడెం, తమ గ్రామం EIA నివేదిక ప్రకారం ప్రభావితమయ్యే నిర్దేశిత విస్తీర్ణం యొక్క 4.8 కి.మీ పరిధిలో ఉందని పేర్కొన్నారు. ఇర్కిగూడెంకు తమ పూర్వీకుల వలసలకు సంబంధించిన చారిత్రక అంశాలను ఆయన వివరించారు.

a. పవర్ ప్లాంట్ కోసం అటవీ భూములను మళ్లించడం వల్ల ఈ అడవులలోని వన్యప్రాణులు తమ పొలాలను దెబ్బతీస్తున్నాయని, ఫలితంగా పంటలు నష్టపోతున్నాయని ఆయన ఆందోళన వ్యక్తం చేశారు.

b. తాగునీటికి ప్రధాన వనరుగా ఉన్న తుంగపాడు వాగులోకి పరిశ్రమకు సంబంధించిన బూడిద విడుదల కావడంపై ఆయన మరింత ఆందోళన వ్యక్తం చేశారు.

28. శ్రీ జి. శ్రీనివాస్, R/o దామరచర్ల: సంప్రదాయ ప్రసంగం తర్వాత, ప్లాంట్ కోసం రైల్వే ట్రాక్ వేయడం కోసం భూములు కోల్పోయిన ప్రజలకు చెల్లింపులను త్వరగా పరిష్కరించాలని అభ్యర్థించారు. పెండింగ్‌లో ఉన్న సమస్యలపై యాజమాన్యం గ్రామస్తులను సంప్రదించి వారిలో విశ్వాసాన్ని పెంపొందించినట్లయితే, ఇక్కడ అందరూ ప్రాజెక్టుకు మద్దతుగా ఉన్నందున మరింత మెరుగ్గా ఉండేదని ఆయన అభిప్రాయపడ్డారు.

29. శ్రీ జి. రమేష్ నాయక్, R/o వీర్లపాలెం, అతను ప్రాజెక్ట్ ను స్వాగతిస్తున్నానని మరియు పశువులకు మేత అందించాలని అభ్యర్థించానని పేర్కొన్నారు. తమ గ్రామంలోని రోజువారీ కూలీలకు ప్రభుత్వం నుంచి తెల్ల రేషన్‌కార్డులు, ఆర్థిక సహాయం అందజేసే విషయాన్ని పరిశీలించాలని ఆయన సభాపతిని కోరారు.

30. శ్రీ పి. రాము, ఆల్ ఇండియా ఫార్వర్డ్ బ్లాక్ పార్టీ, నల్గొండ జిల్లా ప్రధాన కార్యదర్శి, సంప్రదాయ ప్రసంగం తర్వాత, ప్లాంట్ మేనేజ్‌మెంట్ ఇంతకుముందు ప్రతిపాదించిన విధంగా ప్లాంటేషన్‌ను అభివృద్ధి చేయలేదని మరియు వారి EIA నివేదికలో పేర్కొన్న విధంగా గ్రీన్‌బెల్ట్ ను అభివృద్ధి చేయాలని అభ్యర్థించారు. ఆల్ ఇండియా ఫార్వర్డ్ బ్లాక్ పార్టీ తరఫున, అతను ప్రతిపాదిత ప్రాజెక్ట్ కు వారి పూర్తి మద్దతును ప్రకటించారు.

31. శ్రీ మాలోతు వినోద్ నాయక్, సిపిఎం పార్టీ మండల కార్యదర్శి, సంప్రదాయ ప్రసంగం తర్వాత, ప్రతిపాదిత ప్రాజెక్ట్ వల్ల ప్రభావితమయ్యే అవకాశం ఉన్న రేడియేషన్, గాలి నాణ్యత, నీటి నాణ్యత మరియు ఉష్ణ ప్రభావాలు గురించి ఆందోళన వ్యక్తం చేశారు.

a. EIA నివేదిక ప్రకారం, బొగ్గును కాల్చడం ద్వారా విద్యుత్ ఉత్పత్తికి ప్రాజెక్టుకు దాదాపు 3 క్యూసెక్కుల నీరు అవసరమని, ఈ ప్రక్రియలో 1 క్యూసెక్కు వ్యర్థ జలాలు ఉత్పత్తి అయ్యే అవకాశం ఉందని ఆయన అభిప్రాయపడ్డారు.

b. అటువంటి నీటిని రీసైక్లింగ్ చేయడంపై EIA నివేదిక మౌనంగా ఉందని, అలాగే EIA నివేదికలో కృష్ణానది నుండి పరిశ్రమ దూరాన్ని 12 కిలోమీటర్లుగా తప్పుగా చూపిందని, వాస్తవానికి దూరం 5 నుండి 6 కిమీ మాత్రమే అని ఆయన ఆరోపించారు.

c. పులిచింతల ప్రాజెక్టు బ్యాక్ వాటర్ వల్ల ఇప్పటికే మండలంలోని వివిధ గ్రామాలు ప్రభావితమవుతున్నాయని, నీటి రీసైక్లింగ్‌పై ప్రాజెక్టు ప్రతిపాదకులు స్పష్టత ఇవ్వాలని ఆయన సభాపతి దృష్టికి తీసుకొచ్చారు.

d. ఈ పర్యావరణ ప్రజాభిప్రాయ సేకరణకు ముందు స్థానిక సంస్థల స్థాయి సమావేశాలు నిర్వహించలేదని ఆయన మండిపడ్డారు.

32. శ్రీ S. లక్ష్మణ్ గౌడ్, R/o తాళ్ల వీరప్పగూడెం, సంప్రదాయ ప్రసంగం తర్వాత, ప్రాధాన్యతా ప్రాతిపదికన భూసేకరణకు సంబంధించిన దీర్ఘకాలంగా పెండింగ్‌లో ఉన్న సమస్యలను వేగవంతం చేయాలని యాజమాన్యాన్ని అభ్యర్థించారు. ప్రాజెక్ట్ కు మద్దతునిస్తూ అతను ముగించాడు.

33. శ్రీ సయ్యద్ మహబూబ్ అలీ, R/o మిర్యాలగూడ, సంప్రదాయ ప్రసంగం తర్వాత, వారి నిబద్ధతకు నిదర్శనంగా, TSGENCO అదనపు ToR నిర్దేశించిన విధంగా అన్ని పర్యావరణ పరిరక్షణల అమలుకు సంబంధించి అఫిడవిట్‌ను సమర్పించాలని సూచించారు. ఏదైనా ఉల్లంఘనలు జరిగితే ప్లాంట్ కార్యకలాపాలను నిలిపివేస్తామన్న ఆ అఫిడవిట్ లో ప్రకటించడం ద్వారా ప్రజలకు సానుకూల సందేశాన్ని పంపుతుంది.

a. ప్లాంట్‌కు 10 నుంచి 15 కిలోమీటర్ల పరిధిలోని పవర్ ప్లాంట్ నుంచి వెలువడే ఉష్ణ వికిరణాలపై ఆయన ఆందోళన వ్యక్తం చేశారు. ప్లాంట్ నుండి వచ్చే వేడి రేడియేషన్‌లను తగ్గించడానికి యాజమాన్యం తగిన శీతలీకరణ చర్యలు తీసుకోవాలని ఆయన అభ్యర్థించారు.

b. రిజర్వాయర్లను అభివృద్ధి చేసి ఎక్కువ నీరు వచ్చినప్పుడు వాటిని నింపాలని, నాగార్జున సాగర్‌లో నీటి కొరతను దృష్టిలో ఉంచుకుని సాధ్యమైనంత వరకు నీటిని రీసైకిల్ చేయాలని యాజమాన్యానికి సూచించారు.

34. శ్రీ నాగరాజు, R/o ముదినాయకం గూడెం, సంప్రదాయ ప్రసంగం తర్వాత, పులిచింతల ప్రాజెక్ట్ బ్యాక్ వాటర్స్ వల్ల తమ గ్రామం తీవ్రంగా ప్రభావితమైందని మరియు మౌలిక సదుపాయాలు తక్కువగా ఉన్నాయని సభాపతి దృష్టికి తీసుకువచ్చారు. తమ గ్రామంలోని ప్రజలకు ఉపాధి అవకాశాలు కల్పించాలని ప్లాంట్ యాజమాన్యాన్ని కోరారు.

35. శ్రీ ఎస్. హరీందర్, హ్యూమన్ రైట్స్ ఫోరమ్: సంప్రదాయ ప్రసంగం తర్వాత,

a. 10 కిలోమీటర్ల పరిధిలో ఉన్న అన్ని గ్రామాలలో EIA నివేదిక కాపీలు అందుబాటులో లేవని కావున నివేదిక లభ్యత అయ్యే విధంగా తగు చర్యలు తీసుకోవాల్సిందిగా రాష్ట్ర PCB మరియు అధికారిక యంత్రాంగాన్ని అభ్యర్థించారు.

b. ఈఐఏ నివేదిక ప్రకారం దేవరకొండ డివిజన్‌లో ప్రత్యామ్నాయ అటవీ అభివృద్ధికి 1892 హెక్టార్ల భూమిని గుర్తించారని, ఆ స్థలాన్ని స్వయంగా సందర్శించి డిండి కృష్ణారామసాగర్ ప్రాజెక్టు నీళ్లలో ఆ ప్రాంతం మునిగిపోయిందని ఆయన సభాపతికి తెలిపారు. దీనిపై ఆయన టీఎస్‌జెన్‌కో యాజమాన్యాన్ని వివరణ కోరారు.

c. సర్క్యులర్ 807 ప్రకారం, GoI, ఐటమ్ నెం. 6 బూడిద పారవేయడం అన్ని పర్యావరణ భద్రతలకు అనుగుణంగా నిర్వహించబడాలని నిర్దేశించబడినదని పేర్కొన్నారు.

d. EIA నివేదిక ప్రకారం ఉత్పత్తి చేయబడిన బూడిదను సిమెంట్ కర్మాగారాలు ఉపయోగిస్తాయని ఆయన అన్నారు.

e. వారి లెక్కల ప్రకారం నిమిషానికి 10 టన్నుల బూడిద ఉత్పత్తి అవుతుందని, దీని ప్రకారం ప్రతి నిమిషానికి 10 టన్నుల సామర్థ్యం ఉన్న ఒక ట్రక్కు ఈ రోడ్లపైకి వెళ్లాల్సి ఉంటుందని ఆయన

సూచించారు. ఇంత పెద్దఎత్తున బూడిద రవాణాను తట్టుకునేలా రవాణా వ్యవస్థ లేదా రోడ్లు డిజైన్ చేయబడితే యాజమాన్యం నుండి వివరణ కోరింది.

f. అతను పేజీ నెం. 54 EIA నివేదికలో రాష్ట్ర PCB మార్గదర్శకాల ప్రకారం 275 మీటర్ల ఎత్తులో రెండు ద్వి-ఫ్లూ స్టాక్‌లు అందించబడతాయని మరియు FGD మార్గదర్శకాలను అనుసరించాలని కూడా పేర్కొనబడింది.

g. అతను FGD సిస్టమ్ కోసం రీహీటింగ్ సమస్యను మరింత లేవనెత్తాడు మరియు రీహీటింగ్ ప్రయోజనం కోసం ఉపయోగించాల్సిన ఇంధనంపై EIA నివేదిక మౌనంగా ఉందని ఆరోపించారు.

h. ఎఫ్‌జిడి మార్గదర్శకాల ప్రకారం 150 మీటర్ల స్టాక్ సరిపోతుందని, అయితే రీహీటింగ్‌ను ఉటంకిస్తూ 275 మీటర్ల ఎత్తులో చిమ్నీని ఏర్పాటు చేయాలని ప్రతిపాదించారని ఆయన పేర్కొన్నారు. బొగ్గు వినియోగ డేటాను పరిగణనలోకి తీసుకుని సక్రమంగా మళ్లీ పేడి చేసే అంశంపై యాజమాన్యాన్ని వివరణ కోరారు.

i. పరిసరాల్లో మిగులు భూగర్భ జలాలు ఉన్నాయని మరియు ప్రాజెక్ట్ అవసరాల కోసం ప్రతిపాదిత ప్లాంట్ ఎటువంటి భూగర్భ జలాలను ట్యాప్ చేయడంలేదని పేర్కొన్న EIA నివేదికలోని పేజీ నెం.97కి ఆయన సభాపతి దృష్టిని ఆకర్షించారు.

j. పక్కనే ఉన్న నర్సాపూర్ గ్రామంలో భూగర్భ జలాలు అడుగంటిపోతున్నాయని కొందరు వక్తలు చేసిన వ్యాఖ్యలను ఆయన ప్రస్తావించారు. ఈ ప్రాజెక్ట్ కట్టడాల నిర్మాణాలలో లోతుగా తవ్వడం వల్ల ఈ గుంతల్లో భూగర్భ జలాలు నిండుకున్నాయని, నీటిని బయటకు పంపితే ప్లాంట్‌కు సమీపంలో ఉన్న గ్రామాల్లో భూగర్భ జలాలు అడుగంటి పోతున్నాయని ఆయన అభిప్రాయపడ్డారు.

k. స్థానిక గ్రామస్తుల నిరసనతో దామెరచర్లలోని డెక్కన్ క్రోమేట్స్ ఫ్యాక్టరీని మూసివేశారని, అయితే పది ఎకరాల విస్తీర్ణంలో విస్తరించి ఉన్న ప్లాంట్ ప్రమాదకర వ్యర్థాలు కృష్ణానదిలో కలుస్తున్న మూసీ నదిని కలుషితం చేస్తున్నాయని ఆయన అన్నారు. ఈ సమస్యను పరిష్కరించడంలో రాష్ట్ర పీసీబి యొక్క నిష్క్రియాత్మకతను ఆయన ప్రశ్నించారు మరియు పవర్ ప్లాంట్ దాని కార్యకలాపాలను ప్రారంభించిన తర్వాత ఉత్పన్నమయ్యే కాలుష్యాన్ని ఎలా పరిష్కరించగలదనే సందేహాన్ని ఆయన లేవనెత్తారు.

l. గ్రిడ్‌లో ఇప్పటికే అందుబాటులో ఉన్న అదనపు విద్యుత్ కారణంగా 2022 తర్వాత పవర్ ప్లాంట్లు వాటి సామర్థ్యంలో 50 శాతానికి మించి విద్యుత్‌ను ఉత్పత్తి చేయలేకపోవచ్చని సెంట్రల్ ఎలక్ట్రిక్ అథారిటీ నివేదికను ఆయన ఉటంకించారు. ఈ పరిస్థితులలో, ప్రస్తుత ప్లాంట్ దాని పూర్తి శక్తితో పనిచేయకపోవచ్చని, ఇది ఇప్పటికే ప్రాజెక్ట్ లో పెట్టుబడి పెట్టిన వేల కోట్ల నష్టానికి దారితీస్తుందని ఆయన ప్రశ్నించారు.

<u>36. శ్రీ తిరుపతయ్య, R/o వాడపల్లి,</u> ఈ ప్రాంతం ఇప్పటికే సిమెంట్ పరిశ్రమల వల్ల కలిగే కాలుష్యంతో సతమతమవుతోందని మరియు కాలుష్య సమస్యపై ప్రజల మనస్సులలో ఆందోళనలు ఉన్నాయని

పేర్కొన్నారు. చుట్టుపక్కల గ్రామాల్లో వాయు కాలుష్యాన్ని నియంత్రించడానికి రాష్ట్ర పిసిబి నిర్దేశించిన నిబంధనలను పాటించాలని ఆయన యాజమాన్యాన్ని అభ్యర్థించారు.

37. శ్రీ Md. ఖయ్యూమ్, సేవ్ ఎర్త్ ఎన్విరాన్‌మెంట్ సొసైటీ, ఈ ప్రాజెక్ట్ కోసం భూమిని కోల్పోయిన రైతులకు పరిహారం చెల్లింపును త్వరితగతిన పరిష్కరించాలని యాజమాన్యాన్ని అభ్యర్థించింది మరియు చుట్టుపక్కల గ్రామాలలో వాయు కాలుష్యాన్ని నియంత్రించడానికి అవసరమైన అన్ని చర్యలు తీసుకోవాలని యాజమాన్యాన్ని కోరారు.

38. శ్రీ కె. నర్సింహా రెడ్డి, R/o వాడపల్లి, మొదట ఈ ప్రాజెక్ట్ ను స్వాగతించారు మరియు థర్మల్ పవర్ ప్లాంట్లు దుమ్మును ఉత్పత్తి చేస్తాయి, అది చుట్టుపక్కల గ్రామాల రైతులపై ప్రభావం చూపుతుందని పేర్కొన్నారు. పంట నష్టపరిహారం అందించాలని యాజమాన్యాన్ని అభ్యర్థించడంతో పాటు చుట్టుపక్కల గ్రామాల వైద్య అవసరాలను తీర్చేందుకు ప్లాంట్ ఆవరణలో ఆసుపత్రిని ఏర్పాటు చేయాలని యాజమాన్యాన్ని కోరారు.

39. శ్రీ S. సైది రెడ్డి, MPTC-దామరచెర్ల, సంప్రదాయ ప్రసంగం తర్వాత, అతను ప్రాజెక్ట్ ను స్వాగతించారు మరియు ఈ ప్రాజెక్ట్ లో భూములు కోల్పోయిన ప్రజలకు ఉపాధి అవకాశాలు కల్పించాలని ప్లాంట్ యాజమాన్యాన్ని అభ్యర్థించారు. చుట్టుపక్కల గ్రామాలలో తాగునీటి ఎద్దడితో సతమతమయ్యే చోట ప్లాంట్ సిఎస్ఆర్ నిధులను వెచ్చించి తాగునీటి సౌకర్యం కల్పించాలని ఆయన సభాపతిని కోరారు.

40. శ్రీ డి.శ్రీనివాస్, మాజీ జెడ్పీటీసీ, మిర్యాలగూడ, ప్లాంట్‌లో ఇతర పవర్ ప్లాంట్ల నుండి పాత యంత్రాలను అమర్చుతున్నట్లు పుకార్లు ఉన్నాయని, వాయు కాలుష్యాన్ని నియంత్రించడానికి కొత్త యంత్రాలను మాత్రమే ఏర్పాటు చేయాలని యాజమాన్యాన్ని అభ్యర్థించారు. అతను రాష్ట్ర PCBని చురుకైన పాత్ర పోషించాలని అభ్యర్థించాడు.

41. శ్రీ బి. నర్సయ్య, ప్రజా కళాకారుడు, అనియంత్రిత పారిశ్రామిక కాలుష్యం వినాశనాన్ని కలిగిస్తుందని మరియు కాలుష్య నియంత్రణకు అన్ని చర్యలు తీసుకోవాలని యాజమాన్యాన్ని అభ్యర్థించారు.

42. శ్రీ సుబ్బయ్య, మాజీ సర్పంచ్, వాడపల్లి, ఈ ప్రాంతం ఇప్పటికే సిమెంట్ పరిశ్రమల వల్ల కాలుష్యంతో సతమతమవుతోందని, వారి సమస్యలను అధికారులు గమనించాలని అభ్యర్థించారు. భూ నిర్వాసితులకు పరిహారం త్వరగా చెల్లించాలని యాజమాన్యాన్ని కోరారు. స్థానిక గ్రామస్థులకు ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

43. శ్రీ సతీష్, R/o వీర్లపాలెం, అతను టన్నుల కొద్దీ బొగ్గును కాల్చడం వల్ల వెలువడే కాలుష్యం గురించి ఆందోళన వ్యక్తం చేశాడు మరియు అటువంటి కాలుష్యాన్ని అరికట్టడానికి వారు తీసుకునే చర్యల గురించి ప్లాంట్ యాజమాన్యం నుండి హామీని కోరారు.

44. శ్రీ కె. సత్యనారాయణ, ఆర్/ఓ తాళ్ల వీరప్పగూడెం, తమ గ్రామం కేవలం ఒక కిలోమీటరు దూరంలోనే ఉందని, విద్యుత్ ఉత్పత్తి సమయంలో ఉత్పన్నమయ్యే బూడిదను సమర్థవంతంగా నిర్వహించడానికి ప్లాంట్ యాజమాన్యం తగిన చర్యలు తీసుకోవాలని ఆయన కోరారు. ప్లాంట్ నుండి వచ్చే దుమ్ము కాలుష్యం వల్ల నష్టపోయిన పంటకు పరిహారం అందించాలని ప్లాంట్ యాజమాన్యాన్ని కోరారు. గ్రామస్తుల తాగునీటి అవసరాలు తీర్చేందుకు తాగునీటి చెరువును నిర్మించాలని ప్లాంట్ యాజమాన్యాన్ని కోరారు.

45. శ్రీ వై. చెన్నకేశవ రెడ్డి, సోషల్ వర్కర్, వన్యప్రాణులు మరియు చుట్టుపక్కల గ్రామాల ప్రజలపై ప్రాజెక్ట్ యొక్క ప్రభావాలకు సంబంధించిన సమాచారాన్ని అతను కోరాడు. ప్రభావిత గ్రామాల్లో రోడ్ల నిర్వహణకు చర్యలు తీసుకోవాలని, దుమ్ము కాలుష్యాన్ని నియంత్రించేందుకు విస్తృతంగా ప్లాంటేషన్ నిర్వహించాలని యాజమాన్యాన్ని కోరారు..

46. శ్రీ సయ్యద్, NGO, అతను వాయు కాలుష్యాన్ని నియంత్రించడానికి అవసరమైన అన్ని చర్యలు తీసుకోవాలని యాజమాన్యాన్ని అభ్యర్థించాడు మరియు చుట్టుపక్కల గ్రామాల పేదలకు వైద్య సదుపాయాలను అందించడానికి CSR నిధులను ఖర్చు చేయాలని అభ్యర్థించాడు.

47. శ్రీ శోభన్ బాబు, R/o కర్నూర తండా, దేశానికి వెలుగునిచ్చే ప్రాజెక్టుకు తమ గ్రామాలు భూములు కోల్పోయాయని పేర్కొన్నారు. ప్లాంట్ కోసం తమ భూములను త్యాగం చేసిన తమ గ్రామస్థులకు ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని అభ్యర్థించారు.

48. శ్రీ ఆర్.సైదులు, ఎంపీటీసీ-టీవీ గూడెం, భూ నిర్వాసితులకు పెండింగ్‌లో ఉన్న పరిహారం చెల్లింపులను త్వరితగతిన పూర్తి చేయాలని యాజమాన్యాన్ని కోరారు. స్థానిక గ్రామస్థులకు ఉపాధి అవకాశాలు కల్పించాలని యాజమాన్యాన్ని కోరారు.

పబ్లిక్ హియరింగ్ సమయంలో లేవనెత్తిన వివిధ సమస్యలపై తన వివరణలను అందించాలని జిల్లా కలెక్టర్, నల్గొండ ప్రాజెక్ట్ ప్రతిపాదకుడిని అంటే డైరెక్టర్/సివిల్, TSGENCOను అభ్యర్థించారు.

శ్రీ ఎ. అజయ్, డైరెక్టర్/సివిల్ - TSGENCO ఈ క్రింది విధంగా లేవనెత్తిన సాంకేతిక సమస్యలకు వివరణాత్మక వివరణ ఇచ్చారు:

- ప్లాంట్ జీరో డిశ్చార్జ్ కాన్సెప్ట్ కోసం రూపొందించబడింది. తుంగపాడు వాగు లేదా కృష్ణానదిలోకి మురుగునీరు చేరుతుందన్న భయాందోళనలకు ఆస్కారం లేదు. రీ-సైక్లింగ్ సిస్టమ్‌తో ఎఫ్లూయెంట్ ట్రీట్‌మెంట్ ప్లాంట్‌ను నిర్మించి, శుద్ధి చేసిన నీటిని తిరిగి వినియోగించనున్నారు.
- కాంపెన్సేటరీ అటవీ భూమికి సంబంధించి, TSGENCO ఇప్పటికే రూ. 80 కోట్లు ప్రత్యామ్నాయ అటవీ అభివృద్ధి కోసం 1892 హెక్టార్ల కోసం అటవీ శాఖకు ప్రతిపాదించారు మరియు దీనికి సంబంధించిన ఆరోపణలు నిరాధారమైనవి.

- ఫ్లై-యాష్ రవాణా గురించి భయాందోళనలకు సంబంధించి, TSGENCO కఠినమైన విధానాన్ని కలిగి ఉంది మరియు ఫ్లై-యాష్ రవాణా కోసం మూసివేయబడిన బల్కర్లు మాత్రమే అనుమతించబడతాయి.

- యాష్ పాండ్స్ నుండి లీచింగ్ సమస్యలకు సంబంధించి, ఎటువంటి లీచింగ్ ప్రభావాలను నివారించడానికి యాష్ పాండ్ మొత్తం HDPE లైనింగ్‌తో అందించబడింది మరియు ఈ విషయంలో అవసరమైన అన్ని జాగ్రత్తలు తీసుకోబడతాయి.

- గ్రీన్ బెల్ట్ అభివృద్ధికి సంబంధించినంత వరకు, ఖాళీ స్థలాలు అందుబాటులో ఉన్న చోట ప్లాంటేషన్ ఇప్పటికే ప్రారంభించబడింది. గ్రీన్ బెల్ట్ కోసం కేటాయించిన బ్యాలెన్స్ భూములు ప్రస్తుతం నిర్మాణ సామగ్రి/కార్యకలాపాల కారణంగా ఆక్రమించబడ్డాయి. పనులు పూర్తయిన వెనువెంటనే ప్లాంటేషన్ కార్యక్రమం చేపడతామని తెలిపారు.

- FGD సిస్టమ్‌లో రీహీట్ చేయడానికి ఏదైనా అదనపు ఇంధన అవసరానికి సంబంధించి స్పష్టీకరణకు సంబంధించి, బాయిలర్‌ల నుండి వేస్ట్ హీట్‌ని ట్యాప్ చేయడానికి అత్యాధునిక గ్యాస్ టు గ్యాస్ హీట్ ఎక్స్చేంజర్‌లు (GGH) వ్యవస్థాపించబడుతున్నాయి. అందువల్ల FGD సిస్టమ్‌లో రీహీటింగ్ ప్రయోజనం కోసం అదనపు ఇంధనం అవసరం లేదు మరియు అదనపు ఇంధనం లేదా దాని నుండి అదనపు కాలుష్యం గురించిన భయాలు నిరాధారమైనవని తెలిపారు.

ఎన్విరాన్‌మెంటల్ ఇంజనీర్, TSPCB, నల్గొండ గారు మాట్లాడుతూ, 48 మంది వక్తలు, (శ్రీ బత్తుల లక్ష్మా రెడ్డి, శాసన సభ సభ్యులు, మిర్యాలగూడ తో ప్రారంభించి, శ్రీ ఆర్.సైదులు, ఎంపీటీసీ-టీవీ గూడెం గారు ముగించారు) ప్రతిపాదిత ప్రాజెక్ట్ పై తమ అభిప్రాయాలను అందించారు. ఈ ప్రాజెక్ట్ పై ప్రాంతీయ కార్యాలయంలో వ్రాతపూర్వకంగా లేదా ఇ-మెయిల్‌ల ద్వారా 60 విజ్ఞాపనలు స్వీకరించబడ్డాయి మరియు పబ్లిక్ హియరింగ్ సమయంలో ఈ ప్రాజెక్ట్ పై 25 వ్రాతపూర్వక విజ్ఞాపనలు స్వీకరించబడ్డాయి. వ్రాతపూర్వక విజ్ఞాపనలు మరియు సమావేశ నిమిషాలతో సహా మొత్తం ప్రక్రియ యొక్క ఎడిట్ చేయని వీడియో తదుపరి చర్య తీసుకోవడానికి MoEF&CC, GoIకి పంపబడుతుంది.

ప్రజాభిప్రాయ సేకరణ ముగింపును జిల్లా కలెక్టర్ గారు ప్రకటించారు.

దీనికి సంబంధించి స్వీకరించిన విజ్ఞాపనలు (60) దీనితో జతచేయబడ్డాయి.

ప్రజాభిప్రాయ సేకరణలో పాల్గొన్న ప్రజల జాబితా జతచేయబడింది.

[signature]
శ్రీ పి. సురేష్ బాబు, పర్యావరణ ఇంజనీర్,
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి,
ప్రాంతీయ కార్యాలయం, నల్గొండ.

[signature]
శ్రీమతి డి. హరి చందన, IAS
కలెక్టర్ & జిల్లా మేజిస్ట్రేట్, నల్లగొండ.

M/s. తెలంగాణ స్టేట్ పవర్ జనరేషన్ కార్పొరేషన్ లిమిటెడ్ (TSGENCO) వారు తెలంగాణ రాష్ట్రం, నల్లగొండ జిల్లా, దామరచర్ల మండలం, వీర్లపాలెం గ్రామం వద్ద 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్ (YTPS) కోసం పర్యావరణం, అడవులు మరియు వాతావరణ మార్పు మంత్రిత్వశాఖ, భారత ప్రభుత్వం వారు జారీ చేసిన తేది: 08.11.2023 నాటి అదనపు సూచన నిబంధనల (ToR) ప్రకారం ప్రజాభిప్రాయ సేకరణ చేయుటకు ప్రతిపాదించుకొనిరి. ఇట్టి ప్రతిపాదనపై తేదీ 20.02.2024 న ఉదయం 11.00 గంటలకు ప్రస్తుత ప్రాజెక్ట్ ప్రాంగణంలో, M/s. TSGENCO, 4000 MW (5x800 MW) సూపర్ క్రిటికల్ బొగ్గు ఆధారిత యాదాద్రి థర్మల్ పవర్ స్టేషన్, వీర్లపాలెం గ్రామం, దామరచర్ల మండలం, నల్లగొండ జిల్లాలో జరిపిన పర్యావరణ ప్రజాభిప్రాయ సేకరణ కార్యక్రమములో భాగంగా స్వీకరించబడిన లిఖిత పూర్వక విజ్ఞాపనల వివరాల పట్టిక.

ఎ) పత్రికా ప్రకటన ప్రచురణ తేదీ నుండి ప్రజాభిప్రాయ సేకరణ కార్యక్రమం తేదీ వరకు తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి, ప్రాంతీయ కార్యాలయం, నల్గొండ వద్ద స్వీకరించబడిన లిఖితపూర్వక విజ్ఞాపనల వివరాలు

క్ర. సం	విజ్ఞాపన ఇచ్చిన వారి పేరు మరియు చిరునామా	స్వీకరించిన తేది	విజ్ఞాపనలోని విషయం
1	శ్రీ కె. గోవర్ధన్, ప్రెసిడెంట్, నేచర్ ఎన్విరాన్‌మెంట్ ప్రొటెక్షన్, చందుపట్ల (వి), నక్రేకల్ (ఎం), నల్గొండ జిల్లా.	05.02.2024	మద్దతు తెలిపారు
2	శ్రీ పి. సైదయ్య, అధ్యక్షుడు ఎన్విరాన్‌మెంట్ సోషల్ సర్వీస్ సొసైటీ, హైదరాబాద్.	05.02.2024	మద్దతు తెలిపారు
3	శ్రీ వి.నాగమణి, ప్రెసిడెంట్, మైత్రి ఎన్విరాన్‌మెంటల్ ప్రొటెక్షన్, హైదరాబాద్.	05.02.2024	మద్దతు తెలిపారు
4	శ్రీ కె. శ్రీనయ్య, అధ్యక్షుడు, శ్రీ సాయి రామ్ పర్యావరణ పరిరక్షణ సొసైటీ, హైదరాబాద్.	05.02.2024	మద్దతు తెలిపారు
5	శ్రీ ఎ. గోపాల్ రెడ్డి, థింక్ గ్రీన్ ఎన్విరాన్‌మెంట్ సొసైటీ అధ్యక్షుడు, పెరమాండ్ల బావి, అమ్మనబోలె (వి), నార్కెట్‌పల్లి (ఎం), నల్గొండ జిల్లా.	05.02.2024	మద్దతు తెలిపారు
6	శ్రీమతి పి. కళమ్మ, అధ్యక్షురాలు వికాస్ ఎన్విరాన్‌మెంటల్ ప్రొటెక్షన్, మేడ్చల్, హైదరాబాద్.	05.02.2024	మద్దతు తెలిపారు

(56)

7	శ్రీ ఎన్. గోవర్ధన్, ప్రెసిడెంట్, గ్లోబల్ ఎన్విరాన్‌మెంటల్ ప్రొటెక్షన్, హైదరాబాద్.	05.02.2024	మద్దతు తెలిపారు
8	శ్రీ పల్లె నవీన్ కుమార్, వ్యవస్థాపక అధ్యక్షుడు, యునైటెడ్ సోషల్ సర్వీసెస్ సొసైటీ, ఎదురుగా: DIET, శ్రీనివాస కాలనీ, నల్గొండ టౌన్ & జిల్లా.	05.02.2024	మద్దతు తెలిపారు
9	శ్రీ T. సత్తి రెడ్డి, ప్రెసిడెంట్, ఎర్త్ గ్రీన్ డెవలప్‌మెంట్ సొసైటీ, శ్రీనివాస కాలనీ, BTS, నల్గొండ టౌన్ & D	05.02.2024	మద్దతు తెలిపారు
10	శ్రీ మహమ్మద్ జావీద్, ప్రెసిడెంట్, భరత్ గ్రీన్ ప్లాంట్ ఎన్విరాన్మెంట్, రహమత్ నగర్, నల్గొండ టౌన్ & జిల్లా.	05.02.2024	మద్దతు తెలిపారు
11	శ్రీ T. అనిల్ రెడ్డి, అధ్యక్షుడు, గ్రీన్ ఇన్నోవేషన్ నేచురల్ అండ్ ఎన్విరాన్‌మెంట్ సొసైటీ, APHB కాలనీ, కరీంనగర్.	05.02.2024	మద్దతు తెలిపారు
12	శ్రీ టి. రామ కృష్ణ, ప్రెసిడెంట్, అక్షర ఎన్విరాన్‌మెంటల్ సొసైటీ, సోమవారిగూడెం (వి), నిడ్మనూరు (ఎం), నల్గొండ జిల్లా.	06.02.2024	మద్దతు తెలిపారు
13	శ్రీ మేరుగు నర్సయ్య, ప్రధాన కార్యదర్శి, పల్లవి రూరల్ డెవలప్‌మెంట్ సొసైటీ, ఆమనగల్లు (వి), వేములపల్లి మండలం, నల్గొండ జిల్లా.	06.02.2024	మద్దతు తెలిపారు
14	శ్రీ Md. సయ్యద్, ప్రెసిడెంట్, సేవ్ గ్రీన్ సొసైటీ, తిప్పర్తి (V&M), నల్గొండ జిల్లా.	09.02.2024	మద్దతు తెలిపారు
15	శ్రీ Md. ఖయ్యూమ్, సేవ్ ఎర్త్ ఎన్విరాన్‌మెంటల్ సొసైటీ, ఫలక్‌నుమా, హైదరాబాద్.	09.02.2024	మద్దతు తెలిపారు
16	నల్గొండ జిల్లా దామరచెర్ల మండలం ఇర్కిగూడెం గ్రామస్తులు.	09.02.2024	నష్ట నివారణ చర్యలు తీసుకోవాలని, ఎన్విరాన్‌మెంటల్ పబ్లిక్ హియరింగ్‌ను నిలిపివేయాలని కోరారు.
17	శ్రీ ఆర్. శంకర్ & ఇతరులు, దామరచెరల్ మండలం, నల్గొండ జిల్లా.	12.02.2024	వైటీపీఎస్ వారు కలిపిన బొగ్గును మాత్రమే వినియోగించేలా భూములు, పంటలు, ఆరోగ్యాన్ని కాపాడాలని జిల్లా కలెక్టర్‌ను కోరారు.

18	శ్రీ డి. జానకి రామ్, డైరెక్టర్, ట్రూ విజన్ ఫర్ ఎన్విరాన్‌మెంట్ రూరల్ డెవలప్‌మెంట్ సొసైటీ, సుందర్ నగర్, మిర్యాలగూడ, నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
19	శ్రీ Md. నజీరుద్దీన్, ప్రెసిడెంట్, గ్రీన్ క్లైమేట్ ఆర్గనైజేషన్, రహమత్ నగర్, నల్గొండ టౌన్ & జిల్లా.	12.02.2024	మద్దతు తెలిపారు
20	శ్రీ డి. ఆంజనేయులు, ప్రెసిడెంట్, సేవ్ నేచురల్ ఎన్విరాన్‌మెంటల్ సొసైటీ, శ్రీ నగర్ కాలనీ, హైదరాబాద్ రోడ్, నల్గొండ.	12.02.2024	మద్దతు తెలిపారు
21	శ్రీ శ్రీకాకోళ్ల శ్రీనివాస్, అధ్యక్షుడు, గ్రీన్ నేచురల్ ఎన్విరాన్‌మెంటల్ సొసైటీ, రవీంద్ర నగర్, నల్గొండ టౌన్ & జిల్లా.	12.02.2024	మద్దతు తెలిపారు
22	శ్రీ కె. సైదులు, డైరెక్టర్, సంకల్ప స్వచ్ఛంద సేవా సంస్థ, మేడారం (వి), పి.ఎ. పల్లి (ఎం), నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
23	శ్రీ Md. పర్వేజ్, అధ్యక్షుడు, హ్యూమన్ రిలీఫ్ & రూరల్ ఎన్విరాన్‌మెంట్ డెవలప్‌మెంట్ సొసైటీ, దుర్గానగర్, VT పాలెం, మిర్యాలగూడ, నల్గొండ (D)	12.02.2024	మద్దతు తెలిపారు
24	శ్రీ Md. రహమత్, అధ్యక్షుడు, గ్రీన్ రూరల్ ఎన్విరాన్‌మెంట్ డెవలప్‌మెంట్ సొసైటీ, దుర్గానగర్, VT పాలెం, మిర్యాలగూడ, నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
25	శ్రీ చ. వెంకన్న, అధ్యక్షుడు, జాగృతి రూరల్ ఎన్విరాన్‌మెంట్ డెవలప్‌మెంట్ సొసైటీ	12.02.2024	మద్దతు తెలిపారు
26	శ్రీ ఎ. వెంకయ్య, కార్యదర్శి, నవోదయ రూరల్ & ఎన్విరాన్‌మెంట్ డెవలప్‌మెంట్ సొసైటీ, వాడపల్లి (వి), దామరచర్ల (ఎం), నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
27	శ్రీ జి. సుధాకర్, కార్యదర్శి, ఆదర్శ రూరల్ డెవలప్‌మెంట్ సొసైటీ, మిర్యాలగూడ, నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
28	శ్రీ ఎ. సుదర్శన్, డైరెక్టర్, చేయూత రూరల్ & ఎన్విరాన్‌మెంట్ డెవలప్‌మెంట్ సొసైటీ, వాడపల్లి (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
29	శ్రీ వులవపురి రాజేష్, డైరెక్టర్, జననీ స్వచ్ఛంద సేవా సంస్థ, దామరచెర్ల (V&M), నల్గొండ జిల్లా.	12.02.2024	మద్దతు తెలిపారు
30	శ్రీ మహమ్మద్ ఖుద్దూస్, ప్రెసిడెంట్, గ్రీన్ ఎన్విరాన్‌మెంటల్ వాయిస్, బంగారిగడ్డ, చౌటుప్పల్, యాదాద్రి భువనగిరి జిల్లా.	13.02.2024	మద్దతు తెలిపారు

58

31	శ్రీ దేవరకొండ వెంకన్న, అధ్యక్షులు, పర్యావరణ పరిరక్షణ సమితి, మెల్లదుప్పలపల్లి (వి), నల్గొండ మండలం & జిల్లా.	13.02.2024	మద్దతు తెలిపారు
32	శ్రీ కట్టా యాదగిరి, జిల్లా అధ్యక్షుడు, ప్రజా సమస్యలు పరిష్కార వేదిక, చిన్న సూరారం (వి), నల్గొండ మండలం & జిల్లా.	13.02.2024	మద్దతు తెలిపారు
33	శ్రీ కె. తరుణ్, ప్రెసిడెంట్, ఎన్విరాన్‌మెంట్ సోషల్ సర్వీసెస్ సొసైటీ, శ్రీ రామ్ నగర్ కాలనీ, పానగల్ రోడ్, నల్గొండ టౌన్ & జిల్లా.	13.02.2024	మద్దతు తెలిపారు
34	శ్రీ వూర రమేష్, అధ్యక్షుడు, ఆరాధ్య పర్యావరణ పరిరక్షణ సమితి, సూర్య నగర్ కాలనీ, నల్గొండ.	15.02.2024	మద్దతు తెలిపారు
35	శ్రీ కె. లింగయ్య, ప్రెసిడెంట్, ఆదర్శ సంక్షేమ సామాజిక సంస్థ, చందంపల్లి (V), నల్గొండ మండలం & జిల్లా.	16.02.2024	మద్దతు తెలిపారు

బి . 20.02.2024 న జరిగిన ప్రజాభిప్రాయ సేకరణలో స్వీకరించబడిన లిఖితపూర్వక విజ్ఞాపన వివరాలు :

క్ర. సం	విజ్ఞాపన ఇచ్చిన వారి పేరు మరియు చిరునామా	విజ్ఞాపనలోని విషయం
1	శ్రీ ఉయ్యాల లింగయ్య, ప్రెసిడెంట్, సేవ్ గ్రీన్ ఎన్విరాన్‌మెంటల్ సొసైటీ, VT కాలనీ, హైదరాబాద్ రోడ్, నల్గొండ టౌన్ & జిల్లా.	మద్దతు తెలిపారు
2	శ్రీ పెండెం కాశయ్య, S/o. పెద్ద మల్లయ్య, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	భూపరిహారం కోసం జిల్లా కలెక్టర్ కు విన్నవించారు.
3	శ్రీ రేఖల సైదులు, మాల మహానాడు సంక్షేమ సంఘం రాష్ట్ర అధ్యక్షుడు ఎ.ఆర్. నగర్, ముషంపల్లి రోడ్, నల్గొండ టౌన్.	మద్దతు తెలిపారు
4	శ్రీ రేఖల సైదులు, జాతీయ పర్యావరణ పరిరక్షణ డెవలప్‌మెంట్ సొసైటీ అధ్యక్షుడు, ఎ.ఆర్. నగర్, ముషంపల్లి రోడ్, నల్గొండ టౌన్ & జిల్లా.	మద్దతు తెలిపారు
5	శ్రీ పెండెం కాశయ్య, S/o. పెద్ద మల్లయ్య, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	భూపరిహారం కోసం జిల్లా కలెక్టర్‌కు విన్నవించారు.
6	శ్రీ యు. ప్రవీణ్, ప్రెసిడెంట్, సేవ్ వాటర్, సేవ్ సొసైటీ ఎన్విరాన్‌మెంటల్ సొసైటీ, తుమ్మల పెన్‌పహాడ్ (వి), ఆత్మకూర్.ఎస్ (ఎం), సూర్యాపేట జిల్లా.	మద్దతు తెలిపారు
7	శ్రీమతి బాల సుజాత, మాజీ సర్పంచ్, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	వైటీపీఎస్‌లో కాలుష్య నియంత్రణ చర్యలు చేపట్టాలని, చుట్టుపక్కల గ్రామాల్లో మౌలిక వసతుల కల్పన, ఉపాధి, ఉచిత విద్యుత్, భూపరిహారం

		ఇవ్వాలని మిర్యాలగూడ ఆర్డీఓను కోరారు.
8	శ్రీ Md. కుతుబుద్దీన్, జిల్లా అధ్యక్షుడు, ఆమ్ ఆద్మీ పార్టీ, నల్గొండ.	ప్రజల ఆరోగ్యం & పర్యావరణ అనుకూల పర్యావరణ సుస్థిరత కోసం చర్యలు తీసుకోవాలని ఆయన అభ్యర్థించారు.
9	శ్రీమతి రమావత్ జీజా, W/o. లార్య, మోదుగులకుంట తండా, వీర్లపాలెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	భూపరిహారం చెల్లించాలని తహశీల్దార్‌కు విన్నవించారు.
10	శ్రీ T. హుస్సేన్ నాయుడు, NGO, ఎన్విరాన్‌మెంట్ ప్రొటెక్షన్ & రూరల్ డెవలప్‌మెంట్ ఫౌండేషన్, మేళ్లచెరువు (V&M), సూర్యాపేట జిల్లా.	మద్దతు తెలిపారు
11	శ్రీమతి బాల సుజాత, మాజీ సర్పంచ్, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	వైటీపీఎస్‌లో కాలుష్య నియంత్రణ చర్యలు చేపట్టాలని, చుట్టుపక్కల గ్రామాల్లో మౌలిక సదుపాయాల కల్పన, ఉపాధి, ఉచిత విద్యుత్, భూపరిహారం ఇవ్వాలని ఆమె జిల్లా కలెక్టర్‌ను కోరారు.
12	శ్రీ Md. కుతుబుద్దీన్, జిల్లా అధ్యక్షుడు, ఆమ్ ఆద్మీ పార్టీ, నల్గొండ.	ప్రజల ఆరోగ్యం & పర్యావరణ అనుకూల పర్యావరణ సుస్థిరత కోసం చర్యలు తీసుకోవాలని ఆయన అభ్యర్థించారు.
13	శ్రీ Md. మజహర్, సామాజిక కార్యకర్త, అధ్యక్షుడు, శూర్పి వినియోగదారుల సంఘం.	చుట్టుపక్కల స్థానికులకు అభివృద్ధి, ఉపాధి, ఆరోగ్య శిబిరాలు, విద్య, నైపుణ్యాభివృద్ధి కేంద్రాలు మరియు గ్రీన్‌బెల్ట్ అభివృద్ధి చేయాలని ఆయన అభ్యర్థించారు.
14	శ్రీ వై. చెన్నకేశవ రెడ్డి, దండ కొండమ్మ ఛారిటబుల్ ట్రస్ట్, స్వప్న మాధవి ఆర్కేడ్, వైదేహినగర్, మెయిన్ రోడ్, వనస్థలిపురం, హైదరాబాదు.	మద్దతు తెలిపారు
15	శ్రీ నంద్యాల హరీందర్, మానవ హక్కుల వేదిక	వ్యతిరేకించారు
16	శ్రీమతి అంగోతు లలిత, ZPTC సభ్యురాలు, దామరచర్ల మండలం, నల్గొండ జిల్లా.	భూపరిహారం చెల్లించి ఉపాధి కల్పించాలని జిల్లా కలెక్టర్‌కు విన్నవించారు.

(61)

17	శ్రీమతి అంగోతు లలిత, ZPTC సభ్యురాలు, దామరచర్ల మండలం, నల్గొండ జిల్లా.	ఆర్ అండ్ ఆర్ కాలనీకి బిటి రోడ్డు, గేటు ఏర్పాటు చేయాలని జిల్లా కలెక్టర్‌కు విన్నవించారు.
18	శ్రీమతి అంగోతు లలిత, ZPTC సభ్యురాలు, దామరచర్ల మండలం, నల్గొండ జిల్లా.	తుంగపాడు బంధంపై వంతెన నిర్మాణానికి రూ.6 కోట్ల సీఎస్ఆర్ నిధులు మంజూరు చేయాలని జిల్లా కలెక్టర్‌ను కోరారు.
19	శ్రీమతి అంగోతు లలిత, ZPTC సభ్యురాలు, దామరచర్ల మండలం, నల్గొండ జిల్లా.	భూపరిహారం కోసం జిల్లా కలెక్టర్‌కు విన్నవించారు.
20	శ్రీమతి బాల సుజాత, మాజీ సర్పంచ్, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	వైటీపీఎస్‌లో కాలుష్య నియంత్రణ చర్యలు చేపట్టాలని, చుట్టుపక్కల గ్రామాల్లో మౌలిక సదుపాయాల కల్పన, ఉపాధి, ఉచిత విద్యుత్, భూపరిహారం ఇవ్వాలని ఆమె సీఎండీ, టీఎస్‌జెన్‌కోను అభ్యర్థించారు.
21	శ్రీ చల్లా అంజి రెడ్డి, మాజీ సర్పంచ్, వీర్లపాలెం (V), దామరచర్ల (M), నల్గొండ జిల్లా.	తన గ్రామంలో ఉపాధిహామీ, భూమి పరిహారం ఇప్పించాలని జిల్లా కలెక్టర్‌కు విన్నవించారు.
22	శ్రీ జె. సంతోష్, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	ఉద్యోగం కోసం జిల్లా కలెక్టర్‌కు విన్నవించారు.
23	శ్రీమతి రాయికింది లింగమ్మ, W/o. వెంకయ్య, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	భూపరిహారం కోసం జిల్లా కలెక్టర్‌కు విన్నవించారు.
24	శ్రీ బి. రాంబాబు & ఇతరులు, ల్యాండ్ లూజర్ రైతులు, YTPS పరిసర గ్రామాలు.	ల్యాండ్ సర్వేయర్ బాలాజీపై చర్యలు తీసుకోవాలని, ల్యాండ్ సర్వేయర్ బాలాజీ నుంచి తమ సొమ్మును రికవరీ చేయాలని జిల్లా కలెక్టర్‌కు విన్నవించారు.

(61)

25	శ్రీ N. అశోక్, S/o. గంగయ్య, తాళ్ల వీరప్పగూడెం (వి), దామరచెర్ల (ఎం), నల్గొండ జిల్లా.	వారి ప్రాంతంలోని కాలుష్య సూచిక, ఉపాధి నియామక వివరాలు, గ్రీన్‌బెల్ట్ అభివృద్ధి, కాలుష్య నియంత్రణ చర్యలు మరియు వాహన కాలుష్య బాధితులకు ఆరోగ్య శిబిరాలు మరియు భూమిని కోల్పోయేవారికి పరిహారం కోసం అతను CMD (TSGENCO) & జిల్లా కలెక్టర్‌ను కోరారు.

పి. సురేష్ బాబు, పర్యావరణ ఇంజనీరు,
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి,
ప్రాంతీయ కార్యాలయం, నల్లగొండ.

(62) YC

ANNEXURE-III

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

P. SURESH BABU
ENVIRONMENTAL ENGINEER

H.No. 8-15, 1st Floor
Sri Lakshmi Complex, Near IT Tower
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph:08682-248005

Lr.No.74173/PCB/RO-NLG/EPH/2024 – Date: 02.03.2024

To,
The Director (IA Division),
Ministry of Environment, Forests & Climate Change,
Govt. of India, Indira Paryavaran Bhavan,
Jor Bagh Road, Jor Bagh,
New Delhi – 110003.

Sir,

Sub: TSPCB – RO, Nalgonda – Environmental Public Hearing (EPH) – M/s. Telangana State Power Generation Corporation Ltd., (TSGENCO) is establishing 5x800 MW Super Critical Coal Based Yadadri Thermal Power Station (YTPS) at Veerlapalem (V), Damaracherla (M), Nalgonda District, Telangana State – Public Hearing was conducted as per Additional ToR dated 08.11.2023 issued by MoEF & CC, GoI – Minutes of the EPH proceedings & CD along with representations – Communicated – Reg.

Ref: 1. Notification S.O. 1533 dt.14.9.2006 issued by MoE&F, GoI
2. Environmental Public Hearing conducted on 20.02.2024.

@@@

It is to submit that, Environmental Public Hearing (EPH) was conducted as per Additional Terms of Reference (ToR) dated 08.11.2023 issued by MoEF & CC, GoI for the 4000 MW (5 x 800 MW) Super Critical Coal Based Yadadri Thermal Power Station at Veerlapalem Village, Damaracherla Mandal, Nalgonda District, Telangana State by M/s. Telangana State Power Generation Corporation Limited (TSGENCO) on 20.02.2024 at 11.00 AM. The District Collector, Nalgonda has conducted the Environmental Public Hearing proceedings.

2/3/2024

Chief Engineer/Civil/Thermal
TSGENCO.
Vidyut Soudha, Hyd-82.

Further it is to submit that the Proceedings of Environmental Public Hearing along with compact disc (CD), statement along with copies of representations are submitted for your kind perusal and necessary action.

Encl:

1) Environmental Public Hearing proceedings.
2) CD
3) Statement along with representations

Yours faithfully

Signed by Suresh Babu Punga
Date: 02-03-2024 12:39:15
Reason: ENVIRONMENTAL ENGINEER

Copy to

1. The Member Secretary, T.S. Pollution Control Board, Head office, Sanathnagar, Hyderabad for information.
2. The District Collector, Nalgonda for favour of information.
3. The Chief Executive Officer, Zilla Parishath, Nalgonda for information.
4. The General Manager, District Industries Centre, Nalgonda District for information.
5. The Sri G. Sreenivasa Rao, Chief Engineer/Civil/Thermal, M/s. Telangana State Power Generation Corporation Limited, Vidyut Soudha, Hyderabad - 500 082 along with representations for kind information. He is also directed to furnish replies to the representations received from the public directly to the Ministry of Environment, Forests & Climate Change, New Delhi.
6. The Tahasildar's Office, Damaracherla Mandal, Nalgonda District for information.
7. The Panchayath Secretary, Veerlapalem Village Damaracherla Mandal, Nalgonda District with a request to make the minutes accessible to the public.
8. The Panchayath Secretary, Thalla Veerappagudem Village Damaracherla Mandal, Nalgonda District with a request to make the minutes accessible to the public.
9. The Panchayath Secretary, Thimmapuram Village Damaracherla Mandal, Nalgonda District with a request to make the minutes accessible to the public.
10. The Panchayath Secretary, Kothapally Village Damaracherla Mandal, Nalgonda District with a request to make the minutes accessible to the public.
11. The Panchayath Secretary, Kallepally Village Damaracherla Mandal, Nalgonda District with a request to make the minutes accessible to the public.

64

भारतीय डाक

India Post

CR008373604IN PNR:076900083736
RP NALGONDA H.O <508001>
Counter No:1,05/07/2024,11:27
To:IGEF&CC,DIRECTOR JA DIVISION
PIN:110003, Lodi Road HO
From:TSPCB,EE
Wt:835gms,NEC=17.0
Amt:0.00SS:70.00Tax:9.36
<Track on www.indiapost.gov.in>

ANNEXURE - IV

सत्यमेव जयते

File No.: J-13012/18/2015-IA. I (T)

Government of India

Ministry of Environment, Forest and Climate Change

IA Division

***

Dated **07/05/2024**

To,

SHRI G SREENIVASA RAO
TELANGANA STATE POWER GENERATION CORPORATION LIMITED
Vidhyuth Soudha, Khairtabad, Hyderabad- 82 , Khairtabad, HYDERABAD, TELANGANA, Eenaadu Office, 500082
cecthermal2@yahoo.com

Subject: **4000 MW (5 X 800 MW) Yadadri Thermal Power Station in an area of 2800 Acres located at Village Veerla Palem and Virappagudem, Sub-District Dameracherla, District Nalgonda (Telangana) by M/s. Telangana State Power Generation Corporation Limited (TSGENCO) - Amendment in Environmental Clearance in compliance to the NGT Order dated 30.09.2022 in Appeal No 15/2020-regarding**

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/TG/THE/466880/2024 dated 27/03/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24A0601TG5156723A
(ii) File No.	J-13012/18/2015-IA. I (T)
(iii) Clearance Type	Amendment in EC
(iv) Category	A
(v) Schedule No./ Project Activity	1(d) Thermal Power Plants
(vi) Sector	Thermal Projects
(vii) Name of Project	4000 MW Yadadri Thermal Power Station (5 X 800 MW Supercritical Coal Based Thermal Power Plant) by Telangana State Power Generation Corporation Limited (TSGENCO)
(viii) Location of Project (District, State)	NALGONDA, TELANGANA
(ix) Issuing Authority	MoEF&CC
(x) EC Date	29/06/2017

66

(xi) Applicability of General Conditions NO

(xiii) Status of implementation of the project Under Construction

3. The proposal is for the grant of fresh Environmental Clearance in pursuant to direction of Hon'ble NGT for amendment in Environmental Clearance to 4000 MW (5 X 800 MW) Yadadri Thermal Power Station in an area of 2800 Acres (1133.12 ha) located at Village Veerla Palem and Virappagudem, Sub-District Dameracherla, District Nalgonda (Telangana) by Telangana State Power Generation Corporation Limited (TSGENCO).

4. The project/activity is covered under category A of item 1(d) 'Thermal Power Plants' of EIA Notification 2006 (as amended) as the power generation capacity of the proposed project is beyond the threshold capacity of 500MW i.e. 4000 MW (5 X 800 MW) MW and requires appraisal at Central level by the sectoral EAC in the Ministry.

5. The Project Proponent and the accredited Consultant B.S. Envi-Tech (P) Ltd made a detailed presentation in the 8th EAC meeting and apprised following on the salient features of the project:

(i) The MoEF&CC issued EC vide letter no. J-13012/18/2015-IA. I (T) dated 29.06.2017 to the proposed project of 4000 MW Yadadri Thermal Power Station (5 x 800 MW - Supercritical Coal Based Thermal Power Plant) in favour of M/s. TSGENCO.

(ii) Consent for Establishment received on 25.07.2017 from TSPCB. The project construction works were commenced by M/s. BHEL on 17.10.2017. However, the EC was challenged in the Hon'ble National Green Tribunal (Southern Zone), Chennai vide Appeal No. 15/2020. Hon'ble NGT disposed of the appeal with certain observations and directions.

(iii) As per the directions of Hon'ble NGT, TSGENCO has approached MoEFCC to obtain additional Terms of Reference accordingly, the proposal was considered by the Expert Appraisal Committee (Thermal Sector) in its 32nd meeting held during 02.11.2022 and recommended for grant of Terms of References (ToRs) for the Project. The additional ToR has been issued by the Ministry vide letter No. F. No. L-11011/132021-IA-I(T), dated 08.11.2023 with a public hearing.

(iv) The project proponent sought the following amendments:

S. No	**Para of ToR / EC issued by MoEF&CC**	**Details as per the ToR / EC**	**To be revised/ read as**	**Justification/reasons**
1.	Para 5 of EC, Page 2 of 10	Blend Coal having ratio of 50% indigenous Coal and 50% Imported Coal or 100%Imported coal.	100 % Indigenous coal	Ministry of coal, GoI vide F. No. 23014/1/2018-CLD, dated 15.02.2018 has allocated coal linkage for Yadadri Thermal Power station for G-9 grade coal of 14 MTPA from SCCL mines.
2	Para 6 of EC, Page 2 of 10	Water Requirement 10000 m3 per hr (2.4 Lakhs m3 per day/ 97.8 cusec/3.10 TMC per year considering the COC of 5.0 complying the new norm of 2.50 m3/MWh)	Water Requirement 12000 m3 per hr (2.88 lakhs m3 per day / 118 cusecs/ 3.72 TMC per Year considering the COC of 6.5 complying the new norm of 3.00 m3/MWh due to implementation of FGD)	As per new Environmental norms of MoEFCC notification No. 593 (E), dated. 29.06.2018, the specific water consumption for new power plants installing FGD is 3.00 m3/MW/hr. Hence, for 4000 MW YTPS power plant, the total requirement of water consumption is 12000 m3/hr (i.e. 2,88,000 m3 per day). The I & CAD department, Govt. of Telangana has allocated for drawl of 6.60 TMC of water from the river Krishna. Out of which, TSGENCO will be using 3.72 TMC of water for the above power plant.
3	Para 9 of EC, Page 3 of 10	Quantity of Flyash and bottom ash generation is	Quantity of Flyash and bottom ash generation is	Due to change in the source of coal.

		2.2 MTPA and 0.56 MTPA respectively.	3.19 MTPA and 0.80 MTPA respectively.	

(67)

(v) Ministry of Coal, GOI has accorded the coal linkage vide Lr. No. 23014/1/2018-CLD dated 15.02.2018 for supply of G-9 grade coal from SCCL mines for 14.00 MTPA. A coal Supply agreement was entered with M/s SCCL for G-9 grade coal for the project vide supplementary Instrument – II of the fuel supply agreement dated 01.04.2016. The silent features of the project are as under: -

Location of TPP Village: Taluk: District: State: Co-ordinates of all four corners:	Veerlapalem Village Dameracherla Mandal Nalgonda District Telangana State a) TPP site;

a) TPP site;

S.NO.	LATITUDE	LONGITUDE
A	16°40'30.98"N	79°35'9.67"E
B	16°41'55.95"N	79°35'37.23"E
D	16°43'7.98"N	79°33'55.34"E
E	16°42'15.23"N	79°32'51.75"E

b) Ash pond site;

S.NO.	LATITUDE	LONGITUDE
1	16°41'22.51"N	79°34'15.73"E
2	16°41'25.45"N	79°34'55.23"E
3	16°40'35.70"N	79°34'55.15"E
4	16°40'53.01"N	79°34'6.59"E

c) Township etc.

S.NO.	LATITUDE	LONGITUDE
1	16°42'8.93"N	79°33'10.54"E
2	16°42'25.03"N	79°33'5.47"E
3	16°42'15.23"N	79°32'51.75"E
4	16°42'23.83"N	79°33'30.71"E

Accredited Consultant and certificate no.	B.S. Envi – Tech Pvt. Ltd #12-13-1270/71/73, Amity Ville, 4thFloor, Beside Spencer Super Market, St. Ann's Road, Tarnaka, Secunderabad-500017 certificate no: NABET/EIA/2326/RA 0302 (Rev.01) Valid up to May 15, 2026
Inter- state issue involved	**No**
Seismic zone	**II (Least Active)**

(vi) Land Area Breakup:

Land Requirement: a) TPP Site b) Ash Pond c) Township d) Railway Siding e) Raw Water Reservoir f) Green Belt g) others **Total**	The total land requirement of the project is about 2800 acres complying with CEA norm of 0.7 acres/MW. Of the total area, Ac. 2095.28 is Forest Land falling under Veerlapalem Forest Block and Ac. 704.12 consists of Patta Land, Government Land, Udafa patta Land and D-Patta Land under the jurisdiction of Dameracherla Mandal, Nalgonda District, Telangana State.
LAND BREAKUP OF THE POWER PLANT	

			Area (Acres)
Main Plant area			127.00
Coal Storage area			132.50
Railway siding (internal)			39.00
Raw Water Reservoir			80.00
Water treatment plant			36.00
Ash Pond			400.00
Flyash Silos			3.50
Switch Yard			20.50
Cooling Towers and Chlorination & CW Treatment Plant			25.50
Other areas (admin building, roads, vacant spaces in-between etc)			471.00
Colony including greenbelt			80.00
Undisturbed areas	Tungapahad Stream	25.00	33.00
	Village Road	8.00	
Greenbelt	100 m width along project boundary	432.00	1352
	Other areas – near ash pond, coal storage etc	731.00	
	100 m barrier on either side of the Tungapahad Stream	142.00	
	50 m barrier on either side of Village Road	47.00	
Total			**2800.00 (1133.12 Ha)**

Status of the project: If under construction phase: please specify the reasons for delay, works completed till date and balance works along with expected date of completion. If under operation phase, date of commissioning (COD) of each unit. Whether the plant was under shutdown since commissioning, details and reasons.	M/s. BHEL, New Delhi commenced the project construction works on 17.10.2017 and as of September, 2022, 61.50 % of the project works were completed. Construction works are in progress and about 72 % of works are completed, as on date. The delay was due to Covid-19 pandemic and litigation in the Hon'ble NGT (SZ), Chennai. Tentative revised project commissioning schedule after receipt of amendment to EC: **Unit** — **Revised Project Commissioning Schedule** Unit - 1 — 15.10.2024 Unit - 2 — 15.10.2024 Unit - 3 — 31.03.2025 Unit - 4 — 31.12.2024 Unit - 5 — 28.02.2025
Break-Up of land-use of TPP site: a. Total land required for project components b. Private land & Government land c. Forest Land	: 2800 Acres : Ac. 704.12 : Ac. 2095.28

DETAILS OF PROPOSED PROJECT AREA

	Area (acres)	Survey Numbers	Village Jurisdiction	Acquisition Status
Forest	Ac. 2095.28 Gts	Compartment Nos 41,	Veerlapalem Forest	Stage –II Forest Clearance

Land			42,43,44 & 45	Block	obtained vide Lr. No. F. No. 8-07/2015-FC, dated: 7th July 2015.
Non-Forest Land	UdafaKharajKhata	9.10	3 & 4	Veerappagudem	Total Land Acquired
	D-Form Patta	168.38	96	Veerlapalem	
	Govt Assigned	136.20	71,76,80,90,92-95		
	Patta Land	174.24	66-70,72-75,77-79,81-89 & 91		
	UdafaPatta	147.38	1,211,12,13,17, 19,20,21,22,24, 27-31,34-41		
	UdafaKharajKhata	66.02	3,4,5,6,7,9,10,14-16,18,23,25, 26,32,33		

(vii) Presence of Environmentally Sensitive areas in the study area

Forest Land/ Protected Area/ Environmental Sensitivity Zone	Yes/No	Details of Certificate/letter/Remarks
Reserve Forest/Protected Forest Land	Yes	RF near Timmapuram Village – 2.32 km RF – NNW RF near Rajendranagar Village – 2.23 km – NNE Goli RF – 7.46 km – SW Virlapalem R F – Around & Within the Plant Site Wazirabad RF – 6.37 km – E Rajagutta RF – 0.40 km – E Daida RF – 1.32 km – SE Adividevulapalli RF – 5.15 km – SW Oshipalem RF – 4.29 km – WNW Molakacherla RF – 7.17 km – W Ragadappa RF – 6.40 km – NW Dilawarapur RF – 3.93 km – NNW Gangadevigutta RF – 5.71 km – NE Pasupulabodu R F – 9.03 km – ENE Saidulnam R F – 9.90 km – E
National Park	No	-
Wildlife Sanctuary	No	-
Archaeological sites monuments/historical temples etc	No	-
Names & distance of National parks, Wildlife sanctuaries, Biosphere reserves, Heritage sites Rivers, Tanks, Reserve Forests etc. Located within 10 Km from the plant boundary:	No	-
Availability of Schedule-I species in the study area	Yes	The reported/observed list of faunal species and their conservation status as per Indian Wildlife Protection Amendment Act, 2022 in study area, which are Jackal, Indian Wolf, Chinkara, Striped Hyena, Indian Porcupine, Bonnet Macaque, Honey Badger, Leopard, Tiger, Sambar, Grey Mongoose, Indian Chameleon, Red Sand Boa, Indian Cobra, Indian Rat Snake, Indian Rock Python, Monitor Lizard, Shikra, Changeable Hawk-Eagle and Indian Peafowl.
Additional information (if any)	Nil	-

(viii) Project description:

<table>
<tr><td>Expansion / Green Field (new):
(IPP / Merchant / Captive):</td><td>Green Field (New Project) – IPP (Government Project)</td></tr>
<tr><td>Co-ordinates of all four corners of TPP Site:</td><td><table>
<tr><th>S.NO.</th><th>LATITUDE</th><th>LONGITUDE</th></tr>
<tr><td>A</td><td>16°40'30.98"N</td><td>79°35'9.67"E</td></tr>
<tr><td>B</td><td>16°41'55.95"N</td><td>79°35'37.23"E</td></tr>
<tr><td>D</td><td>16°43'7.98"N</td><td>79°33'55.34"</td></tr>
<tr><td>E</td><td>16°42'15.23"N</td><td>79°32'51.75"E</td></tr>
</table></td></tr>
<tr><td>The average height of:
(a) TPP site,
(b) ash pond site etc. above MSL</td><td>(a) TPP site – 101 m above MSL (m)
(b) ash pond site 80 m above MSL (m)</td></tr>
<tr><td>Whether the project is in the Critically Polluted Area (CPA) or within 10 km of CPA. If so, the details thereof:</td><td>The Project is not fall in the Critically Polluted Area/ within 10 km study area.</td></tr>
<tr><td>CRZ Clearance</td><td>Not Applicable</td></tr>
<tr><td>Whether the project is in the Critically Polluted Area (CPA) or within 10 km of CPA. If so, the details thereof:</td><td>The Project does not fall in the Critically Polluted Area/ within 10 km study area.</td></tr>
<tr><td>Cost of the Project (As per EC and revised): Cost of the proposed activity in the amendment:</td><td>The project cost initially was estimated at Rs. 25099.42 crores. The project cost was revised to Rs. 34542.95 Crores to implement the FGD, SCR, ZLD systems in compliance to MoEFCC emission norms for power plants vide SO 3305 (E), dated 07.12.2015 and due to an increase in the interest during construction (IDC) which is due to delay in commissioning of the project. Total capital cost earmarked towards environmental pollution control measures is Rs 5681.44 Crores and the Recurring cost (operation and maintenance) will be about Rs 430.177 Crores per annum.</td></tr>
<tr><td>Employment Potential for entire project/plant and employment potential for the proposed amendment (specify number of persons and quantitative information).</td><td>Total employment will be 2000 persons as direct & 2000 persons indirect after commissioning.</td></tr>
<tr><td>Benefits of the project (specify quantitative information)</td><td>v Bridging of power deficit in the newly formed State of Telangana.
v About 10000 people including local people are working in the project construction.
v Indirect employment arising out of a big infrastructural project like transport requirements, catering, ancillary industries, material handling, trading and other associated services.
v Employment in operational phase of power project would be 4000. About 2000 persons under direct Employment and 2000 in indirect employment.
v Colony is proposed within the project area in an area of 80 acres. This will be developed with all necessary facilities like community center, club house, guest house, field hostel etc.
v Improvement of infrastructure as well as upliftment of social structure in the area through Community development activities such as training of local unemployed youth in various skills, personality development, development of self-help groups for women, providing drinking water facility, strengthening of rural roads, rain water harvesting etc.,
v Rehabilitation of the existing Thandas to Kallepalli village with all necessary infrastructural facilities
v Project will restore the degraded forest area. Greenbelt in an extent</td></tr>
</table>

	of 1352 acres will be developed in consultation with Forest Department v Local youth will be encouraged to setup flyash based manufacturing units with necessary support from TSGENCO.
Status of other statutory clearances	MoEF&CC, GoI, New Delhi has accorded final clearance for diversion of 4676 Acres (1892.35 Ha) of forest land in favour of TSGENCO vide Lr.No.F.No.8-07/2015-FC, Dt: 07.07.2015 for establishing the above power plant. CFE for the project was issued by TSPCB vide Order No.10/TSPCB/CFE/RO-NLG/2017, dated 25.07.2017 and the same was extended vide Order No. Order No.10/TSPCB/CFE/RO-NLG/HO/2022, dated 06.01.2023.
R&R details	TSGENCO has filed requisition with the District Collector, Nalgonda on 09.07.2015 for acquisition/alienation of Patta lands, UDAFA Patta, D-Form patta lands, UDAFA/Kharaj Khata lands Govt./Assigned lands to an extent of Ac.879.08 Gts sandwiched within the diverted forest land. An amount of Rs. 285.81 Crores was deposited with the District Collector, Nalgonda on 04.01.2016 towards land compensation, R&R Package, Settlement of RoFR Pattas, Encroachment in the forest land, other charges. Rehabilitation and Resettlement centre is established in the Govt. land to an extent of Ac. 13.21 Gts in Sy. No. 98 under Kallepally (V), Dameracherla (M), Nalgonda Dist as per the R&R scheme approved by the Commissioner, R&R, Hyderabad to 173 Nos Project Displaced Families (PDF) of Modugulakunta and KapuraThandas. The payment of Rs.5,90,47,000/- towards R&R entitlements was made to above PDFs. TSGENCO has assured to provide employment to 173 Project Displaced Families (PDF) of Modugulakunta and KapuraThandas and 411 Project Affected Families (PAF) of Thimmapur, ThallaVeerappagudem, Veerlapalem, Kothapally, Dubba Thanda and Sath Thanda villages of Dameracherla Mandal. Land compensation was already paid to the above PAFs and PDFs and payment was also made to the encroachers (563 Nos) in an extent of Ac. 702.29 Gts of Forest land including RoFR patta holders.

(ix) Electricity generation capacity:

Capacity & Unit Configurations:	Capacity: **4000 MW (5 x 800 MW)** Steam Generators Capacity: 2585 TPH per Unit (5 Units)
Generation of Electricity Annually	**29784 Million kWh /Annum@85% PLF**

(x) Details of fuel and Ash disposal:

Fuel to be used:	**100% indigenous coal**
Quantity of Fuel required per Annum:	**13.28 MTPA @85% PLF**
Coal Linkage / Coal Block:	**Quantity and details of Linkage available:** Ministry of Coal, GOI has accorded the coal linkage vide Lr. No. 23014/1/2018-CLD dated 15.02.2018 for supply of G-9 grade coal from SCCL mines for 14.00 MTPA. Coal Supply agreement was entered with M/s SCCL for G-9 grade coal for the project vide supplementary Instrument-II of fuel supply agreement dated 01.04.2016. M/s SCCL vide their letter no. HYD/MKT/T/005/383 dated 02.06.2017 has furnished an undertaking that they will supply the coal with not more

	than 30 % ash content.
Details of mode of transportation of coal from coal source to the plant premises along with distances	Indigenous coal will be transported in railway wagons from SCCL group of Mines using the Indian Railways network. A dedicated Railway Line is being constructed from Vishnupuram Railway station on Bibinagar-Nadikudi Main line of South-Central Railway to YTPS. The length of railway line is about 10.69 Km. The rail distances from SCCL coal mines to power plant are as given below. KCHP (Manuguru area) – 262 km JVR-CHP(Kothagudem) – 262 km Rudrampur CHP (Kothagudem area) – 216 km Yellandu CHP – 179 km Goleti CHP, Bellampally – 388 km RKP CHP (Mandamarri) – 356 km SRP CHP (Srirampur) – 346 km. GDK1 CHP (Ramagundam) – 342 km
Fly Ash Disposal System Proposed	TSGENCO implementing the following two systems The ratio of water and ash: a. High concentration slurry (40:60) b. Lean concentration slurry (66:34)
a. Ash Pond / Dyke: (Area, Location & Co-ordinates) Average height of area above MSL (m) b. Space left in ash dyke area	Ash Pond TSGENCO has constructed an ash pond in an extent of 400 acres in the project premises with adequate storage capacity in southern direction of main plant site Co-ordinates: **S.NO. — LATITUDE — LONGITUDE** 1 — 16°41'22.51"N — 79°34'15.73"E 2 — 16°41'25.45"N — 79°34'55.23"E 3 — 16°40'35.70"N — 79°34'55.15"E 4 — 16°40'53.01"N — 79°34'6.59"E Ash pond site 80 m above MSL (m) Not Applicable, it is New Project.
Quantity of a. Fly Ash to be generated b. Bottom Ash to be generated:	3.19 MTPA (80% of total Ash) 0.80 MTPA (20 % of total Ash)
Fly Ash utilisation percentage with details in last 5 years:	Not applicable as it is a green field project under construction. However, TSGENCO has approached 14 cement plants and other industries located within 50 km radius for offtake of fly ash generated from the plant. The willingness letters were received from the cement plants and other companies. TSGENCO can achieve 100% utilization of fly ash within 4 years as per MoEFCC Notification.
Stack Height (m) & Type of Flue	275m dry stack with Gas to Gas heat exchanger. 1 Single Flue, 2 Bi-Flue Stacks.

(xi) Water Requirement:

Source of Water:	River (Krishna River) Upstream HFL of Krishna River is located at 0.67 km distance from the project site in SE direction.

Quantity of water requirement:	2,88,000 KLD / 288 MLD / 0.288 MCM
Distance of source of water from Plant:	20 Km
Whether barrage/ weir/ intake well/ jack well/ others proposed:	Forebay of River Krishna
Mode of conveyance of water:	Two Pipelines of 1.50 m dia. each.
Status of water linkage:	Govt. of Telangana, I&CAD Department has allocated 208 cusecs of water (6.60 TMC/year) from Krishna River vide G.O. Ms No. 13 dated 30.01.2015. TSGENCO will utilize 3.72 TMC per year for the proposed 4000 MW from this allocation.
(If source is Sea water) Desalination Plant Capacity	**Not Applicable**
Mode / Management of Brine:	**Not Applicable**
Cooling system	Natural draft

(xii) Court case details:

Any litigation/ Court Case pertaining to the project	The EC was challenged in the Hon'ble National Green Tribunal (Southern Zone), Chennai vide Appeal No. 15/2020. The appeal was disposed of by Hon'ble NGT on 30.09.2022 with certain observations and directions to MoEF&CC, EAC and project proponent.
Is the proposal under any investigation? If so, details thereof.	**No**
Any violation case pertaining to the project:	**No**
Additional information (if any)	-

(xiii) Effluent from the industrial waste is 37440 M³/Day. Out of this, 30840 M³/Day will be utilised in AHP and dust suppression system of CHP and the balance effluent will be sent to central Monitoring Basin for reuse. Further, the waste water from the domestic use is about 480 M³/Day will be routed through a network of drains/pipes from various buildings of the power plant to the proposed Sewage Treatment Plant (STP) of 1 MLD capacity. The plant will be based on Zero Liquid discharge system.

(xiv) Power requirement during construction is 5000 KVA and will be met from Telangana State Power Distribution Corporation limited (TSSPDCL). YTPS Unit envisaged with 08 Nos DG sets of 2000 KVA capacity. DG sets are used as standby during power failure. Stacks (height 30 Metre) is provided as per CPCB norms to the proposed DG sets.

(xv) There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site. River Krishna is flowing at a distance of 0.67 km in the Southern direction. Thungapadu vagu is passing through the plant site.The Principal Chief Conservator of Forests (PCCF) and Chief Wildlife Warden vide letter no. Rc No. PCCF-WL1/WL14/11/2022 (3401/2016/WL-1) dated 05.01.2023 has certified that the shortest distance is 13.10 km from Plant boundary to Amrabad Tiger Reserve (Compartment No. 67 of Rajawaram RF Block of Amrabad Tiger Reserve) and farthest distance is 15.50 km (Compartment No. 63 of Rajawaram RF Block of Amrabad Tiger Reserve).

(xvi) The project cost initially was estimated at Rs. 25099.42 crores. The project cost was revised to Rs. 34542.95 Crores to implement the FGD, SCR, ZLD systems in compliance to MoEF&CC emission norms for power plants vide SO 3305 (E), dated 07.12.2015 and also due to an increase in the interest during construction (IDC) which is due to delay in commissioning of the project. Total capital cost earmarked towards environmental pollution control measures is Rs. 5681.44 Crores and the Recurring cost (operation and maintenance) will be about Rs. 430.177 Crores per annum.Total Employment will be 2000 persons as direct & 2000 persons indirect after commissioning. Industry proposes to allocate Rs.100.40 Crores, at 0.40% of the original project cost towards CSR.

(xvii) Public Hearing for the proposed project has been conducted by the Telangana State Pollution Control Board on 20.02.2024 at project premises. The main issues raised during the public hearing are related to Employment Opportunities, Land Compensation for the left-over land losers, Community & Infrastructure Development and Environment & Pollution Control Measures.

(xviii) Details of Certified compliance report submitted by RO, MoEF&CC. – TSGENCO has approached RO (Sub Office), MoEFCC, Hyderabad vide letter dated 27.03.2024 for issue of Certified Compliance Report w.r.t EC granted on 29.06.2017.

6. EAC during the meeting held on 05.04.2024 deliberated on the information submitted and as presented by the Project Proponent noted that the Hon'ble NGT vide judgment dated 30.9.2022 in Appeal No 15/2020, suspended the EC granted on 29.06.2017. The Hon'ble NGT also directed MoEF&CC to issue additional ToR with respect to aspects mentioned in para 47 of the aforesaid judgment. The Additional ToR has been issued by the Ministry vide letter No. F. No. L-11011/132021-IA-I(T), dated 08.11.2023 with a public hearing in compliance with the directions of Hon'ble National Green Tribunal (NGT) Southern Zone in an Appeal No. 15 of 2020 between Conservation Action Trust Versus Union of India & Ors.

7. EAC during the meeting deliberated on following: (i) Radioactivity levels of Coal Samples of SCCL mines (Manuguru, JVR OC and Ramagundum) which are found to be well below the exemption level of the Atomic Energy Regulatory Board (AERB) directive; (ii) study area of a 25 km radius was considered for conducting the Cumulative impact assessment study and Baseline Data Generation was carried out in the Winter Season (December 2022, January 2023 and February 2023). The incremental pollution load (maximum 24 hourly average) due to the use of 100% indigenous coal is 8.9 µg/m3, 11.1 µg/m3 and 16.1 µg/m3 for PM_{10}, SO_2 and NO_2 respectively and the overall scenario is well within the NAAQ limits. For the air control, PP has proposed installing a High-Efficiency Electrostatic Precipitator for the reduction of Particulate Matter to less than 30 mg/Nm3, a Flue gas desulphurization system (FGD) for the reduction of SO_2 emissions to less than 100 mg/ Nm^3 and Selective Catalytic Reduction (SCR) system for the reduction of NO_2 emissions to less than 100 mg/ Nm; (iii) the total Ash generation @ 85% PLF is 3.98 MTPA (10913 Metric Tonnes per day) out of which fly ash is 3.19 MTPA (8730.23 Metric Tonnes per day) and bottom ash will be 0.80 MTPA (2182.56 Metric Tonnes per day). Due to proximity of Cement plants and willingness letters received from tem, it is evident that 100% fly ash utilization will be achieved within 4 years. The transportation of fly ash to cement plants will be done in closed pneumatic bulkers of 40 to 50 tonnes capacity. The PP informed that although the ash pond area of 400 acres is proposed for emergency use only, PP will achieve 100% fly ash and bottom ash utilization. The Committee is of the view that PP shall strictly follow the guidelines issued by CPCB/MoEF&CC for ash utilization/disposal; (iv) the ash pond design was done by M/s. Prof. V.S. Raju consultants, Hyderabad (Formerly: Prof. V.S. Raju, Director, IIT Delhi and Dean IIT Madras). The Ash Pond design report prepared by M/s. Prof. V.S. Raju Consultants, Hyderabad was proof-checked and approved by Industrial Consultancy Services, JNTUH College of Engineering, Hyderabad.

8. About the land availability, EAC observed that out of a total of 2800 acres of land, 2095.28 acres is forest land whereas 4676 Acres of forest land has been allotted to TSGENCO vide Lr.No.F.No.8-07/2015-FC, Dt: 07.07.2015. Further, it was informed by the Project proponent that the balance of 2580.72 acres of the land will be transferred to the state forest division. EAC also deliberated on the green belt plan submitted by the Project Proponent and observed that 3 rows plantation is proposed along the plant boundary covering an area of 432 acres and a width of 100 meters. The total area proposed under the plantation is 1352 acres including [731 acres at Ash Pond & Coal Storage Areas and 142 acres at Tungapadu Vagu (100 m width on either side) and 47 acres in other areas]. PP has proposed that the plant will be based on ZLD and a minimum distance of 500 m buffer between the ash pond and Tungapadu Vagu will be provided to prevent contamination, 100 m barrier on either side of the banks of the Vagu will be left as a barrier which will be developed under greenbelt.

9. The EAC further observed that as per EC water requirement was 10000 m3 per hr (2.4 Lakhs m3 per day/ 97.8 cusec/3.10 TMC per year considering the COC of 5.0 complying the new norm of 2.50 m3/MWh) which has been proposed to be changed to 12000 m3 per hr (2.88 lakhs m3 per day / 118 cusecs/ 3.72 TMC per Year considering the COC of 6.5 complying the new norm of 3.00 m3/MWh due to implementation of FGD). The I & CAD department, Govt. of Telangana has allocated for drawl of 6.60 TMC of water from the river Krishna. Out of which, TSGENCO will be using 3.72 TMC of water for the above power plant. It was noted that Tungapadu vagu is a water body that is flowing through the thermal power plant, the committee emphasised that there must be no obstruction to the flow of Tungapadu vagu and minimum flow should be ensured.

10. EAC also took note of the public hearing conducted by the Telangana State Pollution Control Board on 20.02.2024 at project premises under the chairmanship of Collector & District Magistrate, Nalgonda. PP vide letter dated 12.04.2024 submitted that TSGENCO is taking all steps in compliance to the CSR plan wherein it has been stipulated that Rs. 100.40 Crores has been allocated for taking up various developmental activities in the villages surrounding the power plant. The EAC noted that budget of Rs 5681.44 Crores and Rs 430.177 crores/annum is earmarked towards capital cost and

recurring cost respectively for implementing the various pollution control measures as described in the Environmental Management Plan. The breakup of the EMP budget is given in Table: (75)

		Rs. Crores	
		Capital Cost	Recurring cost/Annum
Air Environment	Electrostatic precipitator – ESP Flue Gas Desulphurization system-FGD Selective Catalytic Reduction	4150.00	332.0
	Dust Suppression system - Coal Handling area	1.20	0.10
	Dust Suppression system - Lime Stone Handling Area	1.20	0.10
	RCC chimney with 2 nos steel twin flue and 1no steel single flue (275 m high) – 3 Nos	320.00	16.00
	Bottom Ash and Fly ash collection Storage, dispensing system	400.00	40.00
Water Environment	Waste Water treatment system including RO plant and side stream, ETP	25.00	2.50
	Sewage Treatment Plants (plant and colony)	15.00	1.20
	Piezometers	0.08	0.0024
	Gauging station at Tungapadu vagu	0.05	0.0015
	Rain water Harvesting	0.25	0.020
	Natural draft cooling towers (5 Nos)	535.00	26.75
Land Environment	Ash pond with HDPE lining	174.00	7.20
	Fly ash brick making plant-2nos	0.70	0.035
	Green Belt Development including soil conservation	17.00	1.36
	Restoration of degraded forest areas-outside project areas	8.00	0.64
	Nursery	0.30	0.015
	Plugging and strengthening of banks of Tungapahad vagu within the project area	0.20	0.010
	Renewable Energy Roof top solar PV system	12.76	0.638
	Organic Waste Converter	0.50	0.025
Occupational Health	Personal protection devices	1.20	0.060
Monitoring	CEMS	15.00	1.20
	CAAQS (7 nos)	4.00	0.32
Total		**5681.44**	**430.177**

11. The EAC after detailed deliberation on the information submitted and as presented during the meeting **recommended** the amendment in the EC dated 29.06.2017, as per the details given in the table below, to the project 4000 MW (5 X 800 MW) Yadadri Thermal Power Station in an area of 1133 ha located at Village Veerla Palem and Virappagudem, Sub-District Dameracherla, District Nalgonda (Telangana) by M/s. Telangana State Power Generation Corporation Limited (TSGENCO) along with the additional/specific conditions (Annexure 1):

EC Para/ condition no.	Stipulation in EC	Recommendation of EAC
Para 5 of EC, Page 2 of 10	Blend Coal having ratio of 50% indigenous Coal and 50% Imported Coal or 100%Imported coal.	100 % Indigenous coal
Para 6 of EC, Page 2 of 10	Water Requirement 10000 m3 per hr (2.4 Lakhs m3 per day/ 97.8 cusec/3.10 TMC per year considering the COC of 5.0 complying the new norm of 2.50 m3/MWh)	Water Requirement 12000 m3 per hr (2.88 lakhs m3 per day / 118 cusecs/ 3.72 TMC per Year considering the COC of 6.5 complying with the new norm of 3.00 m3/MWh due to

		implementation of FGD)
Para 9 of EC. Page 3 of 10	Quantity of Flyash and bottom ash generation is 2.2 MTPA and 0.56 MTPA respectively.	The quantity of Flyash and bottom ash generation is 3.19 MTPA and 0.80 MTPA respectively.

12. The MoEF&CC has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto & compliance to the NGT order dated 30.09.2022 in Appeal No 15/2020 and based on the recommendations of the EAC hereby accords amendment (as mentioned in para 11 above) in the Environment Clearance dated 29.06.2017 to M/s. Telangana State Power Generation Corporation Limited (TSGENCO) for 4000 MW (5 X 800 MW) Yadadri Thermal Power Station in an area of 2800 Acres located at Village Veerla Palem and Virappagudem, Sub- District Dameracherla, District Nalgonda (Telangana) subject to compliance of the additional specific conditions (Annexure 1), in addition to the all the other conditions mentioned in the EC dated 29.06.2017 shall remain unchanged.

13. The proponent shall obtain all necessary clearances/approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

14. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable. to the project.

15. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

16. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

17. General Instructions:

(i) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEF&CC website where it is displayed.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies. Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

(iii) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

(iv) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

(v) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(vi) The Regional Office of this MoEF&CC shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(vii) Validity of EC is as per the provision of EIA Notification, 2006 and its subsequent amendment.

18. This issue with an approval of the Competent Authority

Copy To

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001.

2. The chairman, CEA, Sewa Bhawan, R K Puram , New Delhi -110066 (77)

3. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 3rd Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabad – 500004, Hyderabad, Telangana
4. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
5. The Chairman, Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018.
6. The Member Secretary, Telangana State Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Rd, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana 500018

7. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001

8. The District Collector, Nalgonda, Government of (Telangana)

9. PARIVESH Portal

Annexure I

Specific EC Conditions for (Thermal Power Plants)

1. Specific Condition:

S. No	EC Conditions
1.1	*PP shall obtain the amendment in CTE/CTO from SPCB as applicable in the insant case for the proposed amendments.*
1.2	*PP shall initiated a joint exercise with the Forest department officials to demarcate the forest land used for construction of the YTPS plant. Any additional extent of forest land shall be returned to the forest department. PP shall submit the action taken in this reagard to concerned Regional Office every six months.*
1.3	*Three rows of plantations of indigenous species shall be taken up and completed by June 2024 along the compound wall through the Social Forestry Division of the Forest Department. Plantaiton shall also be done in a width of 100 m on either side of the Tungapadu vagu within the plant premises so as to achieve the targets within the next 2 years. A survival rate of at least 80% shall be maintained by carrying out gap plantation in case of mortality. Native species should be planted. The budget earmarked for the plantation shall be kept in a separate account. PP should annually submit the audited statement of expenditure along with proof of activities viz. photographs (before & after with geolocation date & time), details of expert agency engaged, details of species planted, number of species planted, survival rate, density of plantation etc. to the Regional Office of MoEF&CC and on PARIVESH Portal as the case may be for the activities carried out during previous year.*
1.4	*The plantations done by the PP need to be adequately densified and audited by a third party preferably a forestry institution of MoEFCC (e.g. ICFRE) to assess their efficacy.*
1.5	*Extensive green cover within 2 km range of the plant boundary and for the schools within 10 KM radius shall be developed. An action plan in this regard to be prepared in consultation with state forest department/expert institution and submitted before Regional Office of the Ministry within 6 months.*

S. No	EC Conditions
1.6	*PP shall implement the action plan submitted for addressing the issues raised and Commitement made during PH in a time bound manner. The budget earmarked for the same is Rs 100.40 Cr over and above the CSR activities proposed to be done as per the provisions of the Companies Act, 2013 shall be kept in a seprate account and audited annually. PP shall submit the details of action taken, budget spent along with proof of activities undertaken to the concerned RO, MoEF&CC every year for the activities carried out during the pervious year.*
1.7	*PP shall expedite the process of provding land compensation, as this was one of the major issue raised during PH and complete the process by March 2025.*
1.8	*PP shall provide employment to the PDFs and PAFs as commited during the meeting and PH and a training shall be provided to them before they inducted into the Job, the action taken in this regard with details shall be submitted in the six month compliance report.*
1.9	*Fly ash generation will be increased due to change in source of coal therefore no additional land for ash disposal will be allowed in future, PP shall accommodate ash within the available land area of 400 acres (161.87 Ha) only and 100 % Fly ash utilization shall be carried out with prevailing norms and guidelines. Long term fly ash utilization plan shall be submitted to RO and MoEF&CC.*
1.10	*Regular monitoring of Fly Ash Pond shall be carried out and inspection should be done to avoid any chance of faiure of bunds or leakage from the Ash Pond. The Pipe line carrying the fly ash shall also be inspected for any lekage at regular intervals. In case of any leage immediate corrective measures needs to be taken and concerned authorities shall be informed. PP shall also keep a record of inspection.*
1.11	*The transportation of Ash from the Thermal Power Plant to other Industries (Cement/brick) shall be through closed bulkers only.*
1.12	*PP shall ensure that 4 Numbers of CAAQMS stations shall be erected & commissioned by July 2024. CAAQMS stations will be installed at the locations as fixed by the Environmental Engineer/TS PCB, Regional Office, Nalgonda.*
1.13	*PP shall take steps to reduce specific water requirement by optimisation/technology up gradation etc. and accordingly water audit needs to be done on annual basis to optimise the water requirement and also for generation alternative source of water.*
1.14	*Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.*
1.15	*PP shall provide regular health monitoring services and health services free of cost to people living in 10 km radius.*
1.16	*PP shall implement the protective measures proposed in EMP in a time-bound manner. The budget earmarked for the same is Rs 5681.44crores (Capital) and Rs 430.177crores(recurring) and should be kept in separate accounts and audited annually. The implantation status along with the amount spent with documentary proof shall be submitted to the concerned Regional Office for the activities carried out during the previous year.*
1.17	*PP shall establish an Environment Management Cell and ensure to engage sufficient staff having environment related qualification for its smooth its functioning.*

S. No	(79) EC Conditions
1.18	*Environment Audit of plant shall be done annually and report shall be submitted to Regional office of the Ministry.*
1.19	*PP shall get the wildlife conservation plan prepared and implemented by the State Forest Department and deposit the amount with the concerned authorities as approved by the CWLW. PP shall take due care for the protection of wildlife during the construction and operation phase and ensure that there should be any no harm to wildlife due to the project activities. PP shall provide training to the workers and create awareness for the protection of wildlife. An action taken report in this shall be submitted to the concerned regional office within 3 months.*
1.20	*LED display of air quality (Continuous Online monitoring) shall be installed at prominent locations preferably outside the plant's main entrance for public viewing and maintenance of devices shall be done regularly.*
1.21	*PP shall deploy vacuum based vehicle for everyday cleaning of the road in and around plant site at least for 5 KM.*
1.22	*Use of Diesel operated transportation vehicles shall be avoided as far as possible and BS-VI complaint vehicle shall be purchased and preference shall be given to EV/CNG/LNG based trucks for transportation raw materials, coal and ash disposal.*
1.23	*Water Sprinkling on roads shall be done in at regaular interval on the roads atleats within 1 km range approaching the plant. A logbook shall be maintained for the activity and be in six monthly compliance report.*
1.24	*Watershed development plan shall be prepared in consultation with reputed government institute and implemented focusing on micro watershed development within 10 km radius of the project. Action taken report in this regard be submitted before regional office of the Ministry in 6 monthly compliance report.*
1.25	*A detailed ecological monitoring and survey covering forestry, fisheries, wildlife and its habitat shall be done once in two years to assess the impacts of project on the local environment and ecology. Monitoring report shall be uploaded on the Parivesh Portal and a copy of the same be submitted to the regional office of MoEF&CC.*
1.26	*PP shall ensure that all types of plastic waste generated from the plant shall be stored separately in isolated area and disposed of strictly adhering to the Plastic Waste Management Rules 2016 (as amended). In pursuant to the Ministry's OM dated 18/07/2022 PP shall also create awareness among the people working in the project area as well as in its surrounding area on the ban on Single Use Plastic(SUP) in order to ensure compliance of Ministry's Notification published by the Ministry on 12/08/2021. A report along with photograph on the measures taken shall also be included in the six monthly compliance report being submitted by PP.*
1.27	*Epidemiological Study among population within 5 km radius of project cover area shall be carried out on regular interval (Once in two year) through independent agency. Necessary measures shall be taken as per findings of study in consultation with district administration. Action taken report shall be submitted to the Regional Office of the Ministry.*
1.28	*The establishment of a robust public grievance redressal mechanism to address concerns and complaints from local communities regarding the power plant's operations, environmental impacts,*

S. No	EC Conditions
	or social issues shall be developed. A Senior Officer shall review the functioning of the mechanism twice in a month.
1.29	*PP shall submit an action plan for using and developing Renewable Energy for its consumption in its utilities/machinery/equipment instead of using electricity from Grid/generated from Thermal Power Plants. PP shall Install additional solar power generation units.*
1.30	*PP shall ensure submission of the compliance report to the Regional Office in a timely manner and in case of any non-compliance identified so far/in future in the CCR then the same shall be complied with on priority and action taken report in this regard shall be submitted to concerned RO and get it closed.*
1.31	*PP shall review the outcome of the skill development programs whether it is providing any benefit or not, and whether it helps the community in getting job/livelihood opportunities. PP shall align the activities as per the present-day needs. A report in this regard shall be submitted to the concerned RO.*
1.32	*Monitoring for heavy metals and fluoride in ground water and surface water shall be undertaken along with the regular monitoring and results/findings submitted along with half yearly monitoring report.*
1.33	*No water bodies including natural drainage/nalla in the area including Thungapadu vagu shall be disturbed due to activities associated with the setting up/ operation of the power plant. Proper protection measures including green belt development shall be undertaken around such water body.*
1.34	*Fly ash/bottom ash handling shall be done strictly as per extent rules/regulations of the Ministry/CPCB issued from time to time including Ministry's Notification No. S.O.5481(E) dated 31st December, 2021. No coal shall be transported through road shall be allowed.*
1.35	*As committed by the PP Zero liquid discharge shall be adopted.*

Signed by
Amit Vashishtha
Date: 07-05-2024 16:12:20
Reason: Verified and signed

TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018
Phone : 040-23887500

(81)

ANNEXURE-V

CONSENT ORDER FOR ESTABLISHMENT - AMENDMENT ORDER

Order No. 10/TGPCB/CFE/RO-NLG/HO/2024 434 **Dt: 03.06.2024**

Sub:	TGPCB – CFE - M/s. TSGENCO, 5X800MW Super Critical Coal based Yadadri Thermal Power Station, Veerlapalem (V), Dameracherla (M), Nalgonda District – Amendment & Extension to CFE Order Dt. 25.07.2017 – Issued - Reg.
Ref:	1. EC Order Dated:29.06.2017 2. CFE Order dt.25.07.2017. 3. CFE Extension Order dt.06.01.2023. 4. EC Amendment Order Dated: 07.05.2024. 5. Industry lr. dt. 08.05.2024. 6. RO report dt. 10.05.2024. 7. CFE Committee meeting held on 21.05.2024. 8. RO Mail dt. 23.05.2024.

1. M/s. TSGENCO has proposed to establish a Super Critical Coal Based Thermal Power Plant of 4000 MW (5X800MW) by name Yadadri Thermal Power Station at Veerlapalem (V), Dameracherla (M), Nalgonda District.

2. Vide reference 1st cited, the MoEF & CC, GoI, New Delhi issued Environmental Clearance to the industry for the Thermal Power Plant of capacity 5 x 800 MW.

3. Vide reference 2nd cited, the industry has obtained CFE of the Board to produce the following with installed capacities as mentioned below with a validity period of 5 years i.e, up to 24.07.2022.

S.No	Name of the products	Proposed capacity as per application
1	Electric Power	4000 MW (5x800 MW)

4. Vide reference 3rd cited, the Board also issued extension of validity of CFE order up to 28.06.2024.

5. The industry vide reference 4th cited, obtained EC Amendment Order and requested the Board for issue of extension of CFE validity & CFE Amendment as per the EC Amendment.

6. The issue was placed in the CFE Committee meeting held on 21.05.2024.The committee recommended to issue CFE Amendment to the industry as per EC Amendment and Extend the validity of the CFE order dated: 25.07.2017 up to 31.03.2026.

7. In view of the committee recommendation the Board to issue with the following amendment to the CFE Order dated:25.07.2017.

   i. The investment mentioned at the S.No.1 of CFE order shall be read as" Rs. 34542.95 Cr".

   ii. The water consumption in the Schedule B condition No.1 shall be read as follows:

Sl.No	Purpose	As per draft EIA report (KLD)
1.	Cooling water (A)	2,01,696
	Non cooling water	
2.	**Ash Handling Point (B)**	41,280
	DM System (C)	

3.	Boiler make-up	4,680
4.	DMCW O/H Tank	120
5.	Condensate Polishing Unit	240
6.	DM Regeneration	1,200
7.	Potable Water (Plant & Colony)	600
8.	Chemical Dosing	120
	Sub Total (C)	**6,960**
9.	**Flue Gas Desulphurization (D)**	**14,400**
10.	**Service water (E)** (MRS, AHP Seal Water, HVAC Make-up and Service Water)	**17,160**
	Total (A+B+C+D+E)	**2,88,000 KLD**

iii. The waste water generation & it's treatment and disposal in Schedule-B, Condition No. 2 shall be read as follows:

Sl.No	Purpose	As per draft EIA report (KLD)
1.	Cooling Tower Blow down & Side Stream Filter	33840 KLD
2.	DM plant Regeneration	1200 KLD
3.	Condensate Polishing Unit	240 KLD
4.	Service Water	240 KLD
5.	Flue Gas Desulphurization	1440 KLD
6.	Mixed Bed Filter & Clarifier	360 KLD
7.	Softening plant waste water	120 KLD
8.	Domestic	480 KLD
	Total	**37920 KLD**

Treatment and disposal :

S.No.	Source of Effluent	Treatment	Mode of final disposal
1.	Cooling tower Blow Down - 30840 KLD	--	Shall be used for dust suppression in Coal Handling Plant (19200 KLD) and Ash Handling Plant(11640 KLD)
	Side Stream Filter – 3000 KLD	Collection in Central Monitoring Basin (CMB) followed by treatment in clarifier, Pressure Sand Filter, Basket Strainer Filter, Ultra filtration, Micro Cartridge Filter followed by RO Plant.	RO permeate (3600 KLD) shall be recycled as freshwater to CWS and RO Reject (1200 KLD) shall be used for dust suppression in Coal Handling and Ash Handling Plant.
2.	DM plant regeneration - 1200 KLD	Neutralization followed by Collection in Central Monitoring Basin (CMB) followed by treatment in clarifier, Pressure Sand Filter, Basket Strainer Filter, Ultra filtration, Micro Cartridge Filter followed by RO Plant.	
3.	Condensate polishing unit - 240 KLD	Collection in Central Monitoring Basin (CMB) followed by treatment in clarifier, Pressure Sand Filter, Basket Strainer Filter, Ultra filtration, Micro Cartridge Filter followed by RO Plant.	
4.	Service water –	Oil & Grease trap by	

		Monitoring Basin (CMB) followed by treatment in clarifier, Pressure Sand Filter, Basket Strainer Filter, Ultra filtration, Micro Cartridge Filter followed by RO Plant.	
5.	Softening plant waste water – 120 KLD	Collection in Central Monitoring Basin (CMB) followed by treatment in clarifier, Pressure Sand Filter, Basket Strainer Filter, Ultra filtration, Micro Cartridge Filter followed by RO Plant.	
6.	Flue gas desulphurization - 1440 KLD	Neutralization	Disposal to Ash water recovery sump for ash handling.
7.	Mixed Bed filter & Clarifier – 360 KLD	Thickener & Centrifuge	Sludge for use in Greenbelt.
8.	Domestic – 480 KLD	STP of capacity 1 MLD	Treated water reuse for greenbelt

iv. The condition No.05 mentioned in the CFE order in the Schedule-B shall be read as follows:

"The total fresh water requirement for the proposed project is 12,000 m3/hr. or 2,88,000 KLD considering the COC of 6.5 complying with the new norm of 3.0 m3/MWh. The industry shall follow Cycle of Concentration (COC) of 6.5."

v. The source of Coal mentioned in the Schedule-B, Condition No. 9 – Air – Emission from fuel burning of the CFE order shall be read as follows:

"The proponent shall use 100% indigenous coal with LDO as startup fuel and Heavy Fuel Oil (HFO) for flame stabilization"

vi. Air-Emissions from fuel burning in Schedule – B shall be read as follows:

S.No	Details of stack		Stack 1	Stack 2	Stack 3	Stack 4	Stack 5
a)	Attached to		Super critical boiler	Super critical boiler	Super critical boiler	Super critical boiler	Super critical boiler
b)	Capacity of Boiler/ FurnaceKiln/Incinerator / D.G.set/ Others		2600 TPH	2600 TPH	2600 TPH	2600 TPH	2600 TPH
c)	Fuel form:Solid / Liquid/ gaseous		Coal	Coal	Coal	Coal	Coal
d)	Fuel quantity:(L /kL per day)		36376 TPD(85% PLF)	36376 TPD(85% PLF)	36376 TPD(85% PLF)	36376 TPD(85% PLF)	36376 TPD(85% PLF)
e)	Stack height						
	i)	From ground level	275m	275m	275m	275m	275m
f)	Diameter / size, in m.		7.6m	7.6m	7.6m	7.6m	7.6m
g)	Details of Air Pollution Control Equipment:		ESP 10 fields in series	ESP 10 fields in series	ESP 10 fields in series	ESP 10 fields in series	ESP 10 fields in series
h)	Emissions at Outlet of Chimney:		SPM - 30 mg/Nm SO, - 100mg/Nm NOX - 100 mg/Nm Hg - 0.03 mg/Nm.	SPM - 30 mg/Nm SO, - 100mg/Nm NOX - 100 mg/Nm Hg - 0.03 mg/Nm.	SPM - 30 mg/Nm SO, - 100mg/Nm NOX - 100 mg/Nm Hg - 0.03 mg/Nm.	SPM - 30 mg/Nm SO, - 100mg/N m NOX - 100 mg/Nm Hg - 0.03 mg/Nm.	SPM - 30 mg/Nm SO, - 100mg/Nm NOX - 100 mg/Nm Hg - 0.03 mg/Nm.

vii. The solid waste mentioned in the Schedule-B, Condition No. 21 CFE order shall be read as follows:

<table>
<tr><th>Sl. No</th><th>Solid Waste generated from</th><th>Quantity (Kg/day)</th><th>Method of Disposal</th></tr>
<tr><td>1</td><td>Ash from boiler</td><td></td><td></td></tr>
<tr><td></td><td>(i) Fly Ash</td><td>3.19 Million TPA</td><td><table>
<tr><th>Year</th><th>Dry ash disposal (MTPA)</th><th>Disposal to ash pond (MTPA)</th></tr>
<tr><td>1st</td><td>0.80</td><td>2.39</td></tr>
<tr><td>2nd</td><td>1.60</td><td>1.59</td></tr>
<tr><td>3rd</td><td>2.40</td><td>0.79</td></tr>
<tr><td>4th</td><td>3.19</td><td>0</td></tr>
</table>
*Total ash disposed to ash pond is 4.77 MTPA</td></tr>
<tr><td></td><td>(ii) Bottom Ash</td><td>0.80 Million TPA</td><td>• Bottom ash shall be send to Brick manufacturing industries and other construction material manufacturing industries.
• Unutilized Ash shall be disposed-off into Ash pond which is having designed storage capacity for left over ash for 25 years.</td></tr>
<tr><td>2</td><td>Gypsum</td><td>3600 TPD</td><td>Shall be disposed to cement plants.</td></tr>
<tr><td>3</td><td>Sludge from water treatment plant</td><td>360 m3/day</td><td>Shall be use in greenbelt</td></tr>
<tr><td>4</td><td>Sludge from STPs</td><td>280 Kg/day</td><td>Shall be use in greenbelt after sludge treatment.</td></tr>
<tr><td>5</td><td>Waste from plant</td><td>400 Kg/day</td><td>Shall be Separate Organic and Non organic waste. Organic waste shall be compost and use as manure.
Non organic waste shall be land filled.</td></tr>
<tr><td>6</td><td>Garbage from colony</td><td>1000 Kg/day</td><td>shall be treated Organic waste converter and and used as manure.</td></tr>
<tr><td>7.</td><td>Waste Oil/Lube Oil</td><td>As generated</td><td>Shall be disposed to authorized recyclers/preprocessors</td></tr>
<tr><td>8</td><td>Batteries</td><td>As generated</td><td>Shall be disposed to suppliers on buy-back basis</td></tr>
<tr><td>9</td><td>E - Waste</td><td>As generated</td><td>Shall be disposed to authorized recycling units.</td></tr>
</table>

In view of the above, as per the committee recommendation, the Board hereby issues extension of validity of CFE Order dated: 25.07.2017 up to 31.03.2026.

The industry shall comply with the all the conditions mentioned in the EC Amendment order dated: 07.05.2024.

All the other conditions stipulated in CFE Expansion order dt: 25.07.2017 remain same with the following additional condition:

The facility shall provide High Concentration Slurry Disposal (HCSD) system for preparation & disposal of high concentration ash slurry to ash dyke.

(85)

This order is issued under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Amendments thereof.

Sd/-
MEMBER SECRETARY

To,
The Chief Engineer / Civil / Thermal,
M/s Telangana State Power Generation Corporation (TSGENCO) Ltd.,
(A Government of Telangana Undertaking)
Vidyut Soudha, Khairatabad,
Hyderabad-500082.

Copy to:

1. The JCEE, Z.O., RC Puram for information and necessary action.
2. The E.E, R.O, Nalgonda for information and necessary action.

//T.C.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER

(86) ANNEXURE - VI

Item No.4:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Appeal No. 15 of 2020 (SZ)

IN THE MATTER OF:

The Conservation of Action Trust
Rep. by its Executive Trustee,
Mumbai and Anr.

...Appellant (s)

Versus

Union of India and Ors.

...Respondent(s)

NATIONAL GREEN TRIBUNAL, NEW DELHI

Date of hearing: 15.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s): None.

For Respondent(s): Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R2.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R3.

ORDER

1. The learned counsel appearing for the Telangana State Pollution Control Board would seek short accommodation to file the compliance report, though the time granted earlier for compliance was nine months and the said period lapsed.

2. The learned counsel appearing for the State of Telangana also seeks time to file the compliance report.

3. Let the matter be listed on **22.08.2024**.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal No.15/2020 (SZ)
15th July, 2024. Mn.